

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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Dismissed Date- 17/12/2003

O.A/T.A No. 381/2000

R.A/C.P No.....

E.P/M.A No. 159/2002

1. Orders Sheet. O.A. 381/2000 Pg. 1 to 15
2. Judgment/Order dtd. 12/04/2002 Pg. 1 to 36 allowed
3. Judgment & Order dtd. 25/04/2003 Received from H.C./Supreme Court
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4. O.A. 381/2000 Pg. 1 to 145
5. E.P/M.P. 159/2002 Pg. 1 to 62
6. R.A/C.P. 381/2000 Pg. to
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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH:GUWAHATI.5

ORIGINAL APPLICATION NO. 381/2000

Sri. Lal Hulla and Ors... Applicant.

VERSUS

Union of India & Ors Respondents.

For the Applicant(s)

Mr. K. N. Choudhury
 Mr. B. Das,
 Mr. D. K. Das
 . . . C.G.S.C....

For the Respondents.

NOTES OF THE REGISTRY DATE ORDER

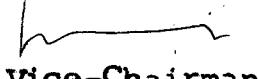
9.11.00 Present : The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

This application is in form but not in the Condonation of the filing / not paid in F. for Rs. 50/- & posted vide IPC/Bl No. 502820
Dated.....2.11.2000

Heard Mr K.N.Choudhury, learned Sr.counsel for the applicants and Mr B.S.Basumatary, learned Addl. C.G.S.C for the respondents.

Application is admitted. Issue usual notice.

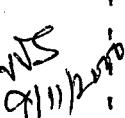
List on 6.12.2000 for written statement and further orders.


Vice-Chairman

Pls are received. Notice prepared and sent to D/B for copy to the respondent No 1 to 19 by Regd A.D. vide D/No 2737 to 2757 dtd 22/11/00


By, Registrar
Bx. 5/11/2000

pg


VS
9/11/2000

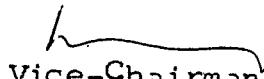
6.12.00 On the prayer of Mr.A.Deb Roy, Sr.C.G.S.C. on behalf of Mr.B.S. Basumatary, Addl.C.G.S.C four weeks time is allowed for filing of written statement. List on 5.1.00 for orders.


Vice-Chairman

lm

5.1.01

Four weeks time is granted for filing of written statement on the prayer of Mr B.S.Basumatary, learned Addl.C.G.S.C. List on 7.2.2001 for order.


Vice-Chairman

1) Service report are still awaiting.
 2) No written statement has been filed.

pg

① Service report are still awaited.

② No. wks have been filed.

By
4.1.2001

8.2.2001

List after four weeks to enable the respondents to file written statement.

List on 12.3.2001 for written statement and further orders.

Vice-Chairman

Notice also served on RNo. 5, 7, 10, 14.

Others 15 Nos are awaited.

trd

12.3.2001: Adjourned to 28.3.2001

By

A.K.B

No written statement has been filed.

By
6.2.01

28.3.2001

Three weeks time allowed to the respondents to file written statement. List for orders on 9.5.01.

Vice-Chairman

written statement has been filed.

nkm

By
27.3.01

9.5.01

No written statement has been filed.

List on 20.6.2001 to enable the respondents to file written statement.

Vice-Chairman

18.6.2001

bb

W/S. has been submitted to the Respondents.

Ph.D.

20.6.01

Mr. S.arma learned counsel appearing on behalf of the applicant informs that though the written statement has been filed, copy of the same has not been served on him. The respondents are directed to serve the written statement by to-morrow. List on 25.7.01 for orders.

written statement has been filed.

By
24.7.01

bb

I.C.U.Shah
Member

Notes of the Registry	Date	Order of the Tribunal
No rejoinder has been filed.	25.7.01	<p>Written statement has been filed. Mr A. Deb Roy, learned Sr.C.G.S.C however stated that the copy of the Annexures are not furnished to the applicant and undertook to file the same within two weeks. The applicant may file rejoinder, if any thereafter.</p> <p>List on 29.8.2001 for hearing.</p> <p><i>[Signature]</i></p> <p>Vice-Chairman</p>
<i>By 28.8.01</i>	29.8.01	<p>Adjourned on the prayer of learned counsel for the applicant.</p> <p>List on 6/9/01 for hearing.</p> <p><i>[Signature]</i></p> <p>Vice-Chairman</p>
No rejoinder has been filed.	6.9.01	<p>Mr. B.C. Das, appearing on behalf of the applicant, seeks short adjournment on the ground that he will file rejoinder.</p> <p>Prayer accepted. List on 5/10/01 for hearing.</p> <p><i>[Signature]</i></p> <p>Member</p>
<i>By 10.9.01</i>	5.10.01	<p>Mr. A. Ahmed learned counsel for the applicant prays for adjournments. Mr. B.C. Pathak, Addl.C.G.S.C. submits that Mr. A. Deb Roy, Sr.C.G.S.C. is indisposed and he has not received the copy of the written statement from Mr. A. Deb Roy and he prays for adjournment. Prayer is allowed. List on 28.11.01 for hearing.</p> <p><i>[Signature]</i></p> <p>Member</p>
	1m	

Notes of the Registry

Date

Order of the Tribunal

16.11.2001

Rejoinder to the
objection submitted
by the counsel
for the applicant.

28.11.01

On the prayer of Mr B.C.Das,
learned counsel for the applicant
the case is adjourned to 13.12.01.
Mr A.Deb Roy, learned Sr.C.G.S.C has
no objection.

I C Ushan
Member

pg

13.12.01

Sri B.C.Das mentioned that his
senior Mr. K.N.Choudhury is unable to be
present today, and he prays for short
adjournment. Prayer is allowed. List
again on 18.1.02 for hearing.

I C Ushan

Member

mb

25.1.2002

The case is ready
for hearing

My
21.2.02

(6)

Mr.B.C.Das, learned counsel for
the applicant makes a prayer for adjourn-
ment on the ground that he is seeking
instruction from the applicant. Mr.A.Deb
Roy, learned Sr.C.G.S.C. for the res-
pondents has no objection.

Prayer is accepted. List the case
for hearing on 22.2.2002.

I C Ushan
Member

bb

22.2.02

(X)

Mr.K.N.Choudhury, learned counsel for
the applicant has made a request for adjou-
rnment on the personal ground. Mr.A.Deb Roy,
Sr.C.G.S.C. has no objection. Prayer is
allowed. List on 27.3.02 for hearing.

I C Ushan
Member

27.3.02

When the case was called upon for hearing Mr. B.C.Das, learned counsel for the applicants again made a familiar prayer for adjournment on the ground that the senior counsel is not present to argue the case. On the same ground the case was adjourned on five occasions. The case was heard at length and the matter is posted for judgment on 5.4.2002. The senior counsel to the applicant may address his arguments on that day.

List on 5.4.2002 for judgment.

Vice-Chairman

trd

5.4.2002 Heard Mr.K.P.Pathak, learned Sr. counsel for the applicant and also Mr.A. Deb Roy, learned Sr.C.G.S.C.

Hearing concluded. The order is reserved.

Vice-Chairman

bb

12.4.02

Judgment and Order pronounced in the open court. The application is allowed in part in the terms of the order. No costs.

Vice-Chairman

trd

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. NO. 381/2000 . . . of

DATE OF DECISION 12th April 2000

Sri Lalhuliana & 696 Ors.

APPLICANT(S)

Mr. K.P.Pathak, Mr. K.N.Chowdhury, Mr. A.B.C.Das THE APPLICANT(S)

- VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. A.Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

x. Judgment delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 381 of 2000.

Date of decision : This the 12th day of April, 2002.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

1.	Shri Lalhuliana,	Postmaster
2.	Shri Zaliana	P.A. to DPS
3.	Smt. Saizami	Actt.
4.	Shri H. Malsawma	LSG, PA
5.	Shri Thanzauva	-do-
6.	Shri K. Vanlalthanga	-do-
7.	Shri G. Sangthuama	-do-
8.	Shri Lalhmingliana	-do-
9.	Shri R. Zohmingliana	-do-
10.	Shri Dengchhawana	-de-
11.	Smt. Lalngailiani	-do-
12.	Shri Saihmingthanga	-do-
13.	Shri Chhunkhama	LSG, PA
14.	Shri H. John	-do-
15.	Shri L.C. Thangrima	-do-
16.	Shri K. Thangrima	-do-
17.	Shri C. Liannghinglova	-do-
18.	Shri C. Malsawma	-do-
19.	Shri C. Laihunthara	-do-
20.	Smt. K. Lalhmachhuani	-do-
21.	Shri Lalbiakzuala	-do-

Contd...

22.	Shri. Thankhuma	-do-
23.	Smt. C.Thanglupulli	-do-
24	Shri. Depali De	-do-
25.	Shri. Hmingthanzaauva	-do-
26.	Shri. KC.Vanialmuana	-do-
27.	Shri. Thanzuala,	-do-
28.	Smt.Bawihmingthangi	-do-
29.	Smt.L.Malsawmtluangi	-do-
30.	Smt. Lalriliani	-do-
31.	Shri.A.Buangthanga	-do-
32.	Smt.Vanialngaili	-do-
33.	Shri. K.Hrangzama,	HSG-II
34.	Smt. F.Lalitlani	-do-
35.	Shri.F.Neihchhinga	-do-
36.	Shri. Rodinglana,	PA
37.	Shri.R.Thangluaiia	-do-
38.	Shri.Hmundina	-do-
39.	Shri.Neihthangchhunga	-do-
40.	Shri. F.Rosema	-do-
41.	Shri.Leithangvunga	-do-
42.	Shri.P.C.Ramdina	-do-
43.	Shri.Laldinpuia Hnamte	-do-
44.	Smt.Vannelhchhungi	-do-
45.	Shri.Malsawmtluanga	-do-
46.	Smt. Lalthanchhungi	-do-
47.	Smt.Lalrammuani	-do-
48.	Shri. K.Lalzara	-do-

Contd.....

49.	Shri.P.C.Vanlalchhuanga	-do-
50.	Shri.H.Biekdawla	-do-
51.	Smt.Lalhmechhuani	-do-
52.	Shri.F. Rohlira,	PA
53.	Shri. Lalbiaknuama Pautu	-do-
54.	Smt. Thangthuami	-do-
55.	Shri. Isaila	-do-
56.	Shri.Vanhliira Vanchhawng	-do-
57.	Smt. Lalrinpuil	-do-
58.	Smt.K.Lalbiaksangi	-do-
59.	Smt.Chhimthangpuil	-do-
60.	Smt.Zonunsangi	-do-
61.	Shri.KL.Zohmingliana	-do-
62.	Shri.C.Lalhmangaihzuala	-do-
63.	Smt.Seilothangl	-do-
64.	Shri.C.Lalhmunliana	-do-
65.	Shri.K.Lalrammawia	-do-
66.	Shri.C.Lalrimawia	-do-
67.	Shri.Lairotluanga	-do-
68.	Smt.Lalchuangkimi	-do-
69.	Shri.Tul Bahadur Chhetri	-do-
70.	Smt.P.Lalhlupuil	-do-
71.	Smt.Lallawmzuali	-do-
72.	Shri.C.Laltanpuia,	PA
73.	Shri.Vanlalliana	-do-
74.	Shri.H.Ramthienghlima	-do-

Contd.....

75.	Smt.Zosiamlieni	-do-
76.	Shri.Lalhmuaka	-do-
77.	Shri.Vanlaldinga	-do-
78.	Shri. Thanghmingliana	-do-
79.	Shri.C.Kapthienga	-do-
80.	Shri.K.Zomuana	-do-
81.	Shri.College Thanga	-do-
82.	Smt.Lianzuali Pautu	-do-
83.	Shri.Lairosanga Ralte	-do-
84.	Smt.Lalawmpuii-I	-do-
85.	Smt.C.Lalrimawii	-do-
86.	Shri.Rozarliana	-do-
87.	Smt.J.Salemthari	-do-
88.	Shri.Kapthanmawia	-do-
89.	Smt.Rongengpuii	-do-
90.	Shri.Roenga	-do-
91.	Smt.Lairemvelli	Postal Assistant
92.	Shri.T.Dolure	-do-
93.	Shri.Ginzaliana	-do-
94.	Shri.C.Lainunsangl	-do-
95.	Shri.C.Vanlalmawia	-do-
96.	Shri.H.Lalparvula	-do-
97.	Smt.Lalrinzuali	-do-
98.	Smt.Lalmuanpuii	-do-
99.	Shri.Lalrintluanga	-do-
100.	Shri.Lalmuenkima	-do-

Contd.....

101..	Shri.Lainunhlima	-do-
102	Shri.Augt.Laihualhima	-do-
103.	Shri.H.Rangthuama	-do-
104..	Smt.Thuamliani	-do-
105.	Shri.Laisallova	-do-
106	Shri.Lalchungnunga	-do-
107.	Smt.Lalawmpull-II	-do-
108.	Shri.Laihriattira	-do-
109.	Shri.Patric.Sianpianga	-do-
110	Shri.Lalrinmewia Ralte	-do-
111	Shri.Zaihanmawla	Accountant
112	Shri.C.Lalbula	Overseer Mails
113.	Shri.T.Lawmthanga	-do-
114.	Shri.Lallianzama	-do-
115.	Shri.R.Thankhuma	-do-
116.	Shri.Thanzawna	-do-
117.	Shri.Laihmingliana	-do-
118.	Shri.K.Laihmingliana	Development Overseer
119	Shri.Biakkila	-do-
120.	Shri.FP.Biakkunga	-do-
121.	Shri.J.Hrangkhala	-do-
122.	Shri.C.Zethuama	-do-
123.	Shri.F.Rokima	Postman
124.	Shri.K.Khawliana	-do-
125.	Shri.Biaksallova	-do-
126	Shri.PC.Malsawmtluanga	-do-
127	Shri.K.Ropianga	-do-

Contd.....

128	ShriLeingura	-do-
129.	Shri.Vanielliana	-do-
130.	Shri.R.Lainnumawia	-do-
131.	Shri.T.Lainunpula	-do-
132.	Shri.Laktlankima	-do-
133	Shri.Vanlalmawia	-do-
134.	Shri.HC.Zosengliana	-do-
135.	Shri.R.Laihmingliana	-do-
136.	Shri.Lalzariana	-do-
137.	Shri.T.Thanhliira	-do-
138.	Shri.Lalrosanga	-do-
139.	Shri.H.Lairinmawia	-do-
140.	Shri.Laihuapliana	-do-
141	Shri.Lairintluanga	-do-
142.	Shr.PC.Zonunsanga	-do-
143.	Shri.B.Haitu	-do-
144.	Shri.Hmingthanzaauva	-do-
145.	Shri.Ngurdawia	-do-
146.	Shri.Saptawna	-do-
147.	Shri.R.Chhunkunga	-do-
148..	Shri.Thengdula	-do-
149	Shri.Malsawma-II	-do-
150.	Shri.Lairinawma	Postman
151.	Shri.C.Laitlana	-do-
152.	Shri.K.L.Biakthanpuii	-do-
153.	Shri.B.Lalrohluo	-do-

Contd.....

154. Shri.C.Nguntlunga	-do-
155. Shri.A.Lalhlira	-do-
156. Shri.R.Vanlalkunga	-do-
157. Shri.S.Thangkhanngoa	-do-
158. Shri.Vannunhlima	-do-
159. Shri.Zaihlira	-do-
160. Shri.H.Chaldailova	-do-
161. Shri.R.Laltnpula	-do-
162. Smt.T.Lalrinliani	-do-
163. Shri.Reltawnluata	-do-
164. Shri.Lalsangzuata (R)	-do-
165. Shri.Lalawmpuia	-do-
166. Shri.Renghnuna	-do-
167. Shri.Rochungnunga	-do-
168. Shri.Leibiakliana	-do-
169. Shri.H.Vailliana	Postman
170. Shri.Madan Ghati	-do-
171. Shri.Diliana	-do-
172. Shri.C.K.Limbu	-do-
173. Shri.K.Rothanga	-do-
174. Shri.Leldawngliana	-do-
175. Shri.Sanglawma	-do-
176. Shri.Lalchhuanmewia	-do-
177. Shri.Lalhmangaiha(K)	-do-
178. Smt.Lalthanzami	-do-
179. Shri.R.Sanghleia	-do-

Contd.....

180. Shri.Laitluanga Sailo	-do-
181. Shri.Lalsangzuala	-do-
182. Shri.Romawia	-do-
183. Shri.Chueabuanga	-do-
184. Shri.Lalzawnga	-do-
185. Shri.Malsawmtluang-II	-do-
186. Shri.Lairothanga	-do-
187. Smt.Lalramliani	-do-
188. Shri.H.Thengrikhuma	do-
189. Shri.Lalbata	Postman
190. Shri.Sanglura	-do-
191. Shri.Vanleislama	-do-
192. Shri.H.Ramhluna	-do-
193. Shri.Lalremmawia	-do-
194. Shri.Vungzamuana	-do-
195. Shri.K.Lalthianghlima	-do-
196. Smt.Rohlupuii	Stamp Vendor
197. Smt.M.S.Dawngkimi	-do-
198. Shri.Thangmura	-do-
199. Shri.Himai Thapa	-do-
200. Shri.Bahadur Sarki	-do-
201. Shri.Lalremslama	-do-
202. Shri.Pahlaira-II	-do-
203. Shri.Khalil Uddin	-do-
204. Shri.Thangluaiia-II	-do-
205. Shri.K.Ngurliana	-do-

Contd.....

206. Shri.Thansiama	-do-
207. Shri.Laihanghluan	-do-
208. Shri.Lawmzuala	Stamp Vendor
209. Shri.Lalmuana	MC
210. Shri.Kaphmingthanga	-do-
211. Shri.P.Sanglura	-do-
212. Shri.Lelzara Ralte	-do-
213. Shri.Thangdailova	Gr.D
214. ShriLaihansanga	-do-
215. Shri.Duhkima	-do-
216. ShriH.Thanhliira	-do-
217. Shri.Lairamthara	-do-
218. Shri.Biro Pebu Chakma	-do-
219. Shri.Lainunmawia	-do-
220. Shri.PC.Zaikunga	-do-
221. Shri.Salzama	-do-
222. Shri.F.Lianngura	-do-
223. Shri.Thangrehlova	-do-
224. Shri.Lienkhuma	-do-
225. Shri.K.Hmunkunga	-do-
226. Shri.C.Laidika	-do-
227. Shri.Lelzara	-do-
228.. Shri.Laihangliana	Gr.D
229. Shri.T.Engliana	-do-
230. Smt.Neihmawii	-do-
231. Shri.Salhnawia	-do-

Contd.....

232. Shri.Darhmingthanga	-do-
233. Shri.Dengsallova	-do-
234. Shri.Pachianga	-do-
235. Shri.Chhuanawma	-do-
236. Shri.Tuanhrangliana	-do-
237. Shri.Suimanga	-do-
238. Shri.Lallawmzuala	-do-
239. Smt.Hmingthansangl	-do-
240. Shri.Lalhliima	-do-
241. Shri.H.Biakhnuna	-do-
242. Shri.Lahmangaihzuala	-do-
243. Shri.Laldingliana	-do-
244. Shri.C.Roplianga	-do-
245. Shri.Laldenbanga	-do-
246. Shri.Lalphena	-do-
247. Shri.Tawnvela	Gr.D
248. Shri.PC Assam	-do-
249. Shri.Kaptluanga	-do-
250. Shri.Lalbiakdawma	-do-
251. Shri.C.Muankima	-do-
252. Shri.V.Laldingliana	-do-
253. Shri.M.S.Dawngliana	-do-
254. Shri.Hrangchhuana	-do-
255. Shri.V.Thangvunga	-do-
256. Smt.Lalzarzovi	-do-
257. Shri.Rodanga	-do-

258. Shri Vanzika	-do-
259. Shri.Lalhuama	-do-
260. Shri.R.Lalrawngbewla	-do-
261. Shri.Rotluanga	-do-
262. Shri.Malsawma Sailo	-do-
263. Shri.Vabellialu	-do-
264. Shri.Hralua	-do-
265. Shri.Thansanga	-do-
266. Shri.T.Zehmuaka	-do-
267. Shri.Zaruma	Gr.D
268. Shri.Hniarhulha	-do-
269. Shri.Rualhala	-do-
270. Shri.Thangphuta	-do-
271. Shri.Chhaima	-do-
272. Shri.Rialo	-do-
273. Shri.Zesa	-do-
274. Shri.Lalengliana	-do-
275. Shri.Blaiklawma	-do-
276. Shri.Zachamliana	-do-
277. Shri.H.Lalngaia	-do-
278. Shri.T.Lalngaia	-do-
279. Shri.Leithanga	-do-
280. Shri.Lairema	-do-
281. Shri.Blaikchungnunga	-do-
282. Shri.Lalhmingliana	-do-
283. Smt.Bendang Mero	-do-

284. Shri.Paul Zoramthanga	IPO
285. Shri.Zopawlien Hmar	-do-
286. Shri.Khawthanga	-do-
287. Shri.Lalramzauva	-do-
288. Shri.Lairosanga	Station Director
289. Smt.Alice,Zothanpuii Fanai	D.D
290. Shri.S.N.Ghosh	ASE
291. Shri.Zirsangzela Hnamte	-do-
292. Shri.Zosangzuala	-do-
293. Shri.Izzat Singh	-do-
294. Smt.Lalramliani Hnamte	New Reader
295. Shri.B.Lalchawivela	Programme Executive
296. Shri.D.K.Roy	AE
297. Shri.Khaikholet	Programme Executive
298. Shri.Biramoni Singh	-do-
299. Shri.R.K.Lianzuala	Asst.News Editor
300. Smt.Lalnunziri	TREX
301. Shri.Biakchungnunga	-do-
302. Shri.Samuel Z.Hrangate	-do-
303. Shri.Lalneikunga Khobung	-do-
304. Smt.P.B.Thansangluaii	-do-
305. Shri.Ngirhuiringa Tara	-do-
Smt.Judy Darhmingmewii	-do-
307. Smt.Lalrammewii Hmar	-do-
308. Shri.Lawmliana Tochhawng	-do-
309. Shri.Suakkhanthang	-do-

310. Smt.V.L.Hrimi	Sr.Announcer
311. Smt.Lalhmeriani Fanai	-do-
312. Smt.Lalhlanthangi Pachuau	-do-
313. Smt.Lalhungchhungi	-do-
314. Shri.C.Zohmingliana	Jr. Announcer
315. Smt.Vanlelthari Fanai	-do-
316. Shri.Zothansanga	Station Engineer Asst.
317 Shri.G.Marandi	-do-
318. Shri.Lelchungnunga	-do-
319. Shri.S.K.Sarmah	-do-
320. Shri.A.N.Deka	ES
321. Shri.Akhilesh	-do-
322. Shr.T.K.Kalanyan	-do-
323. Shri.Prakash Raj Gabriel	-do-
324. Shri'R.Lalbiaktluanga	Sr.Technician
325. Shri.Lalhansiama	-do-
326. Shri.Lalrinpuia	-do-
327. Shri.Heradhan Dutta	EA
328. Smt. K.Lelthankimi	Accountant
329. Shri.J.Lalhakima	D.Technician
330. Shri.Ralzadale	Jr.Technician
331. Shri.Lalbiakmewia	-do-
332. Shri.Vanlalhrusia	-do-
333. Shri .F.Zodinthara	-do-
334. Shri.Kailiana	-do-
335. Shri.C.K.Thapa	UDC

336. Smt.V.L.Remliani	-do-
337. Shri.P.C.Lalduhawma	-do-
338. Shri.Lalramtiama	-do-
339. Smt.Laihanpari Varte	-do-
340. Smt. L.B.Mawii	-do-
341. Shri.Lalmuankima	DED
342. Shri.J.Sangkhuma	-do-
343. Shri.Vungkhanmang	LDC
344. Shri.Laihlupuia	-do-
345. Shri.F.Lalremruata	-do-
346. Smt.Sangzuali	-do-
347. Shri.R.Lalmuanpua	LDC
348. Shri.Dipta Bania Chakraborty	UDC
349. Smt.Lalbiakfell	-do-
350. Shri.Ngurkhuma	-do-
351. Shri.Ramchullo Hmar	Hindi Typist
352. Smt.Lalkhawmawii	LDA/TA
353. Shri.B.K.Sarki	-do-
354. Smt.Venlalrueti	Tabulator Clerk
355. Smt.Lucy Vanlalhruai	Stenographer
356. Smt.C.Lainunthani	-do-
357. Shri.Zatuawnga	MD.Gr-I
358. Shri.V.L.Remruata	MD.Gr-II
359. Shri.N.Peter	-do-
Shri.David Zoramthanga	MD.Gr-III
361. Shri.H.Lalduhawma	-do-

Contd.....

362. Shri.Malsawma	-do-
363. Shri.Laitlanchhunga	-do-
364. Shri.Lalchhingpula	St.Aftd.
365. Shri.Kaisianmung	Sorter
366. Shri.Ngursailova	Helper
367. Shri.Thavunga	Khelasi
368. Shri.Lalsawmlana	-do-
369. Shri.P.C.Pahlira	Studio Guard
370. Shri.Lallungmuana	-do-
371. Smt.Lalhmuaklani	LDC
372. Shri.C.Lalpara	MD
373. Shri.Thantluanga	-do-
374. Shri.Laisaizawna	Daftry
375. Shri.T.Lalrosanga	Peon
376. Shri.Zethianga	-do-
377. Shri.Lalnunthanga	-do-
378. Shri.Laitluanpula	-do-
379. Smt.Zaithangpui	Farash
380. Smt.Lalrinengi	Sefaiwala
381. Shri.K.Vanzika	Mali
382. Shri.R.Laitluanga	Security Guard
383. Shri.Aithangpula	-do-
384. Shri.K.Lianhela	-do-
385. Shri.Lalroenga	-do-
386. Shri.Gambir Singh Thapa	-do-
387. Shri.K.Lianzama	Security Guard

388. Shri.Vanlalchulova	-do-
389. Shri.Rohnuna Lushai	-do-
390. Shri.Rodingliana	-do-
391. Shri.Tlangthangluaiia	-do-
392. Shri.Vanlalpeka	-do-
393. Lalrindika	Safaiwala
394. Shri.T.T.K.Thang	Supdt.
395. Shi.Bhattacharjee	-do-
396. Shri.A.K.Saikia	-do-
397. Shri.K.Neog	-do-
398. Shri.J.Dohling	Inspector
399. Shri.J.K.Saikia	-do-
400. Shri.M.Mohanta	-do-
401 Shri.S.M.Thang	-do-
402. Shri.Lalthanliana	-do-
403. Shri.W.T.Lotha	-do-
404. Shri .R..Lotha	-do-
405. Shri.J.Louphal	-do-
406. Shri.T.G.Mang	-do-
407. Smt.Lianchhingpuii	Inspector
408. Shri.Mangchinlal Quite	-do-
409. Shri.K.Khamchinlian	-do-
410. Shri Thangchuallova	-do-
411. Shri.Z.K.Thang	-do-
412. Shri.Dawngginlian	-do-
413. Shri.Lattawnliana	-do-
414. Shri.Lathankunga	-do-

415. Shri.Md.Abdul Mutalib	-do-
416. Shri.K.Charya	-do-
417. Shri.Dominic K.K.Thang	-do-
418. Shri.Thanzuala	UDC
419. Shri.D.P.Haokip	-do-
420. Shri.M.A.Hassen	Inspector
421. Shri.K.M.Guite	Tax. Asstt.
422. Shri.P.K.Kr.Das	RT
423. Shri.P.Gogoi	OTC
424. Shri.T.John Banyan	Driver
425. Shri.Balakrishnan	-do-
426. Shri.M.A.Laskar	-do-
427. Shri.A.Lalsawta	Harildar
428. Shri.V.Lalzidinga	-do-
429. Shri.V.L.Ruata	-do-
430. Shri.S.K.Das	-do-
431. Shri.Babu Mia	Sepoy
432. Shri.Rampanmawia	-do-
433. Shri.Dhurba Joshi	-do-
434. Shri.Laihmuakdiana	-do-
435. Shri.Abdul Mannan	-do-
436. Shri.C.Lallawmsanga	-do-
437. Shri . B.C.Das	-do-
438. Shri.Lalrinthanga	-do-
439. Shri.T.L.Hmar	-do-
440. Shri.Laihanpuia	-do-
441. Shri.Dilip Sharma	-do-

Contd.....

442. Shri.V.Vanlalzama	-do-
443. Shri. B.R. Joshi	-do-
444. Shri. Sobna Hasda	-do-
445. Shri.A.Chamroy	-do-
446. Shri.S.Choudhury	-do-
447. Shri.Lairuafela	-do-
448. Shri.Paul Hmar	Sepoy
449. Shri.S.P.Sharma	-do-
450. Shri.Manik.Ch.Das	-do-
451. Shri.B.Debbarma	Stenographer
452. Shri.K.Hmar	Inspector
453. Shri.J.K.Guite	-do-
454. Shri.P.K.Neihslai	-do-
455. Shri.L.H.Faihriem	-do-
456. Shri.P.Kipgen	-do-
457. Shri.B.B.Baruah	-do-
458. Shri.S.T.Sailo	Director
459. Shri.Laldingliana	News Editor
460. Shri.Lainunmawia	Graphic Artist
461. Shri. Tusar Day	-do-
462. Shri.P.Laltuaia	Floor Asstt.
463. Shri.C.P.Lalchungnunga	-do-
464. Shri.Zoramhmangaiha	-do-
465. Shri..C.Khawthuama	Editor
466. Smt.Lehmangaihzuall	Production Asstt.
467. Shri.Laldanglova	-do-

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468. Shri.B.Venlaldinga	Floor Asstt.
469. Shri.T.C.Lalhluanzaula	-do-
470. Shri.Lalfamkima Chhangte	-do-
471. Shri.Vanlalthakima	-do-
472. Shri.Parbat Thapa	-do-
473. Smt.Lalparliani	Property Asstt.
474. Smt.Lalhriatkimi Tlau	-do-
475. Shri.Vanlalrema	Carpenter
476. Shri.Lalingalhzuula	Painter
477. Shri.C.Laltrinsanga	-do-
478. Shri.Vanlalrena Varte	Production Asstt.
479. Shri.C.Lalremsiama	-do-
480. Shri.Hmingthansanga	-do-
481. Shri.C.Vanlalsiama	-do-
482. Shri.Frankie Lawmkima Sallo	-do-
483. Shri.T.Siama	-do-
484. Smt.Helen Lalbiakkimi	-do-
485. Smt.F.Lawmsangi	-do-
486. Smt.Lalremzaui Chawngthu	-do-
487. Smt.Vanlalruati	Make-up Asstt.
488. Smt.Lalnuntluangl	-do-
489. Smt.Lalrinmawii	Tailor
490. Shri.Lalchuangliana	Camera Man
491. Shri.K.B.Thaudam	Film Editor
492. Shri.Vanhmingliana	Carpenter
493. Shri.V.Rawvat	Floor Manager
494. Shri. S.Lianchhuma	SEA

495. Shri.F.V.Zawna	-do-
496. Shri.C.P.Bik Chandani	Station Engineer
497. Shri.T.Lainunsanga	Tech
498. Shri.P.C.Sakhawiana	Sr.Tech
499. Shri.Subhendu Dam	AE
500. Shri.S.K.Pal	SEA
501. Shri.Bijit Bandyopadhy	-do-
502. Shri.Suprya Roy	EA
503. Shri.M.K.Chekraborty	EA
504. Shri.T.Chongloi	EA
505. Shri Prem Prakash	EA
506. Shri. S.Prakash	EA
507. Shri.K.Laisangzuala	Tech
508. Shri.Laingaihzuala Kawini	-do-
509. Shri.Lalmuanawma	-do-
510. Shri.Lalremthanga Khiangte	-do-
511. Shri.Rothianga	-do-
512. ShriLianchungnunga	-do-
513. Shri.Zohminga Reite	-do-
514. Shri.C.Nesa	UDC
515. Shri.J.Sawilaia	Accountant
516. Smt.Lethansangi	Head Clerk
517. Shri.Lehmachhuana	UDC
518. Smt.Zomuanpuli	-do-
519. Shri.R.Rokiamlova	-do-
520. Shri.Lalramzauva Pachueu	-do-
521. Smt.Zochhingpuli	LDC

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522. Shri.F.L.Ramchullova	-do-
523. Shri.R.Laisangliana	-do-
524. Smt.R.Zodinpull	-do-
525. Smt.R.Liansangpui	-do-
526. Smt.Laihanchami	-do-
527. Smt.Rebecca Lalbiakdiki	LDC
528. Smt.Jennie Laldingliani	-do-
529. Smt.H.Lairomliani	-do-
530. Smt.Lalbiakhluni	-do-
531. Smt.R.Laihanchhingl	-do-
532. Smt.R.Zoramliami	-do-
533. Smt.K.Lairinpuli	-do-
534. Shri.P.R.Dey	UDC
535. Smt.C.Vanlairuati	LDC
536. Smt. H.Biekhmingthangl	stenographer
537. Smt.Lalbiakkimi	-do-
538. Smt.Barnadeth Laihankimi	-do-
539. Shri.Laihtharlawma	Driver
540. Shri.Vanlaihruaia	-do-
541. Shri.R.Laisawta	-do-
542. Shri.Laihnunenga	-do-
543. Shri.Ramdinliana	-do-
544. Shri.Lairinmawia	Helper
545. Shri.Laizamliana	-do-
546. Shri.Laihnema	-do-
547. Shri.J.Zosangliana	-do-

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548. Shri.C.Chawngkunga	-do-
549. Shri.Leiremsiama	-do-
550. Shri.Parimol	-do-
551. Shri.Chunilal Kalindri	-do-
552. Shri.Lalzamlova	-do-
553. Shri.Sapmawia	-do-
554. Shri.T.C.Manliana	Khalasi
555. Shri.C.Lalchhanhima	-do-
556. Shri.Venialhrualia	-do-
557. Shri.Lalhmangaiha	-do-
558. Shri.Laitlankima	-do-
559. Shri.Lianchhingpui	-do-
560. Shri.Vanramenga	-do-
561. Shri.H.C.Lalrawngbawia	Daifry
562. Smt.Cross Chhuanawmi	Gest Operator
563. Shri.Lungmuana	Security Guard
564. Shri.Zachhunga	-do-
565. Shri.Sangbera	-do-
566. Shri.Lalvanthanga	-do-
567. Shri.Lianzuale	-do-
568. Shri.Lalngaihawma	-do-
569. Smt.Vanrammawii	Sweeper
570. Smt.K.Thansiama	-do-
571. Smt.Lalthanpuii	-do-
572. Shri.R.Thangvela	-do-
573. Shri.Zehmingthanga	-do-

574. Smt.Laltianzovi	-do-
575. Shri.Lalchhariana	Peon
576. Shri.Rosanglura	-do-
577. Shri.Pradip Kumar	-do-
578. Smt.Lalbiaknungi	Sweeper
579. Smt.Lalthangmawil	-do-
580. Shri.Venramlawma	Security Guard
581. Shri.Budiman Joshi	Peon
582. Shri.Roliana	Security Guard
583. Shri.S.Kispotta	DDGO
584. Shri.B.H.Kapthanga	O/S
585. Smt.R.Lalngakhlell	H/A
586. Shri.P.C.Mawia	Assistant
587. Shri.P.C.Lainunther	F/O
588. Shri.L.M.Singh	UDC
589. Shri.D.Tigga	H/Typist
590. Smt.Lalfamkimi	UDC
591. Shri.Lalhmingthanga	Investigator
592. Shri.Zothanthuama	S.A
593. Shri.Lalbuanga Sailo	S.A
594. Shri.Saithuama Sailo	S.A
595. Shri Saithanthuama	S.A
596. Shri.Lalrosanga	Computer
597. Smt .K.Laldawngliani	-do-
598. Smt.Jeremiah L.Fanai	-do-
599. Shri.Lalnghinglova	Artist

600.	Shri.Lalrova	DMan
601.	Shri.C.Lalhmingliena	Jr.G.O
602.	Shri.K.Hranglawta	Dafty
603.	Shri.Lalliantluanga	Peon
604.	Smt.Laihriatpuill	Peon
605.	Shri.Rohmingthanga	Peon
606.	Shri.Darthangvunge	Chowkidar
607.	Shri.Lianzela	Chowkidar
608.	Smt.Lalnumawii	-do-
609.	Smt.Biakthangi	Sweeper
610.	Shri.Zoliana	Driver
611.	Shri.Vanlalkima	FPA
612.	Smt.M.K.Kimi	CG -II
613.	Shri.Sangzuala	Driver
614.	Shri.L.Ralte	Cleaner
615.	Shri.Rocky Lalremliana	Peon
616.	Shri.C.Sengkunga	Chowkidar
617.	Shri.Vanlallowma	FPA
618.	Shri.Lainuntluanga	LDC
619.	Shri.Zosanga	Driver
620.	Shri.Tlanghmingthanga	Cleaner
621.	Shri.Hmingthanzaauva	Peon
622.	Shri.Laindawla	Chowkidar
623.	Shri.M.C.Lianmawla	FPA
624.	Shri.Zosiama	Driver
625.	Shri.H.Lianvela	Peon
626.	Shri.Laihakima	Chowkidar

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627. Shri.Lianminthang	Asst.Director
628. Shri.Shyamkant S.Joshi	Coach
629. Smt.Laihanperi Sailo	LDC
630. Shri.Thangzuala	Driver
631. Shri.Som Bahadur Rana	Attend
632. Shri.Mon Bahadur	Paryar
633. Shri.L.Kom	Watchman
634. Shri.Ami Chand	Bearer
635. Shri.Shri.N.K.Thakur	-do-
636. Shri.Mon Bahadur Dorje	-do-
637. Shri.Amar Gurung	Cook
638. Shri.Lalbiaknunga	Safikarmachari
639. Shri.H.K.Thanghleia	Grounds Man
640. Shri.H.N.Choudhury	Cook
641. Smt.Lallianmawii	S/E 'SD'
642. Shri.F.Lairinliana	-do- 'SC'
643. Smt.Hrangthanhliri	-do-
644. Smt.Lalhmacchhuani	S/E 'SB'
645. Shri.Laihathanga	SA 'B'
646. Smt.Laimuanawmi	S/E 'SB'
647. Smt .Sharmila Subba	LDC
648. Shri.F.Lalbiakdika	S/E 'SC'
649. Smt.Venlatvulli	S/E 'SB'
650. Shri.T.C.Lalngakdiana	-do-
651. Shri.C.Simon	-do-
652. Shri.F.L.Chhuma	Sr.TOA(G)

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653. Shri.F.Vanialbuanga	-do-
654. Smt.Sairopuil	Sr.TOA(P)
655. Shri.Vanialinghaka	-do- (G)
656. Smt.Lalhahliiri	-do- (P)
657. Shri.A.C.Denglula	TOA(G)
658. Shri.G.Lalduhawma	-do-
659. Shri.K.L.Hmangaiha	TOA(G)
660. Smt.P.Lalhrangi	TOA(P)
661. Smt.Lalthanpui	-do-
662. Shri.C.Lalchawimawia	Sr.TOA(G)
663. Smt.Vanaramnghaki	-do-
664. Smt.Lalziki	Sr.TOA(P)
665. Shri.Chawngkhuma	TOA(TG)
666. Shri.N.J.Khan	-do- (T)
667. Shri.R.Lalkhuma	-do-
668. Shri.R.L.Muana	TM (T)
669. Smt.Rothangpui Verter	TO
670. Smt.R.Lairinchhungi	-do-
671. Shri.C.V.Lalhnuna	FEO
672. Shri.M.C.Paul	Projectionist
673. Shri.P.Berua	Chowkidar
674. Smt.Rualkhumi	Ast.Director
675. Smt.Lalbiaktluangi	LDC
676. Shri.Zolawma	Driver
677. Shri.Leithanglewra Ngurte	DYC
678. Shri.Vumzakap	ACT

679. Shri.Rochangliana	GDC
680. Shri.Lalremruata	-do-
681. Shri.L.Z.Pachuau	LDC
682. Shri.Vanlachhuanga	Driver
683. Smt.V.L.Liani	Peon
684. Shri.B.Ramdingliana	Cleaner
685. Shri.Lalbuatsaiha	SREO
686. Smt.Lalhmgaihzuall	UDC
687. Shri.Sangkhuma	SCC
688. Shri.Mangjangam Tothang	AIO
689. Shri.Shri.C.Lalsawmliana	Librarian
690. Smt.Lalitlali	Receptionist
691. Smt.Sangkimi	Steno (J)
692. Smt.Lalthesangi	CG -II
693. Smt.Sangita Roy	-do-
694. Shri.Vanmawia	Deftry
695. Shri.Vanlalsawma	Usher
696. Shri.Darhmingliana	Peon
697. Shri.Lalrinmawia	Chowkidar

The applicant No.1 to 287 are working under the Postal Department, No.288 to 393 are working under the All India Radio, No.394 to 457 are working under Customs and Central Excise Department, No.458 to 582 are

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working under the Doordarshan Kendra, No.538 to 610 are working under Census Department, No.611 to 626 are working under Field Publicity Office, No.627 to 640 are working under the Sports Authority of India, No.641 to 651 are working under National Informatic Centre, No.652 to 664 are working under the Telecom Department, No.665 to 670 are working in the Telegraph Department, No.671 to 673 are working under Department of Audio Video Publicity, No.674 to 676 are working in the Khadi and Village Industries Department, No.677 to 680 are working in the Nehru Yuval Kendra, No.681 to 684 are working under Central Integrated Paste Management, No.685 to 687 are working in the Sub-Regional Employment Office and No.688 to 697 are working in the Press Information Bureau and all the applicants are posted in the State of Mizoram.

.....APPLICANTS.

By Advocate Mr.K.P.Pathak.

-versus-

1. Union of India,
represented by the Cabinet Secretary,
North Block, New Delhi-2.
2. Secretary to the Govt. of India,
Ministry of Communication,
Sanchar Bhawan, Ashoka Road,
New Delhi.
3. Secretary to the Govt. of India
Information and Broadcasting
Sashtri Bhawan, New Delhi-1.
4. Secretary to the Govt. of India,
Human Resource Development
Department of Youth welfare & Sports,
Shastri Bhawan, New Delhi-3.
5. Secretary to the Govt. of India
Ministry of Small Scale Industries
& Agro and Rural Industries (Udayag Bhawan)
New Delhi-1.
6. Secretary to the Govt. of India,
Ministry of Labour,
3.10 Jam Nagar House,
New Delhi-1.
7. Secretary to the Govt. of India,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi.
8. The Secretary
Central Board of Excise & Customs,
North Block, New Delhi-2.
9. Secretary to the Govt. of India,
Ministry of Home Affairs,
New Delhi.
10. The Director General
All India Radio
Akashbani Bhawan, Sanshad Bhawan,
New Delhi.
11. The Director General
Door Darshan, Copernicus Marg,
New Delhi-1.
12. Principal Officer,
Press Information Bureau,
Sanshad Bhawan, New Delhi-1.
13. The Director,
Field Publicity, East Block-Iv,
Level-II, R.K.Puram,
New Delhi-66.

14. The Director General,
Department of Posts,
Dak-Tar Bhawan, New Delhi-1.
15. The Director,
Nehru Yobakendra Sangthan,
East Plaza, IJI Stadium,
New Delhi.
16. Chief Executive Officer,
Khadi & Village Industries Commission,
3rd Irla Road, Biletarale,
Mumbai-56.
17. The Director General,
Employment & Training,
Jam Nagar House,
New Delhi-11.
18. Registrar General of India,
2/A Mansingh Road,
New Delhi-1.
19. The Director General,
National Informatic Centre,
'A' Block, CGO Complex,
New Delhi-3.

...Respondents

By Advocate Mr. A. Deb Roy, Sr.C.G.S.C.

O R D E R

CHOWDHURY, J. (V.C.).

The following are the reliefs sought for in this application under Section 19 of the Administrative Tribunals Act, 1985.

"(i) a declaration that all Group 'A', 'B', 'C', 'D' employees of the Central Government posted in Mizoram are entitled to House Rent Allowance at the rate applicable to 'B' Class cities i.e. @ 15% of pay and Compensation @ 10% of the pay in lieu of Rent Free Accommodation with effect from 01.10.1986.

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(ii) a direction to the Respondents to release the House Rent Allowance @ 15% of pay and compensation @ 10% in lieu of Rent Free Accommodation to all the applicants posted in Aizawl, Mizoram forthwith along with arrears with immediate effect from 1.10.1986."

The applicants are employees of the Central Government working under various departments namely, Postal, Communication, Information and Broadcasting, Home Affairs, Agriculture, Sports & Youth Welfare, Press Information Bureau, DEP, DFP, DAVR, KVIC and Nehru Yoba Kendra and are posted in the State of Mizoram, who are serving in the categories of Group A, B,C and D respectively.

It was inter alia contended that the State of Mizoram is one of the most expensive places in the country and the Government of India recognised the area is an expensive locality vide Notification dated 03.08.1975. The cost of living is higher than that of Shillong and Kohima. It was asserted that the Central Government employees working in Shillong and Kohima etc. are being paid House Rent Allowance (for short HRA) at the rate applicable to B Class Cities whereas the applicants those who are posted in Mizoram denied the benefit of enhanced HRA. It was also mentioned that the North East Hill University authority has allowed payment of HRA at the rate applicable to 'B' Class Cities to its employees posted at Aizawl at par with the rate prevailing vide Notification dated 17.5.1994. It was also stated that Cities and Towns in the State of Mizoram are yet to be classified by the Government of India and as such general area prescribing HRA for different classes of cities could not be made applicable in the State of Mizoram. The applicants also referred and relied to the letter dated 31.01.1977 issued by the Govt. of India, Ministry of

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Finance, Department of Expenditure in the matter for grant of Rent Free Accommodation/House REnt Allowance to Central government employees posted in the State of Mizoram. As per the said letter President of India was pleased to sanction Rent Free unfurnished accommodation to the Central Government employees having all India transfer liability and post to the Union Territory of Mizoram or House Rent Allowance in lieu thereof at the rate mentioned. The applicants contended they are entitled to House Rent Allowance and compensation in lieu of Rent Free Accommodation in terms of the aforesaid order of the Government but they are presently getting HRA @ 7.5% of their Basic Pay. It was also mentioned that the applicants who are Group A, B,C and D are not provided accommodation and as a result they are staying in rented houses which are very scare and costly. Hence this application.

2. The respondents contested the claim of the applicants and submitted its written statement. The respondents pleaded that HRA is admissible based on the rates on classification of cities/towns on the basis of population. The population of Aizawl as per 1991 Census is 15,5,240, since it did not fulfill the prescribed population criteria for B class cities as per the recommendation of the 5th Central Pay Commission according to which city with population more than 50,000 but less than 5 lakhs are classified as C class cities. It was further contended that in case of employees working in Shillong and Kohima which are also classified as C1 cities, HRA for B class city rates has been granted due to some court orders. It was further contended in the written statement that Rent Free unfurnished accommodation is admissible to Central

Government employees having all India transfer liability only and if posted in Mizoram or HRA at the rate applicable from time to time. It was further contended that Compensation and HRA admissible is granted if a person entitled to Rent Free Accommodation could not be provided accommodation and the same is not allowed to other Central Government employees who are entitled to admissible HRA only if no accommodation is provided. The respondents in their written statement clearly averred that compensation in lieu of Rent Free Accommodation (for short RFA) is only admissible in the case of Central Government employees having all India transfer liability and posted in Mizoram vide letter dated 31.7.1977.

3. Heard Mr. K.P.Pathak, learned counsel appearing on behalf of the applicant and Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents.

4. The issue raised in this applicant are almost settled by the decisions of the Tribunal as well as the decision of the Hon'ble High Court and Supreme Court. Admittedly, the employees working in Shillong and Kohima, though these cities are classified as C1 cities, they are paid HRA at the rate prescribed for B class cities in view of the decision of the Tribunal in O.A. No. 42(G)/89 dated 31.10.1990 (Sri S.K.Ghosh & Ors Vs. U.O.I. & Ors) and the decision rendered by the Tribunal in O.A. NO. 48/91 and 105/95 dated 28.2.1995 as well as the decision rendered by the Hon'ble High Court in Civil Rule No. 104(K) of 1994 dated 22.3.1996. A similar order was also passed by the Hon'ble High Court in Writ Petition (C) No. 4 of 2000 on 7.2.2001 directing the North Eastern Hill University authority to pay HRA to the employees of Aizawl campus of the North Eastern Hill University at the rate prescribed for

Central Government employees in B class cities. Similarly in O.A. No. 48/91 and 105/95 the Tribunal ordered that the employees were entitled to HRA at the rate prescribed for 'B' class cities to the Central Government employees which would be payable at the rate of 15% from 1.1.1986 to 30.9.1986 and from 1.10.1986 at flat rate prescribed under O.M. dated 7.8.1987. The Union of India went up to Hon'ble Supreme Court against the part of the order passed by the Tribunal on the question of payment of compensation lieu of Rent Free Accommodation. This Bench in the aforesaid judgement in the light of the decision rendered in S.K.Ghosh & Ors. (Supra) held that the Central Government employees posted in Nagaland were entitled to Rent Free Accommodation or Compensation in lieu thereof since the rate of House Rent Allowance was one of the components of compensation in lieu of rent free accommodation. The Hon'ble Supreme Court set aside that part of the order in the aforesaid Civil Appeals reported in AIR 2001 (SC) 2826. The Hon'ble Supreme Court in the aforesaid case accordingly observed as follows :

"7. Therefore, we think that the decision of this court in Civil Appeal No. 2705 of 1991 will not be an impediment to decide the second question as to whether the employees posted in the State of Nagaland are entitled to rent free accommodation or compensation in lieu thereof. It is a separate and distinct question to be decided unhindered by the decision of this Court in Civil Appeal 2705 of 1991 (Union of India V. S.K.Ghosh). In the order of the President of India the expression who are not provided with rent free accommodation would only mean those employees who were within the eligibility criteria prescribed in the O.M. dated 1.8.1960.

The factual position is as follows :-

(1) O.M. 12-11/60-ACC-I dated 2.8.1960 is still operative. That order clearly sets out that 'it had been decided with the concurrence of the Ministry of Finance, that where for the efficient discharge of duties, it is necessary that an employee should live in or near the premises where he works, it would be

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desirable that he should be rent-free or rent recovered at reduced rates only if the nature of his duties or conditions under which they have to be performed are such that a higher scale of pay or special pay etc. would be granted but for the concession of rent-free or recovery of rent at reduced rates. It has been decided that this concession should, in future, be allowed only with the concurrence of the Ministry of Finance in each case'.

(2) O.M. 12/11/60-ACC-I dated 2.8.1960 is also applicable to O.Ms. dated 23.3.1986 and 22.5.1987 and also to O.M. dated 13.11.1987 which makes it clear that the concession of compensation in lieu of rent free accommodation to be available only to those employees who fulfil the criteria of eligibility as prescribed by O.M. 12-1/60-ACC-I dated 2.8.1960.

After advertizing to certain aspects it is made clear that other terms and conditions for admissibility of compensation in lieu of rent free accommodation would be as indicated in the O.Ms dated 19.2.1987 and 22.5.1987 and 22.5.1987 remains the same. O.M. 12-11/60-ACC-I dated 2.8.1960 would be applicable in turn to this notification as well.

8. The respondents are not in a position to controvert this factual background. If that is the position, in fact, the decision of this Court in Civil Appeal No. 270 of 1991, (Union of India v. S.K.Ghosh) will not come in the way of deciding whether the respondents are not entitled to compensation in lieu of rent free accommodation and the view taken by the Tribunal in this regard cannot be sustained.

9. Thus, the conclusion is irresistible that there is no decision of the Government of India entitling the Central Government employees posted in Nagaland, except who are eligible for the concession of rent free accommodation or compensation in lieu thereof under O.M. 12-11-60/ACC-I, dated 2.8.1960 and, therefore, the view taken by the Tribunal in this regard has got to be set aside."

5. In view of the position enumerated above, I am of the view that the applicants are entitled to House Rent Allowance at the rate prescribed for B class cities to the Central Government employees which should be payable to the applicants at the rate of 15% from 1.1.1986 to 30.9.1986 and from 1.10.1986 to 30.9.1986 and from 1.10.1986 at flat rate prescribed under O.M. dated 7.8.1987 read with another O.M.

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dated 13.11.1987 and the Notification GSR No. 623(E) amending the Fundamental Rule 45 A with effect from 1.7.1987.

As regards the claim for compensation in lieu of Rent Free Accommodation the respondents are to act in conformity with the Office Memorandum NO. 12-11/60-ACC-I dated 2.8.1960, O.M. dated 23.2.1986 and 22.5.1987 and also to O.M. dated 13.11.1987. The respondents shall examine the each case on merits and thereafter shall pass necessary order in individual cases. Rent free unfurnished accommodation is admissible to Central Government employees having all India transfer liability only those who are posted in Mizoram or HRA at the rate prescribed from time to time. Compensation and admissible HRA shall be granted to those persons who are entitled to rent free accommodation and could not be provided accommodation and the above benefit shall be granted only to the Central Government employees having all India Transfer liability and posted in Mizoram vide letter No. 11015/1/E/(B)/76 dated 31.7.1977. The respondents shall examine the individual cases and thereafter pass necessary orders in those cases, others will not be eligible for the same.

The application is allowed in part. No costs.

(D.N.CHWODHURY)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI

O.A. NO. 381 /2000

BETWEEN

1.	Shri. Lalhuliana,	Postmaster
2.	Shri. Zaliana,	PA to DPS
3.	Smt. Saizami,	Acctt.
4.	Shri.H.Malsawma,	LSG, PA
5.	Shri. Thanzauva,	-do-
6.	Shri .K.Vanlalthanga	-do-
7.	Shri. C.Sangthuama,	-do-
8.	Shri.Lalhmingliana	-do-
9.	Shri. R. Zohmingliana	-do-
10	Shri.Dengchhawna	-do-
11.	Smt. Laingailiani	-do-
12.	Shri. Saikhmingthanga	-do-
13.	Shri. Chhunkhama,	LSG, PA
14.	Shri. H.John	-do-
15	Shri. L.C.Thanghrima	-do-
16.	Shri.K. Thanghrima	-do-
17.	Shri. C. Lianngchinglova	-do-
18.	Shri. C.Malsawma,	-do-
19.	Shri. C.Lalhunthara	-do-
20.	Smt. K. Lalhmachhuani	-do-
21.	Shri. Lalbiakzuala	-do-

Contd.....4/-

Filed by
Baran Das Adhikary
8.11.2000

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22.	Shri. Thankhuma	-do-
23.	Smt. C.Thanghlupuii	-do-
24	Shri. Depali De	-do-
25.	Shri. Hmingthanzaauva	-do-
26.	Shri. KC.Vanlaimuana	-do-
27.	Shri. Thanzuala,	-do-
28.	Smt.Bawihmingthangi	-do-
29.	Smt.L.Malsawmtluangi	-do-
30.	Smt. Lairiliani	-do-
31.	Shri.A.Buangthanga	-do-
32.	Smt.Venlaingaii	-do-
33.	Shri. K.Hrangzama,	HSG-II
34.	Smt. F.Laitlani	-do-
35.	Shri.F.Neihchhingga	-do-
36.	Shri. Rodingllana,	PA
37.	Shri.R.Thengluaiia	-do-
38.	Shri.Hmundina	-do-
39.	Shri.Neihthangchhunga	-do-
40.	Shri. F.Rosema	-do-
41.	Shri.Laithangvunga	-do-
42.	Shri.P.C.Ramdina	-do-
43.	Shri.Laldinpuia Hnamte	-do-
44.	Smt.Vanneihchhungi	-do-
45.	Shri.Malsawmtluanga	-do-
46.	Smt. Laithanchhungi	-do-
47.	Smt.Lelrammuani	-do-
48.	Shri. K.Lalzara	-do-

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49.	Shri.P.C.Vanlalchhuanga	-do-
50.	Shri.H.Biakdawla	-do-
51.	Smt.Lalhmachhuani	-do-
52.	Shri.F. Rohlira,	PA
53.	Shri. Lalbiaknuama Pautu	-do-
54.	Smt. Thangthuami	-do-
55.	Shri. Isaiia	-do-
56.	Shri.Vanhlira Vanchhawng	-do-
57.	Smt. Lalrinpuii	-do-
58.	Smt.K.Lalbiaksangi	-do-
59.	Smt.Chhimthangpuii	-do-
60.	Smt.Zonunsangi	-do-
61.	Shri.KL.Zohmingliana	-do-
62.	Shri.C.Lalhmangaihzuala	-do-
63.	Smt.Sailothangi	-do-
64.	Shri.C.Lalhmunliana	-do-
65.	Shri.K.Lalrammawia	-do-
66.	Shri.C.Lalrimawia	-do-
67.	Shri.Lairotluange	-do-
68.	Smt.Laichuangkimi	-do-
69.	Shri.Tul Bahadur Chhetri	-do-
70.	Smt.P.Lalhlupuii	-do-
71.	Smt.Lallawmzuali	-do-
72.	Shri.C.Laltenpuia,	PA
73.	Shri.Vanlalliana	-do-
74.	Shri.H.Ramthianghlima	-do-

Contd.....

Manu

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75.	Smt.Zosiamliani	-do-
76.	Shri.Lehmuaka	-do-
77.	Shri.Vanlaldinga	-do-
78.	Shri. Thanghmingliana	-do-
79.	Shri.C.Kapthianga	-do-
80.	Shri.K.Zomuana	-do-
81.	Shri.College Thanga	-do-
82.	Smt.Lianzuali Pautu	-do-
83.	Shri.Lairosanga Ralte	-do-
84..	Smt.Lalawmpuii-I	-do-
85.	Smt.C.Lalrimawii	-do-
86.	Shri.Rozarliana	-do-
87.	Smt.J.Salemthari	-do-
88..	Shri.Kapthanmawia	-do-
89.	Smt.Rongengpuii	-do-
90.	Shri.Roenga	-do-
91..	Smt.Lairemvell	Postal Assistant
92.	Shri.T.Dolura	-do-
93.	Shri.Ginzaliana	-do-
94.	Shri.C.Lainunsangi	-do-
95.	Shri.C.Vanlalmawia	-do-
96.	Shri.H.Lalparvula	-do-
97.	Smt.Lairinzuali	-do-
98.	Smt.Lalmuanpuii	-do-
99.	Shri.Lalrintluanga	-do-
100.	Shri.Lalmuankima	-do-

✓ **Contd.....**

46

101..	Shri.Lalnunhlima	-do-
102	Shri.Augt.Lalhualhima	-do-
103.	Shri.H.Rangthuama	-do-
104..	Smt.Thuamlieni	-do-
105.	Shri.Lalsalova	-do-
106	Shri.Lelchungnunge	-do-
107.	Smt.Lalawmpull-II	-do-
108.	Shri.Lalhriettira	-do-
109.	Shri.Patric.Sianpianga	-do-
110	Shri.Lalrinmawia Ralte	-do-
111	Shri.Zalthenmawia	Accountant
112	Shri.C.Lalbulia	Overseer Mails
113.	Shri.T.Lawmthanga	-do-
114.	Shri.Lallianzama	-do-
115.	Shri.R.Thankhuma	-do-
116.	Shri.Thanzawna	-do-
117.	Shri.Lalhmingliana	-do-
118.	Shri.K.Lalhmingliana	Development Overseer
119	Shri.Biakkila	-do-
120.	Shri.FP.Biakkunga	-do-
121.	Shri.J.Hrangkhala	-do-
122.	Shri.C.Zethuama	-do-
123.	Shri.F.Rokima	Postman
124.	Shri.K.Khawliana	-do-
125.	Shri.Biaksalova	-do-
126	Shri.PC.Malsawmtluanga	-do-
127	Shri.K.Ropianga	-do-

Contd.....

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128. Shri.Leingura	-do-
129. Shri.Vanlalliana	-do-
130. Shri.R.Lainunmawia	-do-
131. Shri.T.Lainunpui	-do-
132. Shri.Laitlankima	-do-
133. Shri.Vanlalmawia	-do-
134. Shri.HC.Zosangliana	-do-
135. Shri.R.Lalhmingliana	-do-
136. Shri.Lalzariana	-do-
137. Shri.T.Thanhliira	-do-
138. Shri.Lairosanga	-do-
139. Shri.H.Lairinmawia	-do-
140. Shri.Laihuapliana	-do-
141. Shri.Lairintluanga	-do-
142. Shri.PC.Zonunsanga	-do-
143. Shri.B.Haitu	-do-
144. Shri.Hmingthanzeuva	-do-
145. Shri.Ngurdawia	-do-
146. Shri.Septawna	-do-
147. Shri.R.Chhunkunga	-do-
148. Shri.Thengdula	-do-
149. Shri.Malsawma-II	-do-
150. Shri.Lairinewma	Postman
151. Shri.C.Laitlana	-do-
152. Shri.K.L.Biekthanpui	-do-
153. Shri.B.Lairohluu	-do-

Handwritten Signature Contd.....

154. Shri.C.Nguntlunga	-do-
155. Shri.A.Laihlira	-do-
156. Shri.R.Vanlalkunga	-do-
157. Shri.S.Thengkhanngoa	-do-
158. Shri.Vannunhlima	-do-
159. Shri.Zaihlira	-do-
160. Shri.H.Chaldailova	-do-
161. Shri.R.Laltenpuia	-do-
162. Smt.T.Lairinliani	-do-
163. Shri.Raltewnluaiia	-do-
164. Shri.Lalsangzuaiia (R)	-do-
165. Shri.Lalawmpuia	-do-
166. Shri.Renghnuna	-do-
167. Shri.Rochungnunga	-do-
168. Shri.Lalbiakliana	-do-
169. Shri.H.Vailliana	Postman
170. Shri.Madan Ghati	-do-
171. Shri.Diliana	-do-
172. Shri.C.K.Limbu	-do-
173. Shri.K.Rothanga	-do-
174. Shri.Laldeawngliana	-do-
175. Shri.Sanglawma	-do-
176. Shri.Laichhuanmawia	-do-
177. Shri.Laihmangaiha(K)	-do-
178. Smt.Lelthanzami	-do-
179. Shri.R.Sanghleia	-do-

180. Shri..Lattluanga Sailo	-do-
181. Shri.Lelsangzuala	-do-
182. Shri.Romawia	-do-
183. Shri.Chuaubuanga	-do-
184. Shri.Lalzawnga	-do-
185. Shri.Maisawmtluang-II	-do-
186. Shri.Lairothanga	-do-
187. Smt.Lalremliani	-do-
188. Shri.H.Thengrikhuma	do-
189. Shri.Lalbata	Postman
190. Shri.Sanglura	-do-
191. Shri.Venlalsiama	-do-
192. Shri.H.Ramhluna	-do-
193. Shri.Lalremmawia	-do-
194. Shri.Vungzamuana	-do-
195. Shri.K.Lalthianghlima	-do-
196. Smt.Rohlupuii	Stamp Vendor
197. Smt.M.S.Dawngkimi	-do-
198. Shri.Thangmura	-do-
199. Shri.Himlal Thapa	-do-
200. Shri.Bahadur Sarki	-do-
201. Shri.Lalremsiama	-do-
202. Shri.Pahlaira-II	-do-
203. Shri.Khalil Uddin	-do-
204. Shri.Thangluaiia-II	-do-
205. Shri.K.Ngurliana	-do-

Contd.....

206. Shri.Thansiama	-do-
207. Shri.Laihangluan	-do-
208. Shri.Lawmzuala	Stamp Vendor
209. Shri.Laimuana	MC
210. Shri.Kaphmingthanga	-do-
211. Shri.P.Senglura	-do-
212. Shri.Lalzara Ratte	-do-
213. Shri.Thengdailova	Gr.D
214. Shri.Laihansanga	-do-
215. Shri.Duhkima	-do-
216. ShriH.Thanhliira	-do-
217. Shri.Lalramthara	-do-
218. Shri.Biro Pebu Chakma	-do-
219. Shri.Lainunmawia	-do-
220. Shri.PC.Zaikunga	-do-
221. Shri.Salzama	-do-
222. Shri.F.Lianngura	-do-
223. Shri.Thangrehlova	-do-
224. Shri.Liankhuma	-do-
225. Shri.K.Hmunkunga	-do-
226. Shri.C.Laidika	-do-
227. Shri.Lalzara	-do-
228.. Shri.Laihangliana	Gr.D
229. Shri.T.Engliana	-do-
230. Smt.Nelihmawii	-do-
231. Shri.Salhnawia	-do-

232. Shri.Darhmingthanga	-do-
233. Shri.Dengsallowa	-do-
234. Shri.Pachianga	-do-
235. Shri.Chhuanawma	-do-
236. Shri.Tuanhrangliana	-do-
237. Shri.Suimanga	-do-
238. Shri.Lallawmzuala	-do-
239. Smt.Hmingthansangi	-do-
240. Shri.Laihlima	-do-
241. Shri.H.Biakhnuna	-do-
242. Shri.Laihmangaihzuala	-do-
243. Shri.Laldingliana	-do-
244. Shri.C.Roplanga	-do-
245. Shri.Laidenbanga	-do-
246. Shri.Laihphena	-do-
247. Shri.Tawnvele	Gr.D
248. Shri.PC Assam	-do-
249. Shri.Kaptluanga	-do-
250. Shri.Lalbiaklawma	-do-
251. Shri.C.Muankima	-do-
252. Shri.V.Laldingliana	-do-
253. Shri.M.S.Dawngliana	-do-
254. Shri.Hrangchhuana	-do-
255. Shri.V.Thangvunga	-do-
256. Smt.Lalzarzovi	-do-
257. Shri.Rodanga	-do-

258. Shri Vanzika	-do-
259. Shri.Lalithuama	-do-
260. Shri.R.Lalrawngbawla	-do-
261. Shri.Rotluanga	-do-
262. Shri.Malsawma Sailo	-do-
263. Shri.Vabeillalu	-do-
264. Shri.Hralua	-do-
265. Shri.Thansanga	-do-
266. Shri.T.Zehmuaka	-do-
267. Shri.Zeruma	Gr.D
268. Shri.Hniarhulha	-do-
269. Shri.Rualhala	-do-
270. Shri.Thengphuta	-do-
271. Shri.Chhaima	-do-
272. Shri.Rialo	-do-
273. Shri.Zasa	-do-
274. Shri.Lalengliana	-do-
275. Shri.Biaklewma	-do-
276. Shri.Zachamliana	-do-
277. Shri.H.Lalngaia	-do-
278. Shri.T.Lalngaia	-do-
279. Shri.Laithanga	-do-
280. Shri.Lairema	-do-
281. Shri.Biakchungnunga	-do-
282. Shri.Lalhmingliana	-do-
283. Smt.Bendang Maro	-do-

Contd.....

284. Shri.Paul Zoramthanga	IPO
285. Shri.Zopawlien Hmar	-do-
286. Shri.Khawthanga	-do-
287. Shri.Lalramzauva	-do-
288. Shri.Lalrosanga	Station Director
289. Smt.Alice,Zothanpuii Fanei	D.D
290. Shri.S.N.Ghosh	ASE
291. Shri.Zirsangzela Hnamte	-do-
292. Shri.Zosangzuala	-do-
293. Shri.Izzat Singh	-do-
294. Smt.Lalramliani Hnamte	New Reader
295. Shri.B.Lalchawivela	Programme Executive
296. Shri.D.K.Roy	AE
297. Shri.Khaikholet	Programme Executive
298. Shri.Biramoni Singh	-do-
299. Shri.R.K.Lianzuala	Asst.News Editor
300. Smt.Lainunziri	TREX
301. Shri.Biakchungnunga	-do-
302. Shri.Samuel Z.Hrangate	-do-
303. Shri.Lalneikunga Khobung	-do-
304. Smt.P.B.Thansangluaii	-do-
305. Shri.Ngirhuringa Tara	-do-
Smt.Judy Darhmingmawii	-do-
307. Smt.Lalrammawii Hmar	-do-
308. Shri.Lawmliana Tochhawng	-do-
309. Shri.Suakkhanthang	-do-

336. Smt.V.L.Remliani	-do-
337. Shri.P.C.Lalduhawma	-do-
338. Shri.Lalramtiama	-do-
339. Smt.Lalthanpari Varte	-do-
340. Smt. L.B.Mawii	-do-
341. Shri.Lalmuankima	DED
342. Shri.J.Sangkhuma	-do-
343. Shri.Vungkhanmang	LDC
344. Shri.Lalhlupuia	-do-
345. Shri.F.Lalremruata	-do-
346. Smt.Sangzuali	-do-
347. Shri.R.Lalmuanpuia	LDC
348. Shri.Dipta Bania Chakraborty	UDC
349. Smt.Lalbiakfeli	-do-
350. Shri.Ngurkhuma	-do-
351. Shri.Ramchullo Hmar	Hindi Typist
352. Smt.Lalkhawmawii	LDATA
353. Shri.B.K.Sarki	-do-
354. Smt.Vanlalruati	Tabulator Clerk
355. Smt.Lucy Vanlalhrual	Stenographer
356. Smt.C.Lalnunthari	-do-
357. Shri.Zotuawnga	MD.Gr-I
358. Shri.V.L.Remruata	MD.Gr-II
359. Shri.N.Peter	-do-
Shri.David Zoramthanga	MD.Gr-III
361. Shri.H.Lalduhawma	-do-

310. Smt.V.L.Hrimi	Sr.Announcer
311. Smt.Lalhmeriani Fanai	-do-
312. Smt.Laitlathangi Pachuau	-do-
313. Smt.Lehungchhungi	-do-
314. Shri.C.Zohmingliana	Jr. Announcer
315. Smt.Venlaithari Fanai	-do-
316. Shri.Zothansanga	Station Engineer Asst.
317 Shri.G.Marandi	-do-
318. Shri.Lalchungnunga	-do-
319. Shri.S.K.Sarmah	-do-
320. Shri.A.N.Deka	ES
321. Shri.Akhilesh	-do-
322. Shr.T.K.Kalanyan	-do-
323. Shri.Prakash Raj Gabriel	-do-
324. Shri'R.Lalbiaktluanga	Sr.Technician
325. Shri.Lalthansiama	-do-
326. Shri.Lalrinpuia	-do-
327. Shri.Heradhan Dutta	EA
328. Smt. K.Lalthankimi	Accountant
329. Shri.J.Lalthakima	D.Technician
330. Shri.Ralzadala	Jr.Technician
331. Shri.Lalbiakmawia	-do-
332. Shri.Vanalhrueia	-do-
333. Shri .F.Zodinthara	-do-
334. Shri.Kailiana	-do-
335. Shri.C.K.Thapa	UDC

362. Shri.Malsawma	-do-
363. Shri.Laitlanchhunga	-do-
364. Shri.Lelchhingpula	St.Att.
365. Shri.Kaisianmung	Sorter
366. Shri.Ngursalova	Helper
367. Shri.Thavunga	Khelasi
368. Shri.Lalsawmliana	-do-
369. Shri.P.C.Pahlira	Studio Guard
370. Shri.Lellungmuana	-do-
371. Smt.Lalhmuaklani	LDC
372. Shri.C.Lalpara	MD
373. Shri.Thantluanga	-do-
374. Shri.Lalsaizawna	Daftry
375. Shri.T.Lalrosanga	Peon
376. Shri.Zethianga	-do-
377. Shri.Lainunthanga	-do-
378. Shri.Laitluanpula	-do-
379. Smt.Zeithangpuii	Farash
380. Smt.Lalrinengi	Safaiwala
381. Shri.K.Venzika	Mali
382. Shri.R.Laitluanga	Security Guard
383. Shri.Alhangpula	-do-
384. Shri.K.Lianhela	-do-
385. Shri.Lalroenga	-do-
386. Shri.Gambir Singh Thapa	-do-
387. Shri.K.Lianzama	Security Guard

388. Shri.Vanlalchullova	-do-
389. Shri.Rohnuna Lushai	-do-
390. Shri.Rodingliana	-do-
391. Shri.Tlangthangluaiia	-do-
392. Shri.Vanlalpeka	-do-
393. Lalrindika	Sefaiwala
394. Shri.T.T.K.Thang	Supdt.
395. Shi.Bhattacharjee	-do-
396. Shri.A.K.Saikia	-do-
397. Shri.K.Neog	-do-
398. Shri.J.Dohling	Inspector
399. Shri.J.K.Saikia	-do-
400. Shri.M.Mohanta	-do-
401. Shri.S.M.Thang	-do-
402. Shri.Lalthanliana	-do-
403. Shri.W.T.Lotha	-do-
404. Shri .R..Lotha	-do-
405. Shri.J.Louphai	-do-
406. Shri.T.G.Mang	-do-
407. Smt.Lianchhingpuii	Inspector
408. Shri.Mangchinlal Guite	-do-
409. Shri.K.Khemchinlian	-do-
410. Shri Thangchuallova	-do-
411. Shri.Z.K.Thang	-do-
412. Shri.Dawngginlian	-do-
413. Shri.Laltawnliana	-do-
414. Shri.Lalthankunga	-do-

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415. Shri.Md.Abdul Mutalib	-do-
416. Shri.K.Charya	-do-
417. Shri.Dominic K.K.Thang	-do-
418. Shri.Thanzuala	UDC
419. Shri.D.P.Haokip	-do-
420. Shri.M.A.Hassan	Inspector
421. Shri.K.M.Guite	Tax. Asstt.
422. Shri.P.K.Kr.Das	RT
423. Shri.P.Gogoi	OTC
424. Shri.T.John Banyan	Driver
425. Shri.Balakrishnan	-do-
426. Shri.M.A.Laskar	-do-
427. Shri.A.Lalsawta	Harildar
428. Shri.V.Lalzidanga	-do-
429. Shri.V.L.Ruata	-do-
430. Shri.S.K.Das	-do-
431. Shri.Babu Mia	Sepoy
432. Shri.Rampanmawia	-do-
433. Shri.Dhurba Joshi	-do-
434. Shri.Lalhmuaklana	-do-
435. Shri.Abdul Mannan	-do-
436. Shri.C.Lellawmsanga	-do-
437. Shri . B.C.Das	-do-
438. Shri.Lalrinthanga	-do-
439. Shri.T.L.Hmar	-do-
440. Shri.Lalthanpuia	-do-
441. Shri.Dilip Sharma	-do-

442. Shri.V.Vanlalzama	-do-
443. Shri. B.R. Joshi	-do-
444. Shri. Sobna Hasda	-do-
445. Shri.A.Chamroy	-do-
446. Shri.S.Choudhury	-do-
447. Shri.Lalruatfela	-do-
448. Shri.Paul Hmar	Sepoy
449. Shri.S.P.Sherma	-do-
450. Shri.Manik.Ch.Das	-do-
451. Shri.B.Debbarma	Stenographer
452. Shri.K.Hmar	Inspector
453. Shri.J.K.Guite	-do-
454. Shri.P.K.Neihsial	-do-
455. Shri.L.H.Faihriem	-do-
456. Shri.P.Kipgen	-do-
457. Shri.B.B.Beruah	-do-
458. Shri.S.T.Sailo	Director
459. Shri.Laldingliana	News Editor
460. Shri.Lainunmawia	Graphic Artist
461. Shri. Tusar Day	-do-
462. Shri.P.Laituaia	Floor Asstt.
463. Shri.C.P.Lalchungnunga	-do-
464. Shri.Zoramhmangaiha	-do-
465. Shri..C.Khawthuama	Editor
466. Smt.Lehmangeihzuall	Production Asstt.
467. Shri.Laldanglova	-do-

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468. Shri.B.Vanlaldinga	Floor Asstt.
469. Shri.T.C.Lattlanzaula	-do-
470. Shri.Lalfamkima Chhangte	-do-
471. Shri.Vanlalhakima	-do-
472. Shri.Parbat Thapa	-do-
473. Smt.Leiperlani	Property Asstt.
474. Smt.Lalhriatkimi Tlau	-do-
475. Shri.Vanlalrema	Carpenter
476. Shri.Lalingalhzuala	Painter
477. Shri.C.Lalrinsanga	-do-
478. Shri.Vanlattlana Varte	Production Asstt.
479. Shri.C.Lalremsiama	-do-
480. Shri.Hmingthansanga	-do-
481. Shri.C.Vanlalsiama	-do-
482. Shri.Frankie Lawmkima Sallo	-do-
483. Shri.T.Siama	-do-
484. Smt.Helen Lalbiakkimi	-do-
485. Smt.F.Lawmsengi	-do-
486. Smt.Lalremzaui Chawngthu	-do-
487. Smt.Vanlalruati	Make-up Asstt.
488. Smt.Lainunfluangl	-do-
489. Smt.Lalrinmawil	Tailor
490. Shri.Lalchuanglana	Camera Man
491. Shri.K.B.Thaudam	Film Editor
492. Shri.Venhminglana	Carpenter
493. Shri.V.Rawvat	Floor Manager
494. Shri. S.Lianchhuma	SEA

495. Shri.F.V.Zawna	-do-
496. Shri.C.P.Bik Chandani	Station Engineer
497. Shri.T.Lainunsanga	Tech
498. Shri.P.C.Sakhawiana	Sr.Tech
499. Shri.Subhendu Dam	AE
500. Shri.S.K.Pal	SEA
501. Shri.Bijit Bandyopadhy	-do-
502. Shri.Suprya Roy	EA
503. Shri.M.K.Chakraborty	EA
504. Shri.T.Chongloi	EA
505. Shri Prem Prakash	EA
506. Shri. S.Prakash	EA
507. Shri.K.Laisangzuala	Tech
508. Shri.Lelingaihzuala Kawini	-do-
509. Shri.Laimuanawma	-do-
510. Shri.Lalremthanga Khiangte	-do-
511. Shri.Rothianga	-do-
512. ShriLianchungnunga	-do-
513. Shri.Zohminga Ralte	-do-
514. Shri.C.Nesa	UDC
515. Shri.J.Sawilaia	Accountant
516. Smt.Laihansangi	Head Clerk
517. Shri.Laihmachhuana	UDC
518. Smt.Zomuanpuii	-do-
519. Shri.R.Rokiamlova	-do-
520. Shri.Lalramzauva Pachusau	-do-
521. Smt.Zochhingpuii	LDC

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Contd.....

522. Shri.F.L.Ramchullova	-do-
523. Shri.R.Lalsangliana	-do-
524. Smt.R.Zodinpulli	-do-
525. Smt.R.Liansangpuli	-do-
526. Smt.Lalthanchami	-do-
527. Smt.Rebecca Lalbiakdiki	LDC
528. Smt.Jennie Laldingliani	-do-
529. Smt.H.Lalramliani	-do-
530. Smt.Lalbiakhluni	-do-
531. Smt.R.Lalthanchhingl	-do-
532. Smt.R.Zoramliami	-do-
533. Smt.K.Lalrinpulli	-do-
534. Shri.P.R.Dey	UDC
535. Smt.C.Vanialruati	LDC
536. Smt. H.Biakhmingthangi	stenographer
537. Smt.Lalbiakkimi	-do-
538. Smt.Barnadeth Lalthankimi	-do-
539. Shri.Lalharlawma	Driver
540. Shri.Vanialhrualia	-do-
541. Shri.R.Laisawta	-do-
542. Shri.Laihnunenga	-do-
543. Shri.Ramdinliana	-do-
544. Shri.Lalrinmawia	Helper
545. Shri.Lalzamliana	-do-
546. Shri.Laihnema	-do-
547. Shri.J.Zosangliana	-do-

Contd.....

548. Shri.C.Chawngkunga	-do-
549. Shri.Lalremsiama	-do-
550. Shri.Parimol	-do-
551. Shri.Chunilal Kalindri	-do-
552. Shri.Lalzamlova	-do-
553. Shri.Sapmawia	-do-
554. Shri.T.C.Manliana	Khalasi
555. Shri.C.Lalchhanhima	-do-
556. Shri.Venlalhrualia	-do-
557. Shri.Lalhmangaiha	-do-
558. Shri.Lattlankima	-do-
559. Shri.Lianchhingpuia	-do-
560. Shri.Vanramenga	-do-
561. Shri.H.C.Lalrawngbawia	Dafty
562. Smt.Cross Chhuanawmi	Gest Operator
563. Shri.Lungmuana	Security Guard
564. Shri.Zachhunga	-do-
565. Shri.Sangbera	-do-
566. Shri.Lalvanthanga	-do-
567. Shri.Lianzuale	-do-
568. Shri.Lalingaihawma	-do-
569. Smt .Vanrammawii	Sweeper
570. Smt.K.Thansiama	-do-
571. Smt.Lalthanpuii	-do-
572. Shri.R.Thangvela	-do-
573. Shri.Zahmingthanga	-do-

574. Smt.Lattianzovi	-do-
575. Shri.Lalchhariana	Peon
576. Shri.Rosanglura	-do-
577. Shri.Pradip Kumar	-do-
578. Smt.Lalbiaknungi	Sweeper
579. Smt.Lalthangmawil	-do-
580. Shri.Vanramlewma	Security Guard
581. Shri.Budiman Joshi	Peon
582. Shri.Roliana	Security Guard
583. Shri.S.Kispotta	DDGO
584. Shri.B.H.Kapthanga	O/S
585. Smt.R.Lalngahkhlieil	H/A
586. Shri.P.C.Mawia	Assistant
587. Shri.P.C.Lainunthar	F/O
588. Shri.L.M.Singh	UDC
589. Shri.D.Tigga	H/Typist
590. Smt.Lalfamkimi	UDC
591. Shri.Lalhmingthanga	Investigator
592. Shri.Zothanthuama	S.A
593. Shri.Lalbuanga Sailo	S.A
594. Shri,Saihuama Sailo	S.A
595. Shri Saihanthuama	S.A
596. Shri.Lairosanga	Computer
597. Smt .K.Laldawngliani	-do-
598. Smt.Jeremiah L.Fanai	-do-
599. Shri.Lalnghinglava	Artist

600. Shri.Lalrova	DMan
601. Shri.C.Lalhmingliana	Jr.G.O
602. Shri.K.Hranglawta	Daftry
603. Shri.Lalliantluanga	Peon
604. Smt.Lalhriatpuili	Peon
605. Shri.Rohmingthanga	Peon
606. Shri.Darhangvunga	Chowkidar
607. Shri.Lianzela	Chowkidar
608. Smt.Lainumawii	-do-
609. Smt.Biakthangi	Sweeper
610. Shri.Zollana	Driver
611. Shri.Venlalkima	FPA
612. Smt.M.K.Kimi	CG -II
613. Shri.Sengzuala	Driver
614. Shri.L.Ralte	Cleaner
615. Shri.Rocky Lalremliana	Peon
616. Shri.C.Sangkunga	Chowkidar
617. Shri.Venlallowma	FPA
618. Shri.Lainuntluanga	LDC
619. Shri.Zosenga	Driver
620. Shri.Tlanghmingthanga	Cleaner
621. Shri.Hmingthanzaauva	Peon
622. Shri.Laindawla	Chowkidar
623. Shri.M.C.Lianmawia	FPA
624. Shri.Zosiama	Driver
625. Shri.H.Lianvela	Peon
626. Shri.Lalthakima	Chowkidar

627.	Shri.Lianminthang	Asst.Director
628.	Shri.Shyamkant S.Joshi	Coach
629.	Smt.Laihanpari Saito	LDC
630.	Shri.Thangzuala	Driver
631.	Shri.Som Bahadur Rana	Attend
632.	Shri.Mon Bahadur	Paryar
633.	Shri.L.Kom	Watchman
634.	Shri.Ami Chand	Bearer
635.	Shri.Shri.N.K.Thakur	-do-
636.	Shri.Mon Bahadur Dorje	-do-
637.	Shri.Amer Gurung	Cook
638.	Shri.Lalbiaknunga	Safikarmachari
639.	Shri.H.K.Thanghleia	Grounds Man
640.	Shri.H.N.Choudhury	Cook
641.	Smt.Lallianmawli	S/E 'SD'
642.	Shri.F.Lalrinliana	-do- 'SC'
643.	Smt.Hrangthanhli	-do-
644.	Smt.Lalhmacchhuani	S/E 'SB'
645.	Shri.Laihathanga	SA 'B'
646.	Smt.Lalmuanawmi	S/E 'SB'
647.	Smt .Sharmila Subba	LDC
648.	Shri.F.Lalbiakdika	S/E 'SC'
649.	Smt.Venialvuli	S/E 'SB'
650.	Shri.T.C.Lainghakdiana	-do-
651.	Shri.C.Simon	-do-
652.	Shri.F.L.Chhuma	Sr.TOA(G)

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653. Shri.F.Vanlalbuanga	-do-
654. Smt.Sairopulli	Sr.TOA(P)
655. Shri.Vanlainghaka	-do- (G)
656. Smt.Lalthahliri	-do- (P)
657. Shri.A.C.Denglula	TOA(G)
658. Shri.G.Lalduhawma	-do-
659. Shri.K.L.Hmangaiha	TOA(G)
660. Smt.P.Lalhrangi	TOA(P)
661. Smt.Laihanpuli	-do-
662. Shri.C.Lalchawimawia	Sr.TOA(G)
663. Smt.Vanaramnghaki	-do-
664. Smt.Lalziki	Sr.TOA(P)
665. Shri.Chawngkhuma	TOA(TG)
666. Shri.N.J.Khan	-do- (T)
667. Shri.R.Lalhuma	-do-
668. Shri.R.L.Muana	TM (T)
669. Smt.Rothangpuli Varter	TO
670. Smt.R.Lalrinchhungi	-do-
671. Shri.C.V.Laihnuna	FEO
672. Shri.M.C.Paul	Projectionist
673. Shri.P.Berua	Chowkidar
674. Smt.Rualkhumi	Ast.Director
675. Smt.Lalbiaktluangi	LDC
676. Shri.Zolawma	Driver
677. Shri.Laihangliewra Ngurte	DYC
678. Shri.Vumzakap	ACT

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679. Shri.Rochangliana	GDC
680. Shri.Lalremruata	-do-
681. Shri.L.Z.Pachuau	LDC
682. Shri.Venialchhuanga	Driver
683. Smt.V.L.Liani	Peon
684. Shri.B.Ramdingliana	Cleaner
685. Shri.Lalbuatsalha	SREO
686. Smt.Lalhmengaihzuali	UDC
687. Shri.Sangkhuma	SCC
688. Shri.Mangjangam Tohang	AIO
689. Shri.Shri.C.Lalsawmliana	Librarian
690. Smt.Laitlali	Receptionist
691. Smt.Sangkimi	Steno (J)
692. Smt.Laihasangi	CG -II
693. Smt.Sangita Roy	-do-
694. Shri.Venmawia	Deftry
695. Shri.Venlalsawma	Usher
696. Shri.Darhmingliana	Peon
697. Shri.Lalrinmawia	Chowkidar

The applicant No.1 to 287 are working under the Postal Department, No.288 to 393 are working under the All India Radio, No.394 to 457 are working under Customs and Central Excise Department, No.458 to 582 are

Contd.....p.20

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working under the Doordarshan Kendra, No.538 to 610 are working under Census Department, No.611 to 626 are working under Field Publicity Office, No.627 to 640 are working under the Sports Authority of India, No.641 to 651 are working under National Informatic Centre, No.652 to 664 are working under the Telecom Department, No.665 to 670 are working in the Telegraph Department, No.671 to 673 are working under Department of Audio Video Publicity, No.674 to 676 are working in the Khadi and Village Industries Department, No.677 to 680 are working in the Nehru Yuvak Kendra, No.681 to 684 are working under Central Integrated Paste Management, No.685 to 687 are working in the Sub-Regional Employment Office and No.688 to 697 are working in the Press Information Bureau and all the applicants are posted in the State of Mizoram.

.....APPLICANTS.

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16. Chief Executive Officer,
Khadi & Village Industries Commission,
3rd Irla Road, Biletarale,
Mumbai -56.

17. The Director General,
Employment & Training,
Jam Nagar House, New Delhi -11.

18. Registrar General of India,
2/A Mansingh Road, New Delhi -1.

19. The Director General,
National Informatic Centre,
'A' Block, CGO Complex, New Delhi-3

697 applicants

... RESPONDENTS.

DETAILS OF THE APPLICATION :

1. Particulars of the order against which application is made :

The application is made against the implied rejection of the representations of the applicants for granting of House Rent Allowance (HRA) as per the rate prescribed for 'B' Class Cities and also for grant of compensation in lieu of Rent Free Accommodation in terms of O.M.No.11015/4/86-E.II(B) dated 13.11.87 and Govt Order No. 4-52/98-PAP dated 27.01.99.

Ans
contd... p/-

- A.N.D -

1. Union of India,
represented by the Cabinet Secretary, New Delhi. 2. *North Block*.
2. Secretary to the Govt of India, *Ministry of Communication*, New Delhi. 1. *Sanchay Bhawan Ashoka Road*.
3. Secretary to the Govt of India, Information and Broadcasting, *Sashtri Bhawan*, New Delhi. 1.
4. Secretary to the Govt of India, Human Resource Development, Department of Youth Welfare & Sports, *Shastri Bhawan*, New Delhi-3
5. Secretary to the Govt of India, Ministry of Small Scale Industries, & Agro and Rural Industries, *(Udayag Bhawan* New Delhi-1.
6. Secretary to the Govt of India, Ministry of Labour, 3/10 Jam Nagar House, New Delhi-11
7. Secretary to the Govt of India, Ministry of Agriculture, *Krishi Bhawan*, New Delhi. 1

Shukla
contd...p/-

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8. The Secretary,
Central Board of Excise & Customs,
North Block, New Delhi - 2.

9. Secretary to the Govt of India,
Ministry of Home Affairs,
New Delhi.

10. The Director General,
All India Radio,
Akashbani Bhawan, Sanshad Bhawan,
New Delhi.

11. The Director General,
Door Darshan, Copernicus Marg,
New Delhi -1.

12. Principal officer,
Press Information Bureau,
Sanshad Bhawan, New Delhi-1

13. The Director,
Field Publicity, East Block-IV
Level -III, R.K.Puram, New Delhi-66

14. The Director General,
Department of Posts, Dak-Tar Bhawan,
New Delhi -1.

15. The Director,
Nehru Yobakendra Santhan,
East Plaza , IJI Stadium, New Delhi

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The application is also made praying for a direction to release the House Rent Allowance and Compensation in lieu of Rent Free Accommodation to the applicants who are Group 'A', 'B', 'C' and 'D' employees of the Central Government posted at Aizawl, Mizoram as admissible to Central Government employees posted in 'B' Class Cities.

2. Jurisdiction of the Tribunal :

Applicants declare that the subject matter of the orders against which they want redressal is within the jurisdiction of the Tribunal.

3. Limitation :

The applicants further declare that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

4.1 That all the applicants are citizens of India and therefore they are entitled to all rights and privileges guaranteed under the Constitution of

Amritpal

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India and other laws of the land. As indicated in the cause title, the applicants are all employees of the Central Government working under various Departments such as, Postal, Communication, Information and Broadcasting, Home Affairs, Agriculture, Sports & Youth Welfare, Press Information Bureau, DEP, DFP, DAVR, KVIC and Nehru Yoba Kendra and are posted in the State of Mizoram. They all belongs to Group 'A', 'B', 'C' and 'D' categories.

4.2 That the applicants have same cause of action and the nature of relief prayed for is also identical. They have a common interest in the case, and as such, have approached this Hon'ble Tribunal jointly. It is a case fully covered by the provisions of Rule 4(5) of the Central Administrative Tribunal (Procedure) Rules, 1987 and, as such, the applicants may be permitted to join together in the present application for redressal of their common grievance.

4.3 That the applicants who are employees of different Central Government Departments working in the remote State of Mizoram have formed the Central Government Employees Federation of Mizoram, hereinafter referred to as 'the Federation', with Headquarter at Aizawl with a view to co-operate with the authorities in functioning of the Govern-



ment machinaries in the State and to look after welfare of the employee by co-ordinating between different departments and organisations of the Central Government. Shri Lalhuliana, who is presently working as Post Master, Aizawl HPO is the President of the Federation and Shri Vanlaltlana Varte, who is working in the Door Darshan Kendra, Aizawl is the Secretary General.

4.4 That the applicants state that Mizoram is one of the most expensive place in the country and accordingly the Govt of India has rightly recognised this area as "Expensive Locality" vide O.M. No. 11626/1 E/II(B0/75 dated 03.08.75. It may further be pointed out that the cost of living in Aizawl city is higher than that of Shillong and Kohima. Further, the cost of taking accommodation on rent is also comparatively much higher. It is brought to the notice of this Hon'ble Tribunal that Central Government employees working in Shillong and Kohima etc. are being paid House Rent Allowance (HRA) at rate applicable to 'B' Class Cities while the applicants who are posted in Mizoram are denied the benefit of enhanced HRA. It would also be pertinent to state herein that taking all these factors into consideration, the North East Hill University authority has allowed payment of HRA at

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rate applicable to 'B' Class Cities to the University Employees posted at Aizawl at par with the rate obtaining at Shillong and Kohima vide Notification No. F.36.12/Admn/88 dated 17.05.94.

A copy of the aforesaid Notification dated 17.05.94 is annexed hereto and marked as ANNEXURE - I.

4.5. That the applicants state that cities and towns in the State of Mizoram have not been classified by the Government of India and, as such, the general area prescribing HRA, for different classes of cities could not be made applicable to the State of Mizoram. However, the Govt of India, Ministry of Finance, Department of Expenditure issued a letter bearing No. 11015/1/E/II(B)/76 dated 31.01.77 in the matter of grant of Rent Free Accommodation / House Allowance to Central Government Employees posted in the State of Mizoram. In terms of the said letter the President of India was pleased to sanction/ grant rent free unfurnished accommodation to the Central Government Employees having all India transfer liability and posted to the Union Territory of Mizoram or House Rent Allowance in lieu thereof at the rate mentioned in the said letter dated 31.01.77. The said letter was communicated by the Office of the Post Master

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General, North Eastern Circle, Shillong.

A copy of the said letter dated 31.01.77 is annexed hereto and marked as ANNEXURE -II.

4.6 That the applicants state that although they are entitled to House Rent Allowance and compensation in lieu of rent free accommodation in terms of the Govt order governing the field, they are presently getting House Rent Allowance only @ 7.5% of their 'Pay'. It would also be pertinent to state herein that the Group 'A' Employees of the State Government in Mizoram are provided with Government accommodation. However, the applicants, who are Group 'A', 'B', 'C' and 'D' are not provided with accommodation and as a result they are required to stay in rented houses which are very scarce and costly.

4.7. That the applicants state that the 4th Pay Commission made certain recommendation regarding grant of HRA and compensatory allowances to the Central Government employees and pursuant to the said recommendations the Govt of India, Ministry Finance by Memo dated 23.09.86 communicated the decision of the Government of India on the recommendation of the 4th Pay Commission and the rate

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for HRA and Compensatory Allowance were also prescribed. It was also communicated by the aforesaid decision that HRA at the rate shown shall be paid to all employees without requiring them to produce rent receipts.

A copy of the said Memo dated 23.09.86 is annexed hereto and marked as ANNEXURE -III.

4.8 That from the Memo dated 23.09.86 it is evident that the recommendation of the 4th Pay Commission has been accepted by the Government and accordingly the applicants are also entitled to HRA and Compensation in lieu of rent free accommodation (RFA).

4.9 That the applicants state that the Govt of India, Ministry of Finance has issued several Office Memorandums in the matter of grant of compensation in lieu of Rent Free Accommodation to the Central Government Employees. Two such OM's are numbered as No. 11015/4/86-E-II(B) dated 19.02.87 and No. 11015/4/86-E.II(B) dated 13.11.87. In terms of the said OM's dated 19.02.87 and 13.11.87 the Central Govt Employees belonging to Group 'B', 'C' and 'D' working in various classified cities and unclassified cities are entitled to compensation in lieu of rent free accommodation as communicated in

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the said ONS. In other words, such Central Govt employees are entitled to House Rent Allowance as admissible to corresponding employees in that classified city/ unclassified city in terms of order dated 23.09.86 and @ 10% of the 'Pay' as Compensation in lieu of RFA.

Copies of the OMs dated 19.02.87 and 13.11.87 are annexed hereto and marked as ANNEXURES - IV & V respectively.

4.10. That the applicants state that some employees of the Postal Department working in Nagaland filed an application before this Hon'ble Tribunal claiming grant of HRA at the rate prescribed for 'B' Class Cities. The said application which was numbered as O.A No. 42(60/89 was allowed by this Hon'ble Tribunal by judgment and order dated 30.10.90. Against the said judgment and order dated 30.10.90 the Union of India preferred an appeal before the Hon'ble Supreme Court which has been numbered as Civil Appeal No. 2705/ 91 (Union of India & Ors vs Shri S.K.Ghosh & Ors). The Apex Court disposed of the aforesaid appeal by order dated 18.02.93 holding that there is no infirmity in the judgment of this Hon'ble Tribunal. However, the Apex Court modified the order of this Tribunal to the extent that the

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applicants therein are entitled to the arrears only with effect from 01.10.86 i.e. when the recommendation of the 4th Pay Commission were enforced.

Copies of the order dated 31.10.90 passed in O.A No.42(G)/89 and the judgment and order dated 18.02.93 passed by the Apex Court in Civil Appeal No. 2705/91 are annexed hereto and marked as ANNEXURE - VI & VII respectively.

4.11. That the applicants state that some of the employees of Geological Survey of India belonging to Group 'C' and 'D' and posted in Nagaland filed an application before this Hon'ble Tribunal being O.A.No.48/91 claiming HRA at the rate applicable to 'B' Class cities i.e. at the rate of 15% of the pay and also for payment of compensation at the rate of 10% in lieu of HRA. The said application was allowed by this Hon'ble Tribunal vide judgment and order dated 26.1.93. Another similar application being O.A. No. 2/94 filed by the All India Postal Employees Union claiming similar benefits. The said O.A.No.2/94 was also allowed by this Hon'ble Tribunal vide judgment and order dated 17.04.94.

The applicants crave leave of this Hon'ble Tribunal to refer to and rely upon the said judgment dated 26.11.93 and 17.04.94 at the time of

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hearing of this application.

4.12. That the applicants state that pursuant to the judgment of the Apex Court dated 18.02.93 all Central Government employees posted in Nagaland are getting House Rent Allowance at the rate applicable to 'B' Class cities i.e. @ 15% of pay and also compensation @ 10% of pay in lieu of Rent Free Accommodation. But for reasons best known to the authorities the applicants who are posted at Mizoram, which is considered to be an "expensive locality" have been denied the said benefit of HRA and compensation in lieu of RFA. Hence the present application.

4.13. That the applicants state that pursuant to the order of the Apex Court dated 18.02.93 the Govt of India, Department of Post vide order dated 07.03.94 has been pleased to extend the benefit of the Supreme Court's order to all similarly placed postal employees posted in Nagaland. Further, the Govt of India, Department of Posts by communication dated 27.01.99 has approved payment of compensation in lieu of Rent Free Accommodation @ 10% of pay to its employees but curiously enough the said benefit has not been extended to the State of Mizoram.

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Copies of the letters dated 07.03.94 and dated 27.01.99 are annexed hereto and marked as ANNEXURES - VIII & IX respectively.

4.14 That the applicants state that insofar the Central Government Employees working in the State of Mizoram are concerned, the Central government has been maintaining absolute silence. It appears that after the letter dated 31.01.77 issued by the Govt of India, Ministry of Finance the Central Government has not taken adequate steps to ameliorate the conditions and hardship faced by such employees in the matter of payment of HRA and compensation in lieu of RFA. Although by O.M. No. 11625/1.E.II(B)/75 dated 03.08.75 the Mizoram has been recognised as Most Expensive State in the country, yet no positive steps have been taken in the matter of payment of HRA at the rate of 'B' Class Cities i.e. @ 15% of pay and Compensation @ 10% in lieu of RFA. It needs hardly be emphasised that apart from high cost of living rented accommodation are also exorbitantly high. In view of these hard facts the applicants are entitled to HRA @ 15% of pay as applicable to 'B' Class cities, but for some inexplicable reason the Central Government has not come forward to give the relief to the applicants in these hard days of inflation.

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4.15. That the applicants state that their case merits consideration especially viewed in the context that the Central Government employees posted in Nagaland and Shillong are enjoying the benefit of 'B' Class cities though the said cities are less expensive than that of Mizoram. Therefore, the applicants have a good cause for grant of House Rent Allowance at the rate applicable to 'B' Class Cities i.e. @ 15% of pay and compensation @ 10 % in lieu of RFA in terms of O.Ms dated 19.02.87 and 13.11.87.

4.16. That the applicants state that they urged the matter in the light of the Hon'ble Supreme Court's decision before the Respondents. The applicants also pointed out that the employees of the Postal Department posted in Nagaland have been granted HRA at the rate applicable to 'B' Class cities. In this regard a representation has been submitted before the Hon'ble Prime Minister of India by the President of the Federation of the applicants on 07.06.2000. In the said representation the Federation on behalf of the applicants prayed for grant of HRA at 'B' Class cities rate together with 10% compensation in lieu of RFA with effect from 01.01.96. Thereafter a reminder was also sent on 22.06.2000.

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Copies of the said representation dated 07.06.2000 and reminder dated 22.06.2000 are annexed hereto and marked as ANNEXURES - X & XI respectively.

4.17. That the applicant states that since applicants are similarly circumscribed with that of other Central Govt employees posted in Nagaland, Shillong etc. the respondents ought to have extend the said benefits to the applicants especially keeping in view of high cost of living in Mizoram and high cost of rented accommodatin. It is well proposition of law that when a decision rendered by a Court of law in respect of certain employees, it is incumbent upon the authrities to extend the said benefit to other similarly circumscribed employee. But it is a matter of regret that same has not been done in the instant case.

4.18. That the applicants state that the applicants are entitled to HRA at the rate applicable to 'B' Class cities i.e. 15 % of pay and compensation @ 10% of pay in lieu of RFA. By denying the said benefits the applicants have been denied equality of opportunity which is violative of Article 14 of the Constitution of India.

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4.19. That the applicants state that the wrong committed to the applicants are continuing and, therefore, the applicants are within the period of limitation as prescribed under Section 21 of the Administrative Tribunal Act.

4.20 That this application has been filed bonafide and in the interest of justice.

5. GROUND FOR RELIEF WITH LOCAL PROVISIONS :

5.1 For that the Govt of India having recognised the State of Mizoram a one of the most expensive State in the Country cannot deny the applicants the right of getting HRA at the rate applicable to 'B' Class cities as well as compensation in lieu of RFA in terms O.Ms dated 19.02.87 and 13.11.87.

5.2 For that the action of the respondents in denying HRA and compensation in lieu of RFA is discriminatory and arbitrary and is violative of rights guaranteed to the applicants under Part III of the Constitution of India.

5.3. For that there cannot be any justification in denying the benefit of HRA at the rate

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applicable to 'B' Class cities to the applicants who are posted in Mizoram where cost of living is higher than that of Nagaland and Shillong to the aforesaid extent the applicants have been discriminated against.

5.4. For that it is the settled proposition of law that if some employees are found entitled to certain benefits, all similarly circumscribed employees also should be extended with similar benefits.

5.5. For that in any view of the matter the inaction on the part of the respondents in denying the aforesaid benefits to the applicants are highly discriminatory, arbitrary and cannot be justified by any legal yard stick.

5.6. For that in view of what has been explained above, the applicants have become entitled for a direction to be issued on the respondents to extend the aforesaid benefits to the applicants denial of which on the part of the respondents have also caused hardship to the applicants.

6. DETAILS OF REMEDIES EXHAUSTED :

- The applicants have submitted representations as indicated above, but the same have not

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been replied to and, as such, there is no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :

The applicants further declare that they had not previously filed any application, or suit regarding matter in respect of which the application has been made before any court of law or any other authority and/or other Bench of the Tribunal and/or any such application, writ petition or suit is pending before any of them.

8. REIEF SOUGHT :

Under the facts and circumstances of the case, the applicants pray that this Hon'ble Tribunal would be pleased to issue notice on the Respondents to show cause as to why relief sought for in this application shall not be allowed, call for the records and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following reliefs :

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Subhadeep

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T (i) a declaration that all Group 'A', 'B', 'C' and 'D' employees of the Central Government posted in Mizoram are entitled to House Rent Allowance at the rate applicable to 'B' Class cities i.e. @ 15% of pay and Compensation @ 10% of the pay in lieu of Rent Free Accommodation with effect from 01.10.86 ;

(ii) a direction to the Respondents to release the House Rent Allowance @ 15% of pay and compensation @ 10% in lieu of Rent Free Accommodation to all the applicants posted in Aizawl, Mizoram forthwith along with arrears with effect from 01.10.86 ;

(iii) Cost of the application ; and

(iv) Any other relief or reliefs to which the applicants are entitled under law and equity.

9.

INTERIM ORDERS PRAYED FOR :

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Pending disposal of this application, the respondents may be directed to release their current House Rent Allowance at the rate admissible to Central Government employees posted in 'B' Class cities together with Compensation in lieu of Rent Free Accommodation.

10. APPLICATION IS FILED THROUGH ADVOCATES:

11. PARTICULARS OF I.P.O.

(i) I.P.O. No. 2G 50382

(ii) Date 7.11.2000

(iii) Payable at Guwahati

12. LIST OF ENCLOSURES :

As stated in the Index.

Verification.....

Subhadeep

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VERIFICATION

I, Pu Lalhuliana, son of Late Thanglura, aged about 47 years, presently working as, Post Master, Aizawl Head Post Office, Aizawl and applicant No.1, do hereby verify and state that the statements made in paragraphs 1, 2, 3, 4, 6, 7, 8, 9, 10, 11 and 12 are true to my knowledge and those made in paragraph 5 are true to my knowledge based on legal advice. I am competent to sign this verification on behalf of the applicants as authorised and I have not suppressed any material facts.

And I sign this verification on this
8th day of November, 2000 at Guwahati.

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Signature.

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Annexure -I

NORTH EASTERN HILL UNIVERSITY
P.O. PERMANENT CAMPUS, MAWLAI, SHILLONG 793 022

F.36-12/Admn/88-

Dated the 17th May, 1994

NOTIFICATION

Sub : House Rent Allowance admissible to NEHU
Employees posted at Kohima and Aizawl.

In accordance with the office Memorandum No. 2(2)/93-E.II(b) dated 14.5.93 issued by the Ministry of Finance and forwarded by the UGC vide their letter No. 6-3/92(CU) dated 10.8.93 relating to reclassification of cities for payment of HRA/CCA on the basis of 1991 census, the Vice Chancellor is pleased to order that payment of HRA/ CCA at the rate admissible for "B II" class cities be made to the NEHU employees posted at Kohima and Aizawl w.e.f 1.3.91. Requirement of fund for the purpose may be worked out and intimated to the Finance Officer, NEHU, Shillong, with a copy to the undersigned.

(Dr.A.Patton)

Registrar.

Copy for information and necessary action to :

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TO BE TRUE COPY
B. Das
ADVOCATE
8.11.2000

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1. P.S. to the V.C. , NEHU Shillong.
2. The Finance Officer, NEHU, Shillong.
3. The FVC, Nagaland, Kohima/ Mizoram,Aizawl.
4. The Section Officer, Salary, NEHU, Shillong.
5. The Section Officer, Budget, NEHU, Shillong.

(Dr.A. Patton)

Registrar.

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Annexure -II

INDIAN POSTS AND TELEGRAPHS DEPARTMENT
OFFICE OF THE POSTMASTER GENERAL, N.E. CIRCLE,
SHILLONG

All. Supdt of P.Os, in N.E.Circle,

Sr. The Supdt. of POs/PMG, Guwahati

The Supdt. EMS, 'S' Dn. Silchar,

The Supdt. P.S.D., Gauhati.

The Manger, MMS, Gauhati.

The Postmasters (Gas) Shillong/Gauhati.

The APMG(E)/AD(A&M)/ JAO, in O.O.Shillong.

The H.Os.,Estt / A&T/ BGT & Mails Sec. O.O.Shillong.

All Shares in Bldg. Sec., O.O.Shillong.

No. Bldg. 5-3/76 Dated Shillong the 31.1.77.

Subj : Grant of Rent free accommodation HRA to
Central Govt employees posted to Mizoram.

Ref : Dtes No. 9-6/77-PAT dt 10.3.77

A copy of O.M. No. 11015/*,11(B)/76 dt
31.1.77 on the above subject received through Dte's
letter under reference is forwarded herewith for
necessary action as may be deemed necessary.

Kindly acknowledge receipt.

Sd/-

for Postmaster General,
N.E.Circle, Shillong.

Copy of letter No.11015/1/E/(B)/76 dt 31.1.77 from

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the Ministry of Fin.(Dept't of Expenditure) New Delhi reg. grant of rent free accommodation House Rent Allowance to Central Govt. employees posted to Mizoram.

The undersigned is directed to convey the sanction of the President to the grant of rent free unfurnished accommodation to the Central Govt. employees having all India transfer liability and posted to the Union Territory of Mizoram, or house rent allowances in lieu thereof at the rates mentioned below :

Pay range	Rate
Upto Rs. 560/-	15% of pay.
Rs.560/- 599/-	Amount by which pay falls short of Rs. 644/-.
Rs.600/- and above	7.5% of pay subject to maximum of Rs. 200/-

2. These orders will take effect from 1.1.1977.

3. In their application to the persons in the Indian Audit & Accounts Deptt, these orders issue in consultation with the Controller and Auditor General of India, New Delhi.

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ANNEXURE - III

NO. 11013/2/86-E-II(b)

GOVERNMENT OF INDIA, MINISTRY OF FINANCE (DEPARTMENT OF EXPENDITURE)

New Delhi the 23rd September, 1986

OFFICE MEMORANDUM

Sub: Recommendation of the Fourth Pay Commission, Decision of the Government relating to grant of Compensatory (City) & House Rent Allowance to Central Government Employees.

The undersigned is directed to say that consequent upon the decision taken by the Government on the recommendation of the Foruth Pay Commission relating to the above mentioned allowances vide this Ministry's resolution No. 14(1)/IC/ 86 dtd 13th September, 1986, the President is pleased to decide that in modification of this Ministry O.M. No.F.2(37)- F-II(B)/64 dated 27.11.1985 as amended from time to time for compensatory (city) and House Rent Allowances to Central Government employees shall, be admissible at the following rates :

COMPENSATORY
(CITY) ALLOWANCE

Pay Range (Basic Pay)	Amount of CCA in class of cities		
	A	B-1	B-2
Below Rs. 950/-	30	25	20

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Rs. 950 and above but below Rs.1000/-	45	35	20
Rs.1500 and above but below Rs.2000	75	50	20
Rs.2000 and above	100	75	20

Note : For 14 special localities, where C.C.A. at the rate applicable to B-2 class city are being paid, fresh orders will be issued separately.

II)HOUSE RENT ALLOWANCE :

Type of accomodation to revised scale which entitles or pay for A,B/1,B2 C class Unclassed.	entitlement	class	cities	sified cities	places
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750-949	150	70	30
950-1499	250	120	50
1500-2799	450	220	100
2800-3599	600	300	150

2. H.R.A. at above rates shall be paid to all employees (other than those provided with Government owned/ hired accommodation) without requiring them to produce rent receipt. Those employees shall however, be required to furnish a certificate to the effect that they are incurring some expenditure on rent/contributing towards rent, H.R.A. at above rates shall also be paid to Government employees living in their own houses subject to their furnishing certificate that they are paying/ contributing towards house or property tax or maintenance of the house.

3. Where H.R.A. at 15 percent of pay has been allowed under special orders, the same shall be given as admissible in A, B-1, and B-2 class ci-

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ties. In other cases covered by special order, HRA shall be admissible at the rate in C Class cities. In both these cases there shall be no upper limit for payment of HRA.

4. The other condition at present applicable for grant of HRA in cases of hearing of accommodation and other categories shall continue to be applicable.

5. Pay for the purpose of those orders, will be 'pay' as defined in F.R.9(21) (a)(i). In the case of persons who continue to draw pay in the scales of pay which prevailed prior to 1.1.1986 it will include in addition to pay in the pre-revised scales, dearness pay, dearness allowance, additional Dearness Allowance Ad-hoc DA and interim relief appropriate to that pay, admissible under orders in existence on 31.12.85.

6. These orders shall be effective from 1.10.1986 the period from 1.1.1986 to 30.9.1986, the above allowance will be drawn at the existing rates on the national pay in the pre-revised scale.

7. These orders will apply to civilian employees of the Central Government belonging to Group 'B', 'C' & 'D' only. The orders will also

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apply to the Group 'B', 'C' & 'D' civil employees paid from the defence Service's Estimates. In regard to Armed Forces Personnel and Railway Employees, separate orders will be issued by the Ministry of Defence and Department of Railways respectively.

8. In sofar as the persons serving in the Indian Audit and Accounts Department are concerned this order issues after consultation with the Comptroller and Auditor General of India.

9. Hindi version of the order is attached.

Sd/-

(B.P.Verma)

Joint Secretary to the Government of India

To

All Ministeries and Department of Government of India etc. as per distribution list.

Copy forwarded to C&AG and UPSC etc with usual number of spare copies as per standard endorsement list.

*CERTIFIED
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B. Das
ADVOCATE
8.11.2010*

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ANNEXURE -IV

G.L., M.F., O.M. No. 1015/4/86-E.II(B) dated
19.02.1987

Grant of compensation in lieu of Rent free accommodation.

The undersigned is directed to refer to this Ministry's O.M.No. F.3(2)/E.II(B)/73 dated 3.9.1974 read with the O.M.No.11021/7/E.II(B)/75 dated 28.3.1978 and OM No. 13016/2/85-E.II(B) dated 29.4.1985 on the subject cited above and to say that revised orders have been issued in this Ministry's O.M. No. 11013/2/85-E.II(B) dated 23.9.1986 for grant of House Rent Allowance to Central Government employees belonging to Group 'B', 'C' and 'D' with effect from 1.10.1986 on the basis of the recommendations of the Fourth Pay Commission as accepted by the Government for these categories of employees. HRA in terms of these orders will be payable to all employees (other than those provided with Government owned/hired accommodation) without production of rent receipts. Interim orders have also been issued in this Ministry's O.M.No.11020/6/86-E.II(B) dated 24.9.1986 to the effect that pending issue of orders on the question of recovery of flat rate of licence fee for Government accommodation based on forth Pay Commission's recommendations, the recovery of licence fee

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for Government accommodation would continue to be made at the rate at which the licence fee is being recovered now. In other words, pending further orders the licence fee liability of Government employees is not to be revised based on change in the pay scales and consequent change in the pay of the allottee.

2. The existing scheme of compensation in lieu of Rent free Accommodation in the light of the orders, dated 23.9.1986 and 24.9.1986 has been reviewed. The President is pleased to decide that Central Government employees belonging to Groups 'B', 'C' and 'D' working in various classified cities and unclassified cities will be entitled to compensation in lieu of Rent free Accommodation as under -

- (i) Amount charged as licence fee for Government accommodation from employees similarly placed but not entitled to rent free quarters ; and
- (ii) House Rent Allowance admissible to corresponding employees in that classified city/ unclassified place in terms of the orders dated 23.9.1986 referred to in para 1.

NOTE : For the purpose of the above orders the amount charged as licence fee for Government accommodation will be taken as 10% of the monthly emoluments (7.5% in the case of employees drawing pay below Rs. 470) calculated with reference to 'Pay'

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in the pre-revised scales that they are drawing, or they would have drawn but for their option, if any, for the revised scales of pay.

3. 'Pay' for the purpose of HRA component of compensation in terms of the above orders, will be 'Pay' as defined in F.R.9(21)(a)(f). In the case of persons who continue to draw pay in the scales of pay which prevailed prior to 1.1.1986, it will include, in addition to pay in the pre-revised scales, dearness allowance, additional dearness allowance, ad hoc D.A. and interim relief appropriate to that pay admissible under orders in existence on 31.12.1985.

4. These orders shall be effective from 1.10.1986.

5. For Group 'A' Central Government employees existing orders for compensation in lieu of Rent free Accommodation shall continue to apply until further orders.

6. These orders will apply only to the incumbents of posts which have been specifically made eligible for the concession of rent free accommodation under Government orders issued with reference to para 2 of Ministry of Works and Housing and Supply's O.M. No.12/11/60/ACC-I dated the 2nd August, 1960.

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ANNEXURE -V

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

OFFICE MEMORANDUM

NO.11015/4/86-E.II(B) Dated 13th November 1987

Grant of Compensation in lieu of rent-free accommodation.

The undersigned is directed to refer to para I of this Ministry's Office Memorandum of even number dated 19.02.1987 regarding Central Government employees belonging to Groups 'B', 'C' and 'D' and also para I of O.M. of even number, dated 22.5.1987, regarding Central Government employees belonging to Group 'A' on the subject noted above and to say that consequent upon fixation of flat rate of licence fee for residential accommodation under Central Government all over the country Vide Ministry of Urban Development (Directorate of Estate)'s O.M. No.12035/(1)/85-Pol.II(Vol.III)(i) Dated 7.8.1987, the President is pleased to decide that Central Government employees belonging to Groups 'A', 'B', 'C' and 'D', working in various cities and unclassified places will be entitled to compensation in lieu of Rent free accommodation as under:

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(i) Amount charged as licence fee for Government Accommodation as fixed in terms of Ministry of Urban Development (Directorate of Estate)'s above mentioned O.M. dated 7.8.1987; and

(ii) House Rent Allowance admissible to corresponding employees in that classified city/unclassified place in terms of para I of the Ministry's O.M. No.11013/2/86-E.II(B) dated 23.9.1986, for Central Government employees belonging to Group 'A'.

2. Other terms and conditions for admissibility of compensation in lieu of accommodation indicated in this Ministry's Office Memorandum, dated 19.2.1987 and 22.5.1987, remains the same.

3. These orders shall take effect from 1.7.1987.

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ANNEXURE - VI

CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLICATION NO. 42(G)/89

Date of decision : 31 October, 1990

1. Shri S.K.Ghosh, son of late Satish Chandra Ghosh, resident of Dimapur Town, District Kohima, and employed as Transmission Assistant, Carrier Station, Dimapur.
2. Shri Dipak Chowdhury, son of late P.N. hur, Sorting Asstt.Dimapur Post Office, Dimapur, resident of Dimapur.
3. And 105 others, a list of their names enclosed.

... ... Applicants.

-Versus-

1. Union of India,
represented by the Secretary,
Telecommunication, New Delhi.
2. The Director General, Telecommunication,
Sanchar Bhawan, New Delhi.
3. The Director General, Post ,Dak & Tar Bhawan
New Delhi.
4. The Chief General Manager, Telecommunciation
North East Circle, Shillong.

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5. The Post Master General, North East Circle, Shillong.
6. The Telecom District Manager, Nagaland Division, Dimapur.
7. The Director of Postal Services, Nagaland, Kohima.

... Respondents.

For the Applicant : Mr. N.N. Tirkha, Advocate.

For the Respondents: Mr. S. Ali, Sr. C.G.S.C.

C O R A M

THE HON'BLE SHRI K.P. ACHARYA, VICE CHAIRMAN

THE HON'BLE SHRI J.C. ROY, MEMBER(ADMINISTRATIVE)

J U D G M E N T

J.C. ROY In this application under Section 19 of the Administrative Tribunals Act Shri S.K. Ghosh and 105 other Group 'C' and Group 'D' employees of the Telecommunications and the Postal Departments of Nagaland pray for an order declaring them eligible to draw house rent allowance as admissible to employees posted in 'B' class cities. Briefly stated the facts of the case are that Telecom and Postal employees posted anywhere in Nagaland were provided with rent-free accommodation. If they were not given Government accommodation, they were entitled to House Rent Allowance (HRA for short) as in 'B' Class cities. This was according to an order

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of Director General Post and Telegraph dated 8.1.1962. The question of payment of H.R.A. arose only when government quarters were not allotted to these employees. For the period January 1974 to December, 1979 such employees draw HRA @ 15% of their pay and an additional H.R.A. @ of 10% of their pay. At that time HRA for 'B' Class Cities used to be @ 15% of the pay. From January 1980 to April 1980 the additional HRA @ 10% was discontinued and the employees were given HRA @ 15% that is, as in 'B' Class cities. the additional HRA drawn from 1974 to 1979 were also sought to be recovered from their pay. Being aggrieved some such affected employees filed petitions in this Bench against such recovery. These petitions constituted the subject matter of G.C.No.154/88, G.C.No.155/88 and G.C.No.156/88 and were decided on 22.2.89. On the basis of the judgment of this Tribunal the recovery of additional HRA already paid was stopped. From May 1980 onwards the grant of HRA for Telecommunications and Postal Employees were governed by the orders contained in the Dy.Director General's (FB) D.O.letter dated 31.10.1981 addressed to the Postmaster General, Shillong. A copy of this order appears as Annexure A-1 of this application. According to this decision, the HRA was reduced from 15% to 7 1/2% of the pay but protection of the

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allowance at earlier rate was given to the employees who were borne of the roll and working in Nagaland on and before 1.5.1980. In their cases only in addition to 7 1/2 % HRA another additional 7 1/2% of allowance were continued to be paid as personal allowance. But anybody who was appointed or transferred to Nagaland after 1.5.1980 were entitled to HRA @ 7 1/2 %. After 31.3.1986, however, in the matter of HRA the IV Central Pay Commission's (IV C.P.C., for short) recommendations were implemented. According to these recommendations employees drawing basic pay from Rs. 750 to 3590 were divided into four groups and the cities were also divided into three categories of cities. The HRA was payable at determined rate for each block of pay at a pumpsum rate according to the three categories into which the cities were classified. Calculating HRA as a percentage of the basic pay was discontinued. But still the lumpsum amount in each block of pay bore some uniform relationship with the mean pay of the block. A copy of the Government order regulating the HRA IV CPC is available at Annexure A-7 of the petition. The petitioners claim that even after this change of calculation of HRA and adoption of the slab system, in effect, they are getting HRA as prescribed for 'C' Class cities and approximately @ 7 1/2 % of their pay. The petitioners, therefore, feel ag-

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grieved and pray for grant of HRA at the higher rate as prescribed for 'B' class cities.

2. The petitioners' prayer is based on the fact that according to the DG P&T letter dated 8.1.62 (Annexure A-3) Posts and Telegraph staff posted in Nagaland (at that time called NHTA) who were not provided rent-free accommodation were allowed to draw HRA at the rates applicable to 'B' Class cities. From 1962 up to April 1980 these employees have been drawing HRA at this higher rate. At that time Central Government employees posted in 'B' Class cities were allowed to draw HRA @ 15%. By DG P&T's letter dated 31.10.81 the allowance were brought down suddenly to 7 1/2 %. Of course employees who were already drawing the allowance at the higher rate and were in service at Nagaland prior to 1.5.80 were protected by grant of personal allowance. But from the 1.4.86 when the basis of grant of HRA was changed (according to the recommendations of IV.C.P.C.) they were given HRA clearly and openly at the lower rate applicable to 'C' Class cities. The applicants stress that nothing has happened during this period to warrant the downward revision. They point out that the employees of the State of Nagaland get house rent allowance @ 17 1/2% of their basic pay (Annexure A- 4),

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that the Railways continues to pay their employees posted in Nagaland HRA as admissible to 'B' Class cities (Annexure A-5) and that employees of the Khadi Commission, NEPCO etc. also draw HRA equivalent to that for 'B' class cities. They therefore pray for an order declaring them eligible to HRA at par with 'B' Class cities as laid down in Annexure A-7 which is a copy of Government of India, Ministry of Finance the office Memorandum No. 11013/2/86-E.II(B) dated 23.9.86. Their further prayer is to order that this would be effective from May 1980 onwards.

3. On behalf of the Central Government a written statement was filed, followed, on our ordrs, by a clarificatory statement. In this none of the facts mentioned by the petitioners and summarised in the above paragraph were disputed. Their contention is that the HRA at 15% had to be reduced to 7 1/2 % as the Ministry of Finance issued a clarification on this subject for all Central Government employees posted in Nagaland and the Posts and Telecommunications department have to fall in line with the general instructions of the Union Ministry of Finance. They further point out that the orders governing the Railways employees, Khadi Commission and NEPCO are not applicable to the present peti

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tioner. But basically their case for reducing the House Rent Allowance rests on D.O.letter dated 31.10.81 written by the Dy. Director General (FB) of the Posts and Telegraph Department and addressed to the Post Master General, and the General Manager, Telecommunication, Shillong. A copy of this D.O. letter is available at Annexure - A-1, which is reproduced in full below :

" The HRA to P & T and other Central Government employees in Nagaland was recently discussed in the Ministry of Finance. The Ministry of Finance have not agreed to the compromise of the H.R.A. at 15% and mentioned that after the issue of clarification all the other Departments have revised H.R.A. to 7 1/2 % and the P& T Department should have also fallen in line.

After detailed discussions, the Ministry of Finance have agreed to the continuance of the allowance at the same rate to P&T staff who were in receipt of 15% HRA prior to issue of the clarification by Ministry of Finance. Out of this 7 1/2% will be treated as HRA and the balance as allowance personal to the employees concerned. All the officials who have joined their posts in Nagaland after the issue of the clarification by the Ministry of Finance,

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including those recruited afterwards would be eligible only for HRA at 7 1/2%.

Kindly confirm that HRA is being paid only at 7 1/2 % to the staff who joined Nagaland after April, 1980. The payment of HRA in the case of those officials who were receiving HRA at 15 % prior to April, 1980 may be revised as HRA @ 7 1/2% and 7 1/2% personal allowance from that date.

Best wishes.

Sd/-

D.D.B(FB) "

4. We heard Mr.N.N.Tirkha, counsel for the applicant and Mr. S.Ali, the Sr. Standing Counsel for Government of India in some detail. There is no dispute that the former N.H.T.A(Naga Hills Tuen-sang Area) and the present Nagaland was considered as a specially difficult area for rented accommodation. For the purpose of H.R.A. Government classified the cities and towns on the basis of their population and paid higher allowance in more popular cities because the rent structure is higher in such cities. Since Nagaland, irrespective of the stations of the entire territory, was considered a difficult area from the point of view of availability of rented house, all P & T employees posted

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there either got rent-free quarters or, where such quarter could not be provided by the Government, were given house rent at the rate applicable to 'B' Class cities. This situation continued from 1962. The rate of HRA may be reduced with efflux of time. The only reason for doing so can be that the special difficulties which existed from 1962 onwards have since been ameliorated. This can conceivably happen, with the development of the area in question. The housing stock may improve to such an extent that rented house at reasonable rate may be available. In this case, however, the respondents' case solely rests on what is stated as Annexure A-1 which is reproduced in full in the preceding paragraph. Since no such reason is given for the downwards revision effected in compliance to the document at Annexure A-1 is arbitrary and cannot be sustained. We further find that according to the formula adopted after the IV CPC, HRA is payable to the Central Government employees posted even in unclassified places. From Annexure A-7 it is clear that this allowance at a flat rate is payable without production of rent receipt. It appears to us that the HRA is paid by the Central Government for compensating an employee on account of his residential accommodation in the place of posting. So long as this place of posting is not shown to have undergone any improvement in the matter of

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availability and rent of hired accommodation, any alteration of the rate of HRA will remain arbitrary and unjustified. In this view of the matter we feel inclined to allow the application.

5. The application is allowed. The petitioners shall be entitled to House Rent Allowance applicable to Central Government employees posted in "B" Class cities which includes the classifications B-1 & B-2. The order contained in, the Dy. Director General's letter dated 30.10.1981 (Annexure A-1) is quashed. Arrears of the allowance counting from the 18th of May, 1980 shall be paid to the petitioners within a period of 120 days from the date of receipt of this order.

No costs.

Sd/- VICE CHAIRMAN

Sd/- MEMBER(A)

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ANNEXURE -VII

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2705 OF 1991

419566

Union of India & Ors. Appellants

versus

Shri S.K.Ghosh & Ors. Respondents.

O R D E R

Group 'C' and 'D' employees of Telecommunication and Postal Department posted in the State of Nagaland approached the Central Administrative Tribunal, Guwahati seeking a direction to the Union of India to pay them the House Rent Allowance at the rate as admissible to the employees posted in 'B' class cities. The Tribunal allowed the prayer in the following terms :

" The application is allowed. The petitioners shall be entitled to House Rent Allowance applicable to Central Government employees posted in 'B' Class cities which includes the classification B-1 & B-2. The order contained in the Dy. Director General's letter dated 30.10.81 (Annexure - A-1) is quashed. Arrears of the allowance counting from the 18th of May, 1980 shall be paid to the petitioners within a period of 120 days from the date of receipt of this order."

This appeal by way of special leave is by the

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Union of India against the judgment of the Tribunal. The cities in the State of Nagaland have not been classified and as such the general order prescribing House Rent Allowance for different classes of cities could not be made applicable to the State of Nagaland. It was under these circumstances that the President of India issued an order dated January 8, 1962 granting House Rent Allowance to the P & T staff posted in the State of Nagaland.

The relevant part of the said order is as under.

"1.(iii) Rent free accommodation on a scale approved by the local administration. The P & T staff in NHTA who are not provided with rent free accommodation, will, however, draw H.R.A. in lieu thereof at the rates applicable in 'B' Class cities contained in Col.4 paragraph 1 of the Ministry of Finance O.M.No.2(22)-EII (B)/ 60 dated the 2nd August, 1960.

This appeal by way of special leave is by the Union of India against the judgment of the Tribunal. The cities in the State of Nagaland have not been classified and as such the general order prescribing House Rent Allowance for different classes of cities could not be made applicable to the State of Nagaland. It was under these circumstances that the President of India issued an order dated January 8, 1962 granting House Rent Allowance to the P & T staff posted in the State of Nagaland.

The relevant part of the said order is as under -

"1.(iii) Rent Free accommodation on a scale approved by the local administration. The P&T staff in NHTA, who are not provided with rent free accommodation, will, however, draw H.R.A. in lieu thereof

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at the rates applicable in 'B' Class cities contained in Col. 4 paragraph 1 of the Ministry of Finance O.M. No.2(22)-E.II (B)/60 dated the 2nd August, 1960." It is clear from the order quoted above that

the P & T employees posted in the State of Nagaland are entitled to rent free accommodation or in the alternative to the House Rent Allowance at the rates applicable in 'B' Class cities. The Presidential order equates the cities in the State of Nagaland for the purpose of House Rent Allowance to the cities which have been classified as 'B' class.

Initially the House Rent Allowance was being paid at the rate of 7 1/2 percent in the State of Nagaland. It was increased to 15 percent in the year 1973. From 1979 the House Rent Allowance again reduced to 7 1/2 percent. It is not necessary for us to go into the rates of the House Rent Allowance at various stages because the question for our consideration is whether the respondents are entitled to the House Rent Allowance as provided for 'B' class cities by the IVth Central Pay Commission recommendations which were enforced with effect from October 1, 1986.

It is not disputed that the Presidential order dated January 8, 1962 is still operative. We are of the view that the State of Nagaland having been equated to 'B' Class cities by the Presidential Order the respondents are entitled to be paid

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the House Rent Allowance at the rates which have been prescribed for the Central Government employees posted in 'B' class cities. Consequently, the respondents are entitled to be paid the House Rent Allowance at the rate which has been prescribed by the IVth Central Pay Commission recommendations for 'B' class cities.

The Tribunal allowed the application of the respondents on the following reasoning :

"There is no dispute that the former N.H.T.A (Naga Hills and Tuensang Area) and the present Nagaland was considered as a specially difficult area for rented accommodation. For the purpose of H.R.A> Government classified the cities and towns on the basis of their population and paid higher allowance in more popular cities because the rents structure is higher in such cities. Since Nagaland, irrespective the stations considered as a difficult area from the point of view of availability of the rented house, all P & T employees posted there either got rent-free quarters or, where such quarter could not be provided by the Government, were given house rent at the rate applicable to 'B' class cities. This situa-

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tin continued from 1962. The rate of HRA may be reduced with efflux of time, the only reason for doing so can be that the special difficulties which existed from 1962 onwards have since been ameliorated. This can conceivably happen, with the development of the area in question. the housing stock may improve to such an extent that rented house at reasonable rate may be available. If that was the situation, a downward revision of HRA or even its complete discontinuance would have been justified. In this case, however, the respondents case solely rests on what is stated in Annexure A-I which is reproduced in full in the preceding paragraph. Since no such reason is given for the downward revision we have no other alternative but to hold that the revision effected in compliance to the document at Annexure A-1 is arbitrary and cannot be sustained. We further find that according to the formula adopted after the IV CPC, HRA is payable to the Central Government employees posted even in classified places. From Annexure- A/7 it is clear that this allowance is at a flat rate is payable without production of

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rent receipt. It appears to us that the HRA is paid by the Central Government for compensating an employee on account of his residential accommodation in the place of posting. So long as this place of posting is not shown to have undergone any improvement in the matter of availability and rent of hired accommodation, any alteration of the rate of HRA will remain arbitrary and unjustified. In this view of the matter we feel inclined to allow the application."

We see no infirmity in the judgment of the Tribunal under appeal. We agree with the reasoning and the conclusions reached therein. We are, however, of the view that the Tribunal was not justified in granting arrears of House Rent Allowance to the respondents from May 18, 1980. The respondents are entitled to the arrears only with effect from October 1, 1986 when the recommendations of the IVth Central Pay Commission were enforced. We direct accordingly and modify the order of the Tribunal to that extent. The appeal is therefore, disposed of. No costs.

New Delhi

Sd/- Kuldip Singh J.

February 18, 1993

Sd/- N.M. Kasliwal J.

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ANNEXURE - VIII
GOVERNMENT OF INDIA, DEPARTMENT OF POSTS
NEW DELHI 110001

No. 8-40/87-PAP

Dated 7/3/94

To

The Chief Post Master General,
N.E.Postal Circle,
Shillong 789001.

Subj : Implementation of the judgment of the Hon'ble Supreme Court of India in Civil Appeal No. 2715/91 - Union of India Vs. Shri S.K. Ghosh & Others regarding Rent free Accommodation.

Sir,

I am directed to invite a reference to this office letter of even No. dated 11.6.1993 on the above subject, vide which this office has issued instructions directing you to implement the judgment of Hon'ble Supreme Court of India in the above referred Civil appeal order before 17.6.1993 limited to the applicants only. The case has been further examined in consultation with the Department of Expenditure, Ministry of Finance.

The President is now pleased to decide that the benefit of the Hon'ble Supreme Court judgment may be allowed to all similarly placed postal employees posted in Nagaland.

You are also requested to send a report regarding existing status of rent free accommodation within 20 days of their receipt of this letter.

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This issues with the concurrence of
Finance Advice vide their Diary No. 827/FA/94 dated
2.3.94.

Yours faithfully,

(I.J.BANERJEE)

ASSTT DIRECTOR GENERAL (PE-II)

Copy to

1. The Director of Audit P & T, Delhi
2. Director of Accounts (Postal), Shillong
3. Director of Audit, Shillong.
4. Finance Advice Section
5. Cheif PMG, Assam Circle, Guwahati.
6. Sanction File
7. Office Copy
8. P&T Section, Sanchar Bhawan.

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ANNEXURE -IX

GOVERNMENT OF INDIA
 MINISTRY OF COMMUNICATION, DEPARTMENT OF POSTS

GOVERNMENT OF IDNIA

MINISTRY OF COMMUNICATIN, DEPARTMENT OF POSTS

No.4-52/98-PAP

Dated 27.01.1999

To

The Chief Postmaster General,

N.E.Circle,

Shillong.

Subject : Payment of compensatin in lieu of rent
 free accommodation at the rate of 10% of
 pay. in the revised scale of pay.

Sir,

I am directed to refer to your office
 letter/FAX No.Est/2-128/R1g/Corr/III dtd 23.12.98
 on the above subject. The case has been examined at
 this end and it has been decided that the benefit
 of 10% of pay (including the revised pay scale
 w.e.f. 1.1.96) as compensation in lieu of rent free
 accommodation may be extended to the petitioners
 only as per the directive of the court which is as
 per the clarification received from the Ministry of
 Finance. Payment will be subject to further clari-

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fication that would be obtained from the Ministry of Finance in this matter. If it is found subsequently that any any unintended benefit accrued to the petitioners, that would be recovered on receipt of such clarification /decision of Ministry of Finance. This may please be brought to the notice of all concerned staff.

(Karuna Pillai)

Director (Estt)

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ANNEXURE -X

CENTRAL GOVERNMENT EMPLOYEES FEDERATION OF MIZORAM

GENERAL HEARD QUARTERS : AIZAWL : MIZORAM

PIN 796001

Memo No. MZ/FED/Pr-2000/10 Dated Aizawl the 7th
June, 2000.

To

The Hon'ble Prime Minister,
Government of India,
New Delhi 110 001.

Subject: Payment of House Rent Allowance at 'B'
Class City rate and Compensation in lieu of Rent
Free Accommodation at the rate of 10% to the Cen-
tral Govt Employees posted in Mizoram State.

Respected Sir,

I beg to approach your honour with a few lines of prayer to look into the plight of Central Govt employees working in the State of Mizoram.

Of necessity, the employees of different Central Government Departments working in this remote State have formed Central Govt Employees Federation of Mizoram with headquarters at Aizawl to co-operate with the authorities in the functioning of Govt machinaries in the State and to look to the welfare of the employees by actuating co-ordi-

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nation between the different departments and organisations of the Central Government.

It is a fact which your honour may be aware of that Mizoram is one of the most expensive states in the country and accordingly the Govt of India has rightly recognised this area as 'Expensive Locality' vide OM No. 11625/1EII(B)/75 dtd 03.08.1975. It may be added further that Aizawl city is higher than Shillong and Nagaland in regard to cost of living and also cost of taking accommodation on rent. The Central Government employees working in Shillong and Nagaland are being paid House Rent Allowance at 'B' Class city rate while the employees belonging to different Departments of the Central Government posted in Mizoram are denied the benefit of this enhanced rate of House Rent Allowance. Taking all this factors into consideration, the authority of North Eastern Hill University has allowed payment of House Rent Allowance at 'B' Class City rate to the University employees posted at Aizawl at par with the rate obtaining at Shillong and Nagaland vide Notification No.F.36-12/Admn/88 dtd 17.05.1994. It may kindly be borne in mind that the employees of North Eastern Hill University that belongs to Central Government and other employees of all Central Government Depart-

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ments working in the State of Mizoram are placed in not merely similar but in exactly identical situation in regard to justification for grant of House Rent Allowance at 'B' class city rate.

Secondly the Department of Post in the Ministry of Communication has approved payment of compensation in lieu of Rent Free Accommodation at the rate of 10% to its employees who are entitled to Rent Free Accommodation but not provided with Government Quarter vide No.4-52/98-PAP dtd 27.01.1999. But this concession is not extended to Mizoram.

I would, therefore, on behalf of 691 members of this Federation request your honour's intervention in the matter and cause sanction to payment of House Rent Allowance at 'B' class city rate and also at the rate of 10% in lieu of Rent Free Accommodation as compensation at par with the rates being enjoyed at Shillong, Nagaland and elsewhere in the country.

Mention may be made that 'B' class city rate of House Rent Allowance has been sanctioned to the Central Government employees in Nagaland with effect from 1.10.1986. On that basis we are compelled to make our claim for the enhanced House Rent Allowance with effect from 1.10.1986 and compensation in lieu of Rent Free Accommodation at 10% of basis pay including the revised pay with

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effect from 01.01.1996.

Your honour may kindly instruct the concerned Departments to do the needful in the light of the prayer made in this memorandum.

And for such act of sympathy towards amelioration of the plight of the members, this Federation shall remain ever grateful to your honour.

Thanking you,

Yours faithfully,

(LALHULIANA)

President,

Central Govt Employees

Federation of Mizoram

Hqrs Aizawl 796001.

Copy forwarded for information and necessary action to :

1. The Secretary, Information & Broadcasting, Shastri Bhawan, 'A' Wing, Room No. 654, New Delhi 110001.
2. The Director General, AIR, Akashvani Bhawan, Sansad Marg, New Delhi 110001.
3. The Deputy Director General (NER), AIR, Guwahati 781003.

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- 4.. The Station Director, AIR Aizawl, Tuikhuatlang - 796001.
5. The Director General, Doordarshan Bhawan, Copper Nicus Marg, New Delhi 110001.
6. The Chief Executive Officer, Doordarshan Bhawan, Copper Nicus Marg, New Delhi 110001.
7. The Deputy Director General (NER), Doordarshan, R.G.Baruah Road, Guwahati -24.
8. The Principal Informatin Officer, Press Information Bureau, Dr. Rajendra Prasad Road, Shastri Bhawan, New Delhi-1.
9. The Deputy Principal Information Officer, Press Informaton Bureau, Ashram Road, Uluhari, Guwahati-7.
10. The Assistant Information Officer, Press Information Bureau, Aizawl, Silver Building T/129, Tuikhuatlang, Aizawl.
11. The Director of Advertising & Visual Publicity, 3rd Floor, PTI Building, Parliament Street, New Delhi -1.
12. The Joint Director, Regional Office DAVP, Hatigarh Zoo Narengi Road, Guwahti -24.
13. The Field Exhibition officer, DAVP , Ramhlun Road, Chandmari, Aizawl-796007.
14. The Director, Field Publicity East Block -IV, Level III, R.K.Puram, New Delhi 1100066.
15. The Regional Officer (MMT), Directorate of Field Publicity, Temple Road, Shillong 793001.

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16. The Field Publicity Officer, Aizawl, Chaltlang - 796012, Aizawl, Mizoram.
17. The Field Publicity officer, Lunglei, AOC Sauare, Lunglei 796701., Mizoram.
18. The Field Publicity officer, Saiha, Meisatla 796901, Saiha, Mizoram.
19. The Director General, Department of post, Dakter Bhawan, New Delhi 110001.
20. The Chief Post Master General, N.E.Circle, Shillong 793001.
21. The Director of Postal Services, Mizoram, Aizawl 796001.
22. The Secretary Ministry of Human Resource Development, Department of Youth affairs & Sports, Shastri Bhawan, New Delhi 110 001.
23. The Director, Nehru Yuva Kendra Sangtham, East Plaza, I.G.I. Stadium, New Delhi 110002.
24. The Journal Director, Nehru Yuva Kendra Sangtham, Imphal Aone, Lamphelat, D.c. Office, Main Gate, Imphal 795001.
25. The District Youth Co-ordinator, Nehru Yuva Kendra, Khatla, Aizawl 796001.
26. The Director General, Sports Authority of India, Gate No.26, Jawaharlal Nehru Statium, New Delhi- 110003.
27. The Regional Director I/C Special Area Games, Sports Authority of India, Takyelpat Imphal 795.

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B. Das
ADVOCATE
8.11.2000

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001.

29. The Assistant Director, Sports authority of India Mission Vengthlang, Aizawl.

30. The Secretary, Ministry of small scale industries, New Delhi 110001.

31. The Chief Executive Officer, khadi and Village Industries & Agro Industries Commission, 3rd Irla Road, Biletarale, Mumbai 400056.

32. The Deputy Chief Executive Officer, N.E.Zone Panchavati, Silpukhuri, Guwahati 781003.

33. The Assistant Director, Khadi & Village Commission, Khatla, Aizawl 796001.

34. The Secretary of Ministry Labour (DCR & T) , 3/10 Jam Nagar House , New Delhi 110001.

35. The Director General of Employment & Training, Jam Nagar House, New Delhi-110011.

36. The Director of Employment Exchange, Ministry of Labour (DGE & T) Jam Nagar House, New Delhi 110001.

37. The Sub-Regional Employment Officer, Coaching-cum- Guidanc Centre for SC/ST, Mission Veng, Aizawl 796001.

38. The Secretary Agriculture Ministry of Agriculture, Krishna Bhavan, New Delhi-1.

39. The Plant Protection Adviser, Directorate of Plant Protection Quaranting & Storeage, NH IV, Faridabad 121001.

40. The Plnt Protectin Officer, Central Integrat-

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B. Das
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8-11-2000

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ed Pest Management Centre, R.Lalzauva Building, Republic Road, Aizawl 796001.

41. The Plant Protection officer, Central Integrated Pest Management Centre, R.L.Zauva Building , Republic Road,Aizawl 796001.

42. The Secretary Central Board of Excise & Customs, North Block New Delhi 110002.

43. The Chairman, Central Board of Excise & Customs, North Block, New Delhi 110002.

44. The Chief Commissioner, Customs & Central Excise, Calcutta, Customs House, 15/1 Strand Road, Calcutta 70001.

45. The Deputy Commissiner, Customs Division, Ramhlun Road, Chandmari, Aizawl 796007.

46. The Secretary of Ministry of Home Affairs,North Block-I, New Delhi 110011.

47. The Registrar General of India, 2/A Mansing Road, New Delhi 110001.

48. The Director of Census Operation, Hrangbaana,Building, Chandmari, Aizawl 796007.

49. The Chairman, Telecom Commission, Ashok Road, Sanchar Bhawan, New Delhi - 110001.

50. The Chief General manager, N.E.Telemc Circle, Shillong- 793001.

51. The General Manager, Telecom, Khatla,Aizawl 796001.

52. The Sub-divisional Engineer,(Traffic), De-

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B. Das
ADVCCATE
Q. 11. 2600

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partmental Telegraph Office, Khatla, Aizawl 796001.

53. Director General, National Informatic Centre, A-Block, C.G.O.Complex, New Delhi 110003.

54. The Director General, National Informatic Centre, Headquarters, CGO Complex, Lodhi Road, New Delhi 110003.

55. The State Information Officer, Assam State Unit, Block-F, Secretariat Complex, Dispur, Guwahati 781005.

56. The State Informatic Officer, National Information Centre, Block-C-10, Civil Secretariat, Aizawl - 796001.

57. The Commissioner of Customs, N.E.Shillong Near MSEB Office, Shillong 793001.

58. Spare.

Sd/-

(LALHULLANA)

Central Govt Employees

Federation of Mizoram

Hqrs. Aizawl 796001.

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B. DAD
ADVCCATE
8.11.2000*

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ANNEXURE -XI

CENTRAL GOVT. EMPLOYEES FEDERATION OF MIZORAM
GENERAL HEAD QUARTERS : AIZAWL : MIZORAM
PIN 796001

Memo No. MZ/FED/Pr-2000/10 Dated Aizawl the 22nd
June, 2000.

To

The Hon'ble Prime Minister,
Government of India,
New Delhi 110 001.

Subject : Payment of House Rent Allowance at 'B'
Class City Rate and Compensation in lieu of Free
Accommodation at the rate of 10% to the Central
Govt Employees posted in Mizoram.

Respected Sir,

I, on behalf of Central Government Employees Federation of Mizoram, bet to invite a kind reference to my letter No.MZ/FED/Pr-2000/10 dated 07.06.2000 seeking for your honour's favourable order to all the concerned Departments to pay Hosue Rent Allowance at "B" Class City rate to all the Central Govt. Employees posted in the State of Mizoram and compensation in lieu of Rent Free Accommodation at the rate of 10% of basic pay with effect from 01.01.1986 and 01.01.1996 respectively.

The House Retnr Allowance at "B" Class city rate remains payable to all the Central Govt

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B. DAS
ADVOCATE
8-11-2000

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Employees in Nagaland and the employees of North Eastern Hill University working in Mizoram. Our request for House Rent Allowance at the enhanced rate is based mainly on the fact that the cost of living in general and rate of hiring accommodation in particular across the State of Mizoram are higher than the rates obtaining in Nagaland. And, therefore, there should obviously be no discrepancy amongst the employees of different Central Govt. Departments in Mizoram and also between those working in Nagaland and Mizoram.

We would like to reiterate for your honour's kind consideration that the Central Govt. Employees in Mizoram who are being paid less than the State Govt. Employees are facing serious hardships as cost of living grows day by day.

It is, therefore, this Federation's earnest entreaty that the enhanced House Rent Allowance and Compensation in lieu of Rent Free Accommodation at 10% basic pay be caused to be paid to us at the earliest.

Thanking you,

Yours faithfully,

Sd/-

(LALHULIANA)

President,

Central Govt Employees Federation of Mizoram
Hqrs. Aizawl 796001, Mizoram.

*GERTIFIED
TO BE TRUE COPY
B. D as
ADVOCATE
8. 11. 2001*

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MEMBER LIST OF CENTRAL GOVT. EMPLOYEES
FEDERATION OF MIZORAM.

SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
1.	Shri.Lalhuliana	Postmaster	Postal	Lalhuliana
2.	Shri. Zaliana	PA to DPS	-do-	Zaliana
3.	Smt.Saizami	Acctt.	-do-	Saizami
4.	Shri.H.Malsawma	Lower Selection Grade PA	-do-	H. Malsawma
5.	Shri. Thanzauva	-do-	-do-	Thanzauva
6.	Shri.K. Vanlalthsanga	-do-	-do-	K. Vanlalthsanga
7.	Shri. R. Sangthuama	-do-	-do-	R. Sangthuama
8.	Shri.Lalhmingliana	-do-	-do-	Lalhmingliana
9.	Shri.R.Zohmingliana	-do-	-do-	R. Zohmingliana
10.	Shri.Dengchhawna	-do-	-do-	Dengchhawna
11.	<u>Smt.Lalngailiani</u>	-do-	-do-	Lalngailiani
12.	Shri.Saihmingthanga	-do-	-do-	Saihmingthanga
13.	Shri.Chhunkhama	-do-	-do-	Chhunkhama
14.	Shri.H.John	-do-	-do-	H. John
15.	Shri.L.C.Thanghrima	-do-	-do-	L.C. Thanghrima
16.	Shri.K.Thanghrima	-do-	-do-	K.Thanghrima
17.	Shri.C.Lianngchinglova	-do-	-do-	C. Lianngchinglova
18.	Shri.C.Malsawma	-do-	-do-	C. Malsawma
19.	Shri.C.Lalhunthara	-do-	-do-	C. Lalhunthara
20.	Smt.K.Lalhmachhuani	-do-	-do-	K. Lalhmachhuani

SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
21.	Shri.Lalbiakzuala	-do-	-do-	Lalbiakzuala
22.	Shri.Thankhuma	-do-	-do-	Thankhuma
23.	Smt.C.Thanghlupuii	-do-	-do-	C.Thanghlupuii
24.	Shri.Depali De	-do	-do-	Depali De
25.	Shri.Hmingthangzauva	-do-	-do-	Hmingthangzauva
26.	Shri.KC.Vanlalmuana	-do-	-do-	KC Vanlalmuana
27.	Shri.Thanzuala	-do-	-do-	Thanzuala
28.	Smt.Bawihmingthangi	-do-	-do-	Bawihmingthangi
29.	Smt.L.Malsawmtluangi	-do-	-do-	L.Malsawmtluangi
30.	Smt.Lalriliani	-do-	-do-	Lalriliani
31.	Shri.A.Buangthanga	-do-	-do-	A.Buangthanga
32.	Smt.Vanlalngaii	-do-	-do-	Vanlalngaii
33.	Shri.K.Hrangzama Smt.	Higher Selection Grade-II	-do-	K. Hrangzama
34.	Shri.F.Laltlani	-do-	-do-	F. Laltlani
35.	Shri.F.Neihchhingi	-do-	-do-	F. Neihchhingi
36.	Shri.Rodingliana	Postal Assistant	-do-	Rodingliana
37.	Shri.R.Thangluaiia	-do-	-do-	R. Thangluaiia
38.	Shri.Hmundina	-do-	-do-	Hmundina
39.	Shri.Neihthangchhunga	-do-	-do-	Neihthangchhunga
40.	Shri.F.Rosema	-do-	-do-	F. Rosema
41.	Shri.Laithangvunga	-do-	-do-	Laithangvunga
42.	Shri.P.C.Ramdina	Postal Assistant	-do-	P.C. Ramdina

Sl. No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
43.	Shri.Laldinpuia Hnamte	-do-	-do-	Laldinpuia Hnamte
44.	Smt.Vanneihchhungi	-do-	-do-	Vanneihchhungi
45.	Shri.Malsawmthluanga	-do-	-do-	Malsawmthluanga
46.	Smt.Lalthanchhungi	-do-	-do-	Lalthanchhungi
47.	Smt.Lalrammuani	-do-	-do-	Lalrammuani
48.	Shri.K.Lalzara	-do-	-do-	K. Lalzara
49.	Shri.PC Vanlalchhuanga	-do-	-do-	P.C. Vanlalchhuanga
50.	Shri.H.Biakdawla	-do-	-do-	H. Biakdawla
51.	Smt.Lalhmacchhuani	-do-	-do-	Lalhmacchhuani
52.	Shri.F.Rohlira	-do-	-do-	F. Rohlira
53.	Shri.Lalbiaknuama Pautu	-do-	-do-	Lalbiaknuama Pautu
54.	Smt.Thangthuami	-do-	-do-	Thangthuami
55.	Shri.Isaia	-do-	-do-	Isaia
56.	Shri.Vanhlira Vanchhawng	-do-	-do-	Vanhlira Vanchhawng
57.	Smt.Lalrinpuii	-do-	-do-	Lalrinpuii
58.	Smt.K.Lalbiaksangi	-do-	-do-	K. Lalbiaksangi
59.	Smt.Chhimthangpuii	-do-	-do-	Chhimthangpuii
60.	Smt.Zonunsangi	-do-	-do-	Zonunsangi
61.	Shri.KL.Zohmingliana	-do-	-do-	KL Zohmingliana
62.	Shri.C.Lahmangaihzuala	-do-	-do-	C. Lahmangaihzuala
63.	Smt.Sailothangi	-do-	-do-	Sailothangi
64.	Shri.C.Lahmunliana	-do-	-do-	C. Lahmunliana
65.	Shri.K.Lalrammauria	-do-	-do-	K. Lalrammauria
66.	Shri.C.Lalrimawia	-do-	-do-	C. Lalrimawia

SL.No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
67.	Shri.Lalrothuanga	-do-	-do-	Lalrothuanga
68.	Smt.Lalchuangkimi	-do-	-do-	Lalchuangkimi
69.	Shri.Tul Bahadur Chhetri	-do-	-do-	T. B. chhetri
70.	Smt.P.Lalhlupuii	-do-	-do-	P. Lalhlupuii
71.	Smt.Lallawmzuali	-do-	-do-	Lallawmzuali
72.	Shri.C.Laltanpuia	-do-	-do-	C.Laltanpuia
73.	Shri.Vanlalliana	-do-	-do-	Vanlalliana
74.	Shri.H.Ramthianghlima	-do-	-do-	H. Ramthianghlima
75.	Smt.Zosiamliani	-do-	-do-	Zosiamliani
76.	Shri.Lalhmuaka	-do-	-do-	Lalhmuaka
77.	Shri.Vanlaldinga	-do-	-do-	Vanlaldinga
78.	Shri.Thanghmingliana	-do-	-do-	Thanghmingliana
79.	Shri. <u>C.Kapthianga</u>	-do-	-do-	<u>C.Kapthianga</u>
80.	Shri.K.Zomuana	-do-	-do-	K.Zomuana
81.	Shri.College Thanga	-do-	-do-	College Thanga
82.	Smt.Lianzuali Pautu	-do-	-do-	Lianzuali
83.	Shri.Lalrosanga Ralte	-do-	-do-	Lalrosanga Ralte
84.	Smt.Lalawmpui-I	-do-	-do-	Lalawmpui
85.	Smt.C.Lalrimawii	-do-	-do-	C.Lalrimawii
86.	Shri.Rozarliana	-do-	-do-	Rozarliana
87.	Smt.J.Salemthari	-do-	-do-	J.Salemthari
88.	Shri.Kapthanmawia	-do-	-do-	Kapthanmawia
89.	Smt.Rongengpuii	-do-	-do-	C.Rongengpuii
90.	Shri.Roenga	-do-	-do-	Roenga

SL.No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
91.	Smt.Lalremveli	-do-	-do-	Lalremveli
92.	Shri.T.Dolura	-do-	-do-	T. Dolura
93.	Shri.Ginzaliana	Postal Assistant	-do-	Ginzaliana
94.	Smt.C.Lalnunsangi	-do-	-do-	C.lalnunsangi
95.	Shri.C.Vanalalmawia	-do-	-do-	C. Vanalalmawia
96.	Shri.H.Lalparvula	-do-	-do-	H. Lalparvula
97.	Smt.Lalrinzuali	-do-	-do-	Lalrinzuali
98.	Smt.Lalmuanpuii	-do-	-do-	Lalmuanpuii
99.	Shri.Lalrintluanga	-do-	-do-	Lalrintluanga
100.	Shri.Lalmuankima	-do-	-do-	Lalmuankima
101.	Shri.Lalnunhlima	-do-	-do-	Lalnunhlima
102.	Shri.Augt.Lalhualhima	-do-	-do-	A. Lalhualhima
103.	Shri. H. Rang Thuam	-do-	-do-	<u>H. Rang Thuam</u>
104.	Smt.Thuamliani	-do-	-do-	Thuamliani
105.	Shri.Lalsailova	-do-	-do-	Lalsailova
106.	Shri.Lalchungnunga	-do-	-do-	Lalchungnunga
107.	Smt.Lalawmpuii-II	-do-	-do-	Lalawmpuii
108.	Shri.Lalhriattira	-do-	-do-	Lalhriattira
109.	Shri.Patric.Sianpianga	-do-	-do-	Patric.Sianpianga
110.	Shri.Lalrinmawia Ralte	-do-	-do-	Lalrinmawia Ralte
111.	Shri.Zaithanmawia	Accountant	-do-	Zaithanmawia

SI No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
1.	Shri.C.Lalbula	Overseer Mails	Postal	C Lalbula
2.	Shri.T.Lawmthanga	-do-	-do-	T. Lawmthanga
3.	Shri.Lallaianzama	-do-	-do-	Lallaianzama
4.	Shri.R.Thankhuma	-do-	-do-	R. Thankhuma
5.	Shri.Thanzawna	-do-	-do-	Thanzawna
6.	Shri.Lalhmingliana	-do-	-do-	Lalhmingliana
7.	Shri.K.Lalhmingliana	Development Overseer	-do-	K. Lalhmingliana
8.	Shri.Biakkila	-do-	-do-	Biakkila
9.	Shri FP Siakkunga	-do-	-do-	FP Siakkunga
10.	Shri.J.Hrangkhala	-do-	-do-	J. Hrangkhala
11.	Shri.C.Zathuama	-do-	-do-	C Zathuama
12.	Shri.F.Rokima	Postman	-do-	F. Rokima
13.	Shri.K.Khawliana	-do-	-do-	K. Khawliana
14.	Shri.Biaksailova	-do-	-do-	Biaksailova
15.	Shri PC.Malsawmtluanga	-do-	-do-	PC. Malsawmtluanga
16.	Shri.K.Ropianga	-do-	-do-	K. Ropianga
17.	Shri.Lalngura	-do-	-do-	Lalngura
18.	Shri.Vanlalliana	-do-	-do-	Vanlalliana
19.	Shri.R.Lalhmunmawia	-do-	-do-	R. Lalhmunmawia
20.	Shri.T.Lalnunpuia	-do-	-do-	T. Lalnunpuia
21.	Shri.Laltlankima	-do-	-do-	Laltlankima
22.	Shri.Vanlalmawia	-do-	-do-	Vanlalmawia
23.	Shri.HC.Zosangliana	-do-	-do-	HC. Zosangliana

SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
24.	Shri.R.Lalhmingliana	-do-	-do-	R.Lalhmingliana
25.	Shri.Lalzarliana	-do-	-do-	Lalzarliana
26.	Shri.T.Thanhlira	-do-	-do-	T.Thanhlira
27.	Shri.Lalrosanga	-do-	-do-	Lalrosanga
28.	Shri.H.Lalrinmawia	-do-	-do-	Lalrinmawia
29.	Shri.Lalhuapliana	-do-	-do-	Lalhuapliana
30.	Shri.Lalrintluanga	-do-	-do-	Lalrintluanga
31.	Shri.PC.Zonunsanga	-do-	-do-	P.C.Zonunsanga
32.	Shri.B.Haitu	-do-	-do-	B.Haitu
33.	Shri.Hmingthanzauba	-do-	-do-	Hmingthanzauba
34.	Shri.Ngurdawla	-do-	-do-	Ngurdawla
35.	Shri.Saptawna	-do-	-do-	Saptawna
36.	Shri.R.Chhunkunga	-do-	-do-	R.Chhunkunga
37.	Shri.Thangdutta	-do-	-do-	Thangdutta
38.	Shri.Malsawma-II	-do-	-do-	Malsawma II
39.	Shri.Lalrinawma	-do-	-do-	Lalrinawma
40.	Shri.C.Laitlana	-do-	-do-	C.Laitlana
41.	Smt.K.L.Biakthanpuii	-do-	-do-	K.L.Biakthanpuii
42.	Shri.B.Lalrohluo	-do-	-do-	B.Lalrohluo
43.	Shri.C.Nguntluanga	-do-	-do-	C.Nguntluanga
44.	Shri.A.Lalhlira	-do-	-do-	A.Lalhlira
45.	Shri.R.Vanlalkunga	-do-	-do-	R.Vanlalkunga
46.	Shri.S.Thangkhanngoa	-do-	-do-	S.Thangkhanngoa
47.	Shri.Vannunhlima	-do-	-do-	Vannunhlima
48.	Shri.Zaihlira	-do-	-do-	Zaihlira

SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
49.	Shri.H.Chaldailova	-do-	-do-	H chaldailova,
50.	Shri.R.Laltanpuia	-do-	-do-	R Laltanpuia
51.	Shri.T.Lalrinliani	-do-	-do-	T Lalrinliani
52.	Shri.Raltawnluia	-do-	-do-	Raltawnluia
53.	Shri.Lalsangzuala(R)	-do-	-do-	Lalsangzuala
54.	Shri.Lalawmpuia	-do-	-do-	Lalawmpuia
55.	Shri.Renghnuna	-do-	-do-	Renghnuna
56.	Shri.Rochungnunga	-do-	-do-	Rochungnunga
57.	Shri.Lalbiakliana	-do-	-do-	Lalbiakliana
58.	Shri.H.Vailiana	-do-	-do-	H Vailiana
59.	Shri.Madan Gharti	-do-	-do-	Madan Gharti
60.	Shri.Diliana	-do-	-do-	Diliana
61.	Shri.C.K.Limbu	-do-	-do-	C.K.Limbu
62.	Shri.K.Rothanga	-do-	-do-	K.Rothanga
63.	Shri.Laldawngliana	-do-	-do-	Laldawngliana
64.	Shri.Sanglawma	-do-	-do-	Sanglawma
65.	Shri.Lalchhuanmawia	-do-	-do-	Lalchhuanmawia
66.	Shri.Lalhmangaiha (K)	-do-	-do-	K. Lalhmangaiha
67.	<u>Shri.Lalthanzami</u>	-do-	-do-	<u>Lalthanzami</u>
68.	Shri.R.Sanghleia	-do-	-do-	R.Sanghleia
69.	Shri.Laltluanga Sailo	-do-	-do-	Laltluanga Sailo
70.	Shri.Lalsangzuala	-do-	-do-	Lalsangzuala
71.	Shri.Romawia	-do-	-do-	Romawia
72.	Shri.Chuaubuanga	-do-	-do-	Chuaubuanga
73.	Shri.Lalzawnga	-do-	-do-	Lalzawnga

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SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
74.	Shri.Malsawmtluanga-II	-do-	-do-	Malsawmtluanga-II
75.	Shri.Lairothanga	-do-	-do-	Lairothanga
76.	Shri.Lalramliana	-do-	-do-	Lalramliana
77.	Shri.H.Thangrikhuma	-do-	-do-	H.Thangrikhuma
78.	Shri.Laibata	-do-	-do-	Laibata
79.	Shri.Sanglura	-do-	-do-	Sanglura
80.	Shri.Vanlalsiama	-do-	-do-	Vanlalsiama
81.	Shri.H.Ramhluna	-do-	-do-	H.Ramhluna
82.	Shri.Lakremmawia	-do-	-do-	Lakremmawia
83.	Shri.Vungzamuana	-do-	-do-	Vungzamuana
84.	Shri.K.Lathianghlima	-do-	-do-	K.Lathianghlima
85.	Smt.Rohlupuii	Stamp Vendor	-do-	Rohlupuii
86.	Smt.M.S.Dawngkimi	-do-	-do-	M.S.Dawngkimi
87.	Shri.Thangmura	Gr.	-do-	Thangmura
88.	Shri.Himlal Thapa	-do-	-do-	Himlal Thapa
89.	Shri.Bahadur Sarki	-do-	-do-	Bahadur Sarki
90.	Shri.Lalremsiama	-do-	-do-	Lalremsiama
91.	Shri.Pahlaira-II	-do-	-do-	Pahlira
92.	Shri.Khalil Uddin	-do-	-do-	Khalil Uddin
93.	Shri.Thangluaiia-II	-do-	-do-	Thangluaiia
94.	Shri.K.Ngurliana	-do-	-do-	K.Ngurliana
95.	Shri.Thansiama	-do-	-do-	Thansiama
96.	Shri.Lalthanhluana	-do-	-do-	Lalthanhluana
97.	Shri.Lawmzuala	-do-	-do-	Lawmzuala

Sl No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
98.	Shri.Lalmuana	M/C	-do-	Lalmuana.
99	Shri.Kaphmingthanga	-do-	-do-	Kaphming Thanga
100.	Shri.P.Sanglura	-do-	-do-	P. Sanglura.
101.	Shri.Lalzara Ralte	-do-	-do-	Lalzara Ralte
102.	Shri.Thangdailova	Gr.D	-do-	Thangdailova
103.	Shri.Lalthansanga	-do-	-do-	Lalthan Sang.
104.	Shri.Duhkima	-do-	-do-	Duhkima
105.	Shri.H.Thanhliira	-do-	-do-	H. Thanhliira
106.	Shri.Lalramthara	-do-	-do-	Lalramthara
107.	Shri.Biro Pabu Chakma	-do-	-do-	Biro Pabu.
108.	Shri.Lalnunmawia	-do-	-do-	Lalnunmawia
109.	Shri.PC.Zaikunga	-do-	-do-	P.C. Zaikunga
110.	Shri.Saizama	-do-	-do-	Saizama.
111.	Shri.F.Lianngura	-do-	-do-	F. Lianngura
112.	Shri.Thangrehlova	-do-	-do-	Thangrehlova.
113.	Shri.Liankhuma	-do-	-do-	Liankhuma
114.	Shri. K. Hmunkunga	-do	-do-	K. Hmunkunga
115.	Shri.C.Laldika	-do-	-do-	C. Laldika.
116.	Shri.Lalzara	-do-	-do-	Lalzara.
117.	Shri.Lalthangliana	-do-	-do-	Lalthangliana
118.	Shri.T.Engliana	-do-	-do-	T. Engliana
119.	Shri.Neihmawia	-do-	-do-	Neihmawia
120.	Shri.Saihnawla	-do-	-do-	Saihnawla.
121.	Shri.Darhmingliana	-do-	-do-	Darhmingliana
122.	Shri.Dengsailova	-do-	-do-	Dengsailova.

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SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
123.	Shri.Pachianga	-do-	-do-	Pachianga
124.	Shri.Chhuanawma	-do-	-do-	Chhuanawma
125.	Shri.Tuanhrangliana	-do-	-do-	Tuanhrangliana
126.	Shri.Suimanga	-do-	-do-	Suimanga
127.	Shri.Lallawmzuala	-do-	-do-	Lallawmzuala
128.	Smt.Hmingthansangi	-do-	-do-	Hmingthansangi
129.	Shri.Lalhlima	-do-	-do-	Lalhlima
130.	Shri. H.Biakhnuna	-do-	-do-	H. Biakhnuna
131.	Shri.Lalhmangaihzuala	-do-	-do-	Lalhmangaihzuala
132.	Shri.Laldingliana	-do-	-do-	Laldingliana
133.	Shri.C.Ropianga	-do-	-do-	C. Ropianga
134.	Shri.Laldanbanga	-do-	-do-	Laldanbanga
135.	Shri.Lalphena	-do-	-do-	Lalphena
136.	Shri.Tawnvela	-do-	-do-	Tawnvela
137.	Shri.PC.Assam	-do-	-do-	PC. Assam
138.	Shri.Kaptluanga	-do-	-do-	Kaptluanga
139.	Shri.Lalbiaklawma	-do-	-do-	Lalbiaklawma
140.	Shri.C.Muankima	-do-	-do-	C. Muankima
141.	Shri.V.Laldingliana	-do-	-do-	V. Laldingliana
142.	Shri.M.S.Dawngliana	-do-	-do-	M.S.Dawngliana
143.	Shri.Hrangchhuana	-do-	-do-	Hrangchhuana
144.	Shri. V.Thangvunga	-do-	-do-	V.Thangvunga
145.	Smt.Lalzarzovi	-do-	-do-	Lalzarzovi
146.	Shri.Rodanga	-do-	-do-	Rodanga

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Sl No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
147	Shri.Vanzika	-do-	-do-	Vanzika
148	Shri.Lalthuama	-do-	-do-	Lalthuama
149	Shri.R.Rawngbawla	-do-	-do-	R. Rawngbawla
150	Shri.Rotluanga	-do-	-do-	Rotluanga
151	Shri.Malsawma Sailo	-do-	-do-	Malsawma Sailo
152	Shri.Vaibel Dialei	-do-	-do-	Vaibel Dialei
153	Shri.Hralua	-do	-do-	Hralua
154	Shri.Thansanga	-do-	-do-	Thansanga
155	Shri.T.Zahmuaka	-do-	-do-	T. Zahmuaka
156	Shri.Zaruma	-do-	-do-	Zaruma
157	Shri.Hniarhulha	-do-	-do-	Hniarhulha
158	Shri.Rualhaia	-do-	-do-	Rualhaia
159	Shri.Thangphuta	-do-	-do-	Thangphuta
160	Shri.Chhaima	-do-	-do-	Chhaima
161	Shri.Rialo	-do-	-do-	Rialo
162	Shri.Zasa	-do-	-do-	Zasa
163	Shri.Lalengliana	-do-	-do-	Lalengliana
164	Shri.Biaklawma	-do-	-do-	Biaklawma
165	Shri.Zachamliana	-do-	-do-	Zachamliana
166	Shri.H.Lalngaia	-do-	-do-	H. Lalngaia
167	Shri.T.Lalngaia	-do-	-do-	T. Lalngaia
168	Shri.Laithanga	-do-	-do-	Laithanga
169	Shri.Lalrema	-do-	-do-	Lalrema
170	Shri.Biakchungnunga	-do-	-do-	Biakchungnunga
171	Shri.Lahmingliana	-do-	-do-	Lahmingliana
172	Smt.Bendang Masso	-do-	-do-	(Bendang Masso)

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SI No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
1	Shri.Paul Zoramthanga ✓	Inspector of Postal Offices	Postal	Paul Zoramthanga
2	Shri.Zopawllien Hmar	-do-	-do-	Zopawllien
3	Shri.Khawlthanga	-do-	-do-	Khawlthanga
4	Shri.Lalramzauva	-do-	-do-	Lalramzauva

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	S.T.Sailo	Director	Doordarshan Kendra	S.T.Sailo
2	Laldingliana Sailo	News Editor	Doordarshan Kendra	Laldingliana Sailo
3	Lalnunmawia	Graphic Artist	Doordarshan Kendra	Lalnunmawia
4	Tusar Day	Graphic Artist	Doordarshan Kendra	Tusar Day
5	Shri P.Lalluaia	Floor Assistant	Doordarshan Kendra	P.Lalluaia
6	Shri C.P.Lalchungnunga	Floor Assistant	Doordarshan Kendra	C.P.Lalchungnunga
7	Shri Zoramhmangaiha	Floor Assistant	Doordarshan Kendra	Zoramhmangaiha
8	Shri C.Khawlthuama	Film Editor	Doordarshan Kendra	C.Khawlthuama
9	Smt. Lalhmangaihzuali	Production Asst.	Doordarshan Kendra	Lalhmangaihzuali
10	Shri Laldangalova	Production Asst.	Doordarshan Kendra	Laldangalova
11	Shri B.Vanlaldinga	Floor Asst	Doordarshan Kendra	B.Vanlaldinga
12	Shri T.C.Lalthanzuala	Floor Asst	Doordarshan Kendra	Lalthanzuala
13	Shri Lalhankima Chhangte	Floor Asst	Doordarshan Kendra	Lalhankima
14	Shri Vanlalthakima	Floor Asst	Doordarshan Kendra	Vanlalthakima
15	Shri Parbat Thapa	Floor Asst	Doordarshan Kendra	Parbat Thapa
16	Smt. Lalparliani	Property Asst.	Doordarshan Kendra	Lalparliani
17	Smt. Lalhriatkimi Tlau	Property Asst.	Doordarshan Kendra	Lalhriatkimi Tlau
18	Shri Vanlalremia	Carpenter	Doordarshan Kendra	Vanlalremia
19	Shri Lalngaihzuala	Painter	Doordarshan Kendra	LALNGAIHZUALA
20	Shri C.Lalrinsanga	Painter	Doordarshan Kendra	C.LALRINSANGA
21	Shri Vanlaltiana Varte	Production Asst.	Doordarshan Kendra	Vanlaltiana Varte
22	Shri C.Lalhemsiana	Production Asst.	Doordarshan Kendra	C.Lalhemsiana

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SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
23	Shri Hmingthansanga	Production Asst.	Doordarshan Kendra	Hmingthansanga
24	Shri C. Vanlalsiama	Production Asst.	Doordarshan Kendra	C. Vanlalsiama
25	Shri Frankie Lawmkima Saik	Production Asst.	Doordarshan Kendra	Frankie Lawmkima Saik
26	Shri T. Siama	Production Asst.	Doordarshan Kendra	T. Siama
27	Smt. Helen Lalbiakimi	Production Asst.	Doordarshan Kendra	Helen Lalbiakimi
28	Smt. F. Lawmsangi	Production Asst.	Doordarshan Kendra	F. Lawmsangi
29	Smt. Lalramzavi Chawngthu	Production Asst.	Doordarshan Kendra	Lalramzavi Chawngthu
30	Smt. Vanlalruati	Make-up Asst	Doordarshan Kendra	Vanlalruati
31	Smt. Lalnuntluangi	Make-up Asst	Doordarshan Kendra	Lalnuntluangi
32	Smt. Lalrinmawii	Tailor	Doordarshan Kendra	Lalrinmawii
33	Shri Lalchuangliana	Camera Man	Doordarshan Kendra	Lalchuangliana
34.	Shri K.B. Thaudam	Film Editor	-do-	K.B. Thaudam
35.	Vanhmingliana	Carpenter	-do-	Vanhmingliana
36.	Shri V. Rawvat	Floor Manager	-do-	V. Rawvat

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri S.Lianchhuma	SEA	Doordarshan Kendra	<i>S. Lianchhuma</i>
2	F.V.Zawna	SEA	do	<i>F. V. Zawna</i>
3	C.P.Bik Chandani	Station Engineer		<i>C. P. Bik Chandani 31/5/2000</i>
4	T.Lalbunsanga	Tech	do	<i>T. Lalbunsanga</i>
5	P.C.Sakhawiana	Sr. Tech	do	<i>P.C. Sakhawiana</i>
6	Subhendu Dam	SEA-AB	do	<i>Subhendu Dam</i>
7	S.K. Pal	SEA	do	<i>S. K. Pal</i>
8	Bijit Bandyopadhyaya	SEA	do	<i>Bijit Bandyopadhyaya</i>
9	Suprya Roy	E.A	do	<i>Suprya Roy</i>
10	M.K. Chakraborty	E.A	do	<i>M.K. Chakraborty</i>
11				
12	T.Chonglai	E.A	do	<i>T. Chonglai</i>
13	Prem Prakash	E.A	do	<i>Prem Prakash</i>
14	S.Prakash	E.A	do	<i>S. Prakash</i>
15	K.Lalsangzuala	Tech	do	<i>K. Lalsangzuala</i>
16	Laingaihzuala Kawlini	Tech	do	<i>Laingaihzuala Kawlini</i>
17	Lalmuanawma	Tech	do	
18	Lalremthang Khiangte	Tech	do	<i>Lalremthang Khiangte</i>
19	Rotianga	Tech	do	<i>Rotianga</i>
20	Lianchungnunga	Tech	do	<i>Lianchungnunga</i>
21	Zohminga Ralte	Tech	do	<i>Zohminga Ralte</i> 31/5/2000

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	C. Nesa	U.D.C	Doordarshan Kendra	C. Nesa
2	Shri J. Sawilaia	Accountant	Doordarshan Kendra	J. Sawilaia
3	H. Lalthansangi	Head Clerk	Doordarshan Kendra	H. Lalthansangi
4	Shri Lalhmacchuana	U.D.C	Doordarshan Kendra	Lalhmacchuana
5	H. Zomuanpuii	U.D.C	Doordarshan Kendra	H. Zomuanpuii
6	Shri R. Rokiamlova	U.D.C	Doordarshan Kendra	R. Rokiamlova
7	Shri Lalramzauva Pachuau	U.D.C	Doordarshan Kendra	Lalramzauva Pachuau
8	Zochhingpuii	L.D.C	Doordarshan Kendra	Zochhingpuii
9	Shri F.L. Ramchullova	L.D.C	Doordarshan Kendra	F.L. Ramchullova
10	Shri R. Lalsangliana	L.D.C	Doordarshan Kendra	R. Lalsangliana
11	Smt. R. Liansangpuii	L.D.C	Doordarshan Kendra	R. Liansangpuii
12	Smt. R. Zodinpuii	L.D.C	Doordarshan Kendra	R. Zdr.
13	Smt Lalthanchami	L.D.C	Doordarshan Kendra	Lalthanchami
14	Smt. Rebecca Lalbiakdiki	L.D.C	Doordarshan Kendra	Rebecca Lalbiakdiki
15	Smt. Jennie Laldingliani	L.D.C	Doordarshan Kendra	Jennie Laldingliani
16	Smt. H. Lalramliani	L.D.G	Doordarshan Kendra	H. Lalramliani
17	Smt. Lalbiakhluni	L.D.C	Doordarshan Kendra	Lalbiakhluni
18	Smt. R. Lalthanchhingi	L.D.C	Doordarshan Kendra	R. LALTHANCHHINGI
19	Smt. R. Zoramliani	L.D.C	Doordarshan Kendra	R. ZORAMLIANI
20	Smt. K. Lalrinpuii	L.D.C	Doordarshan Kendra	K. Lalrinpuii

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SL.
NO.

NAME

DESIGNATION

NAME OF DEPTT.

SIGNATURE

21. P.R. Dey

U.D.C

Doordarshan Kendra

P.R. Dey

22. Smt. C. Vanlalruati

L.D.C

Doordarshan Kendra

C. Vanlalruati

23. Smt. H. Biakhmingthangi

L.D.C

Doordarshan Kendra

Biakhmingthangi

24. Smt. Lalbiakkimi

L.D.C

Doordarshan Kendra

Lalbiakkimi

25. Smt. Barnadeth Lalthankimi

L.D.C

Doordarshan Kendra

Barnadeth Lalthankimi

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri Lalharlawma	Driver	Doordarshan Kendra	Lalharlawma
2	Shri Vanlalhruaia	Driver	Doordarshan Kendra	C. LALHRUAI
3	Shri R.Lalsawta	Driver	Doordarshan Kendra	R. Lalsawta
4	Shri Hnunenga	Driver	Doordarshan Kendra	(LALHNUNENGA)
5	Shri Ramdinliana	Driver	Doordarshan Kendra	Ramdinliana
6	Shri Lalrinmawia	Helper	Doordarshan Kendra	Lalrinmawia
7	Lalzamliana	Helper	Doordarshan Kendra	Lalzamliana
8	Shri Lalhnema	Helper	Doordarshan Kendra	Lalhnema
9	Shri J.Zosangliana	Helper	Doordarshan Kendra	(J. ZOSANGLIANA)
10	Shri C.Chawngkunga	Helper	Doordarshan Kendra	C. chawngkunga
11	Shri Lalremsiama	Helper	Doordarshan Kendra	LALREMSIAMA
12	Shri Parimol	Helper	Doordarshan Kendra	PARIMOL
13	Shri Chunilal Kalindri	Helper	Doordarshan Kendra	Chunilal Kalindri
14	Shri Lalzamlova	Helper	Doordarshan Kendra	Lalzamlova
15	Shri Sapmawia	Helper	Doordarshan Kendra	Sapmawia
16	Shri T.C. Manliana	Khalasi	Doordarshan Kendra	T.C. Manliana
17	Shri C.Lalchhanhima	Khalasi	Doordarshan Kendra	(C. LALCHHANHIMA)
18	Shri Vanlalhruaia	Khalasi	Doordarshan Kendra	Vanlalhruaia
19	Shri Lalhmangaiha	Khalasi	Doordarshan Kendra	Lalhmangaiha
20	Shri Laitlankima	Khalasi	Doordarshan Kendra	Laitlankima
21	Shri Lianchhingpuia	Khalasi	Doordarshan Kendra	Lianchhingpuia
22	Shri Vanramenga	Khalasi	Doordarshan Kendra	Vanramenga Saib

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
23	Shri H.C.Lalrawngbawla	Dafty	Doordarshan Kendra	<i>H.C. Lalrawngbawla</i>
24	Smt. Cross Chhuanawmi	Gest operator	Doordarshan Kendra	<i>Chhuanawmi</i>
25	Shri Lungmuana	Security Guard	Doordarshan Kendra	<i>Lungmuana</i>
26	Shri Zachhunga	Security Guard	Doordarshan Kendra	<i>Zachhunga</i>
27	Shri Sangbera <i>Lalvanthanga</i>	Security Guard	Doordarshan Kendra	<i>Sangbera</i>
28	Shri Lakramthanga	Security Guard	Doordarshan Kendra	<i>Lakramthanga</i>
29	Shri Lianzuala	Security Guard	Doordarshan Kendra	<i>Lianzuala</i>
30	Shri Laingaihawma	Security Guard	Doordarshan Kendra	<i>Laingaihawma</i>
31	Smt. Vanrammawii	Sweeper	Doordarshan Kendra	<i>Vanrammawii</i>
32	Smt. K.Thansiami	Sweeper	Doordarshan Kendra	<i>K.THANSIAMI</i>
33	Smt. Lalthanpuii	Sweeper	Doordarshan Kendra	<i>LALTHANPUII</i>
34	Shri R.Thangvela	Sweeper	Doordarshan Kendra	<i>R.Thangvela</i>
35	Shri Zahmingthanga	Sweeper	Doordarshan Kendra	<i>Zahmingthanga</i>
36	Smt. Laltlanzovi	Sweeper	Doordarshan Kendra	<i>Laltlanzovi</i>
37	Shri Lalchharliana	Peon	Doordarshan Kendra	<i>Lalchharliana</i>
38	Shri Rosanglura	Peon	Doordarshan Kendra	<i>Rosanglura</i>
39	Shri Pradip Kumar	Peon	Doordarshan Kendra	<i>Pradip Kumar</i>
40	Smt. Lalbiaknungi	Sweeper	Doordarshan Kendra	<i>LALBIAKNUNGI</i>
41	Smt. Lalhangmawii	Sweeper	Doordarshan Kendra	<i>Lalhangmawii</i>
42	Shri Vanramlawma	Security Guard	Doordarshan Kendra	<i>VANRAMLAWMA</i>
43	Budiman Joshi	Peon	-do-	<i>Budiman Joshi</i>
44	H.Roliana	Security Guard.	-do-	<i>H.Roliana</i>

MEMBER LIST OF CENTRAL GOVT. EMPLOYEES
FEDERATION OF MIZORAM.

Sl No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
1.	Shri.C.Lalrosanga	Station Director	All India Radio	12/6/2000
2.	Smt Alice.Zothanpuii Fanai	Deputy Director	-do-	16/6/2000
3.	Shri S.N.Ghosh	Asst. Station Engineer	-do-	22/6
4.	Shri.Zirsangzela Hnamte	Asst. Station Director	-do-	Zirsangzela Hnamte
5.	Shri.Zosangzuala	-do-	-do-	ZOSANGZUALA (8.6.2000)
6.	Shri.Izzat Singh	-do-	-do-	IZZAT SINGH
7.	Smt.Lalramliani Hnamte	News Reader	-do-	(L. HNAME)
8.	Shri.B.Lalchawivela	Program Executive	-do-	(B. LALCHAWIVELA)
9.	Shri.D.K. Roy	Assistant Engineer	-do-	D.K. ROY
10.	Shri. Khaikholet	Programme Executive	-do-	(KHAIKHOLET)
11.	Shri.Biramoni Singh	-do-	-do-	(BIRAMONI SINGH)
12.	Shri. R.K.Lianzuala	Assistant News Editor	-do-	(R.K. LIANZUALA)
13.	Shri.Smt.Lalnunziri	Transmission Executive	-do-	(LALNUNZIRI)
14.	Shri. Biakchungnunga	-do-	-do-	(BIAKCHUNGNGUNGA)
15.	Shri.Samuel Z.Hrangate	-do-	-do-	(SAMUEL Z. HRGATE)
16.	Shri.Shri.Lalneikunga Khobung	-do-	-do-	(LALNEIKUNGA KOBUNG)
17.	Smt.P.B.Thansangluaii	-do-	-do-	Thansangluaii 31/5
18.	Shri.Ngirhuringa Tara	-do-	-do-	NGIRHURING TARA
19.	Smt.Judy Darhmingmawii	-do-	-do-	(JUDY DARHMINGMAWII)
20.	Smt.Laksummawii Hmar	-do-	-do-	(LAKSUMMAWII HMAR)

SL.NO	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
21.	Shri.Lawmliana Tochhawng	-do-	-do-	Lawmliana (LAWMLIANA)
22.	Shri.Suakkhanthang	-do-	-do-	(SUAKKHANTHANG)
23.	Smt.V.L. Hrimi	Sr.Announcer	-do-	V.L. Hrimi 3/5
24.	Smt.Lalhmerliani Fanai	-do-	-do-	Fanai 1/6/2K (LALHMERLIANI FANAI)
25.	Smt.Laltlanthangi Pachuau	-do-	-do-	Laltlanthangi Pachuau
26.	Smt.Lalhunshhungi	-do-	-do-	LALHUNSHHUNG 3/5
27.	Shri.C.Zohmingliana	Jr.Announcer	-do-	C. ZOHMINGLIANA
28.	Smt.Vanlalthari Fanai	-do-	-do-	VANLATHARI FANAI
29.	Shri.Zothansanga	Station Engineer Asst	-do-	ZOTHANSANGA 3/5
30.	Shri.M.K.Dey	-do-	-do-	
31.	Shri.Shri.G.Marandi	-do-	-do-	GARIBI MARANDI
32.	Shri.Lalchungnunga	-do-	-do-	LALCHUNGUNG
33.	Shri. S.K.Sarmah	-do-	-do-	S. K. Sarmah
34.	Shri.A.N.Deka	Engineer Assistant.	-do-	A.N. DEKA 3/5
35.	Shri.Akhilesh Kumar	-do-	-do-	Akhilesh 3/5
36.	Shri.T.K.Kalanyan	-do-	-do-	T. K. Kalanyan
37.	Shri.Prakesh Raj Gabriel	-do-	-do-	Prakesh (P. R. GABRIEL)
38.	Shri.Md.S.A.Azam	-do-	-do-	
39.	Shri.Lalbiaktluanga	Sr.Technician	-do-	LALBIAKTLUANGA 3/5
40.	Shri.Lalthansima	-do-	-do-	Lalthansima
41.	Shri.Lalrinpuia	-do-	-do-	LALRINPUIA
42.	HARADHAN DUTTA	Engineer Asstt.	-do-	HARADHAN DUTTA

SL. No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
42.	Smt.K.Lalthakimi	Accountant	-do-	<i>K. LALTHAKIMI</i> (K. LALTHAKIMI)
43.	Shri.J.Lalthakima	D.Technician	-do-	<i>J. LALTHAKIMA</i> (J. LALTHAKIMA)
44.	Shri.Ralzadala	Jr.Technician	-do-	<i>R. RALZADALA</i> (C. RALZADALA)
45.	Shri.Lalbiakmawia	Jr.Technician	-do-	<i>Lalbiakmawia</i> (LALBIAKMAWIA)
46.	Shri.Vanlalhruaia	-do-	-do-	<i>VANLALHRUAI</i> (VANLALHRUAI)
47.	Shri.F.Zodinthara	-do-	-do-	<i>F. ZODINTHARA</i> (F. ZODINTHARA)
48.	Shri.Kailiana	-do-	-do-	<i>KAILIANA</i> (KAILIANA)
49.	Smt.C.K.Thapa	U.D.C	-do-	<i>Chandra Kala</i> (CHANDRA KALA)
50.	Smt.V.L.Remliana	-do-	-do-	<i>V.L. Remliana</i> (V.L. REMLIANA)
51.	Shri.P.C.Lalduhawma	-do-	-do-	<i>P.C. Lalduhawma</i> (P.C. LALDUHAWMA)
52.	Shri.Lalramtiana	-do-	-do-	<i>LALRAMTIANA</i> (LALRAMTIANA)
53.	Shri.Smt.Lalthanpari Varte	-do-	-do-	<i>LALTHONPARI VARTA</i> (LALTHONPARI VARTA)
54.	Smt.L.B.Mawii	-do-	-do-	<i>L.B. MAWII</i> (L.B. MAWII)
55.	Shri.Lalmuankima	DED	-do-	<i>LALMUANKIMA</i> (LALMUANKIMA)
56.	Shri.J.Sangkhuma	-do-	-do-	<i>J. SANGKHUMA</i> (J. SANGKHUMA)
57.	Shri.Vungkhanmang	LDC	-do-	<i>V. VUNGKHANMANG</i> (V. VUNGKHANMANG)
58.	Shri.Lalhlupuia	-do-	-do-	<i>Lalhlupuia</i> (LALHLUPUIA)
59.	Shri.F.Lalremruata	-do-	-do-	<i>F. LALREMRUATA</i> (F. LALREMRUATA)
60.	Smt.Sangzuali	-do-	-do-	<i>Sangzuali</i> (SANGZUALI)
61.	Shri.R.Lalmuanpuia	-do-	-do-	<i>R. LALMUANPUIA</i> (R. LALMUANPUIA)
62.	DIPTI BANIA CHAKRABORTY	U.D.C	-do-	<i>Dipti Bania</i> (Dipti Bania)

SL.No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
62.	Smt.Lalbiakfeli	-do-	-do-	<i>heli 31/5/2000 LALBIAKFELI</i>
63.	Shri.Ngurkhuma	-do-	-do-	<i>Ngurkhuma</i>
64.	Smt.Ramchullo Hmar	Hindi Typist	-do-	<i>Chulon RAMCHULLOVI HMAR</i>
65.	Smt.Lalkhawmawii	LDA/TA	-do-	<i>LALKHAWMAWII</i>
66.	Shri.B.K.Sarki	-do-	-do-	<i>Bhawmawii</i>
67.	Smt.Vanlalruati	Tabulator Clerk	-do-	<i>Vanlalruati 11/4/2000</i>
68.	Smt.Lucy Vanlalhruaii	Stenographer	-do-	<i>LUCY VANLALHRAUII</i>
69.	Smt.C.Lainunthari	-do-	-do-	<i>C. LAINUNTHARI 6/6/2000</i>
70.	Shri.Zotawng tuawng	MD.Gr-I	-do-	<i>ZOTAWNGA</i>
71.	Shri.V.L.Remruata	MD-Gr-II	-do-	<i>V.L. REMRUATA</i>
72.	Shri.N.Peter	-do-	-do-	<i>N. Peter 31/5/</i>
73.	Shri.David Zoramthanga	MD-Gr-III	-do-	<i>DAVID ZORAMTHANGA</i>
74.	Shri.H.Lalduhawma	-do-	-do-	<i>H. Lalduhawma</i>
75.	Shri.Malsawma	-do-	-do-	<i>Malsawma</i>
76.	Shri.Laltlanchhunga	-do-	-do-	<i>Laltlanchhunga</i>
77.	Shri.Lalchhingpuia	St.Attd.	-do-	<i>LALCHHINGPUIA</i>
78.	Shri.Kaisianmung	Sorter	-do-	<i>KAISIANMUNG</i>
79.	Shri.Ngursailova	Helper	-do-	<i>Ngursailova 31/5/</i>
80.	Shri.Thavunga	Khelasi	-do-	<i>THAVUNGA</i>
81.	Shri.Lalsawmliana	-do-	-do-	<i>Lalsawmliana</i>
82.	Shri.P.C.Pahlira	Studio Guard	-do-	<i>P.C. PAHLIRA</i>
83.	Shri.Lallungmuana	-do-	-do-	<i>LALLUNGMUANA</i>
84.	LAKHNUAKLIANI	L.D.C.	-do-	<i>(LAKHNUAKLIANI)</i>
85	C.LALPARA	M.I	-do-	<i>(C. LALPARA)</i>

Sl.No	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
84.	Shri.Thantluanga	-do-	THANTLUANGA	
85.	Shri,Lalsaizawna	Daftry	(LALSAIZAWNA)	
86.	Shri.T.Lalrosanga	Peon	T.LALROSANGA	
87.	Shri.Zathianga	-do-	ZATHIANGA	
88.	Shri.Lalnunthanga	-do-	LALNUNTHANGA	
89.	Shri.Laltluanpuia	-do-	LALTLUANPUIA	
90.	Smt.Zaithangpuii	Farash	ZAITHANGPUII	
91.	Smt.Lalrinengi	Safaiwala	LALRINENGI	
92.	Shri,K.Vanzika	Mali	K.VANZIKA	
93.	Shri.Laltluanga	Security Guard	LALTLUANGA	
94.	Shri.Aithangpuiia	-do-	(AITHANGPUIIA)	
95.	Shri.K.Lianhela	-do-	K.LIANHELA	
96.	Shri.Lalroengä	Security Guard	LALROENGÄ	
97.	Shri.Gambir Singh THAPA	-do-	GAMBIR SINGH THAPA	
98.	Shri.K.Lianzawna	-do-	K.LIANZAWNA	
99.	Shri.Vanlalchullova	-do-	Vanlalchullova	
100.	Shri.Rohnuna Lushai	-do-	RHUNNA LUSHAI	
101.	Shri.Rodingliana	-do-	RODINGLIANA	
102.	Shri.Tlangthangluaiia	-do-	Tlangthangluaiia	
103.	Shri.Vanlalpeka	-do-	VANLALPEKA	
104.	LALRINDIKA	Safaiwala	LALRINDIKA	

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri T.T.K.Thanga	Superintendent	Custom & Central Excise	Franklin Thang
2	Shri Bhattacharjee	do	do	Biswajit Bhattacharjee
3	Shri A.K. Saikia	do	do	Asit Kr. Saikia
4	Shri K. Neog	do	do	Khemba Neog
5	Shri J.Dohling	Inspector	do	James Dohling
6	Shri J.K. Saikia	do	do	Sk. Saikia
7	Shri M. Mohanta	do	do	Mukul Mohanta
8	Shri S.M. Thang	do	do	Stephen Plangthang
9	Shri Lalthanliana	do	do	Lalthanliana
10	Shri W.T.Lotha	do	do	WT Lotha
11	Shri R.Lotha	do	do	Dilbagh Rangewal Lotha
12	Shri J.Louphal	do	do	Jebulon Louphal
13	Shri T.G.Mang	do	do	Sukhemawng
14	Smt. Lianchhingpuii	do	do	Lianchhingpuii
15	Shri Mangchinlal Guite	do	do	Mangdialal Guite
16	Shri K.Khamchinlian	do	do	K. Khamchinlian
17	Shri Thangchhuailo	do	do	Rangchhuailo
18	Shri Z.K.Thang	do	do	Zamkhoxang
19	Shri Dongginlian	do	do	Dongginlian
20	Shri Laltawnliana	do	do	Laltawnliana
21	Shri Lalthankunga Hmar	do	do	Laldhankunga Hmar
22	Shri Md.Abdul Mutualib	do	do	Md. Abdul Mutualib
23	Shri K.Charya	do	do	K. Charya

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
24	Shri Dominic K.K.Thang	do	Custom & Central Excise	Dominic K. Thang
25	Shri Thanzuala	UDC	do	V. Thanzuala 30/5
26	Shri D.P.Haokip	do	do	D.P. Haokip
27	Shri M.A.Hassan	Inspector	do	M.A. Hassan
28	Shri K.M.Guite	Ex. Asstt.	do	Khemchhawmaublung Guite
29	Shri P.Kr.Das	RTU	do	Parammu borders
30	Shri P.Gogoi	OTC	do	Pranajit logi
31	Shri T.John Banyan	Driver	do	T. John Banyan
32	Shri Balakrishnan	do	do	Balakrishnan
33	Shri M.A.Laskar	do	do	M.A. Laskar
34	Shri A.Talsawta	Harildar	do	A. Talsawta (A. Talsawta)
35	Shri V.Lalzidinga	do	do	Lalzidinga
36	Shri V.L.Ruata	do	do	Vanlatsuata
37	Shri S.K.Das	do	do	S.K. Das
38	Shri Babu Mia	Sepoy	do	Babu mia
39	Shri Rampanmawia	do	do	Rampanmawia
40	Shri Dhurba Joshi	do	do	Dhurba Joshi
41	Shri Lalmuakliana	do	do	Lalmuakliana
42	Shri Abdul Mannan	do	do	Abdul Mannan
43	Shri C.Lallawmsanga	do	do	C. Lallawmsanga
44	Shri.B.C.Das	do	do	Bijupen Ch. Das
45	Shri Lalrinthanga	do	do	Lalrinthanga
46	Shri T.L.Hmar	do	do	Kangtholien Hmar
47	Shri Lalthanpuia	do	do	Lalthanpuia

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
48.	Shri Dilip Sharma	Sepoy	Customs & Central Excise	Dilip Sharma
49.	Shri V. Vanlalzama	do	do	Vanlalzama
50.	Shri B.R.Joshi	do	do	Bala Ram Joshi
51.	Shri Sobna Hasda	do	do	Sobna Hasda
52.	Shri A.Chamroy	do	do	Ames Chamroy
53.	Shri S.Choudhury	do	do	Selim udin Choudhury
54.	Shri Lalruatfela	do	do	Lalruatfela
55.	Shri Paul Hmar	do	do	Paul Hmar
56.	Shri S.P.Sharma	do	do	S. Prasad Sharma
57.	Shri Manik Ch.Das	do	do	Manik Chandra Das
58.	Shri B.Debbarma	Stenographer	do	Bedabali Debbarma
59.	Shri K.Hmar	Inspector	do	Chamhmar
60.	Shri J.K.Guite	do	do	J.K. Guite
61.	Shri P.K.Neihsial	do	do	laukhawthas Neihsial
62.	Shri L.H.Faihriem	do	do	Lalhmoni Faihriem
63.	Shri P.Kipgen	do	do	Pazyalat Kipgen
64.	Shri B.B.Baruah	do	do	Biju Biju Baruah

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
1	Shri S.Kispotta	DDGO	Census	S. Kispotta
2	Shri B.H.Kapthanga	O/S	Census	B.H. Kapthanga
3	Smt. R.Lalngakhleii	H/A	Census	R. Lalngakhleii
4	Shri P.C.Mawia	Assistant	Census	P.C. Mawia
5	Shri P.C.Lalnunthara	F/O	Census	P.C. Lalnunthara
6	Shri L.M. Singh	U.D.C	Census	L.M. Singh
7	Shri D.Tigga	H/Typist	Census	D. Tigga
8	Smt. Lalfamkimi	L.D.C	Census	Lalfamkimi
9	Shri Lalhmingthanga	Investigator	Census	Lalhmingthanga
10	Shri Zothantuama	S.A	Census	Zothantuama
11	Shri Lalbuanga Sailo	S.A	Census	Lalbuanga Sailo
12	Shri Saithuama Sailo	S.A	Census	Saithuama Sailo
13	Shri Saithantuama	S.A	Census	Saithantuama
14	Shri Lalrosanga	Computer	Census	Lalrosanga
15	Shri K.Laldawngliani	Computer	Census	K.Laldawngliani
16	Smt. Jeremiah L.Fnai	Computer	Census	Jeremiah L.Fnai
17	Shri Lalnghinglova	Artist	Census	Lalnghinglova
18	Shri Lalrova	D/Man	Census	Lalrova
19	Shri C.Lalhmingliana	Jr. G.O	Census	C.Lalhmingliana
20	Shri K.Hranglawta	Duty	Census	K.Hranglawta
21	Shri Lalliantluanga	Peon	Census	Lalliantluanga

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SL. NO.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
22	Smt. Lalhriatpuii	Peon	Census	Lalhriatpuii
23	Shri Rohmingthanga	Peon	Census	Rohmingthanga
24	Shri Darthangvunga	Chawkidar	Census	Darthangvunga
25	Shri Lianzela	Chawkidar	Census	Lianzela
26	Smt. Lalnunmawii	Chawkidar	Census	Lalnunmawii
27	Smt. Biakthangi	Sweeper	Census	Biakthangi
28	Shri Zoliana	Driver	Census	Zoliana

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri Vanlalkima	Field Publicity Asst	Directorate of Field Publicity	Vanlalkima
2	Smt M.K.Kimi	L.D.C	do	M. K. Kimi
3	Shri Sangzuala	Driver	do	Sangzuala
4	Shri L.Ralte	Cleaner	do	L. Ralte
5	Shri Rocky Lalremliana	Peon	do	Rocky - Lalremliana
6	Shri C.Sangkunga	Chowkidar	do	C. Sangkunga

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MEMBER LIST OF GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

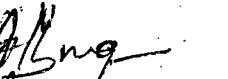
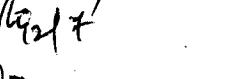
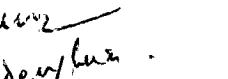
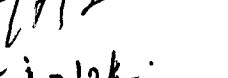
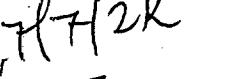
Sl.No: Name : Designation: Name of Deptt: Signature

1. Shri Lalbuatsaiha : S.R.E.O : Coaching cum Guidance Centre. : *lalbuatsaiha*
2. Smt.Lahmangaihual : U.D.C. : -do- : *lahmangaihual*
3. Shri Sangkhuma : S.C.C : -do- : *Sangkhuma*

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri F.L.Chhuma	Sr. TOA(G)	Telecom	
2	Shri F.Vanlalbuanga	Sr. TOA(G)	Telecom	
3	Smt. Sairopuii	Sr TOA(P)	Telecom	
4	Shri Vanlalnghaka	Sr. TOA(G)	Telecom	
5	Smt. <i>Leithahlirti</i>	Sr. TOA(P)	Telecom	
6	Shri A.C.Dengluia	TOA (G)	Telecom	
7	Shri G.Lalduhawma	TOA (G)	Telecom	
8	Shri K.L.Hmangaiha	TOA (G)	Telecom	
9	Smt. P.L.alhrangi	TOA (P)	Telecom	
10	Smt. Lalthanpuii	TOA (P)	Telecom	
11	Shri <i>C. La Ichawinawia</i>	Sr. TOA (G)	Telecom	
12	Smt. Vanramnghaki	Sr. TOA (G)	Telecom	
13	Smt. Lalziki	Sr. TOA (P)	Telecom	

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri Mang Jangam Tothang	Asst Information officer	Press Information Bureau	
2	Shri C.Lalsawmliana	Librarian	do	C. Lalsawmliana
3	Smt. Laltlaii	Receptionist	do	R. Laltlaii
4	Smt. Sangkimi	Steno (J)	do	Sangkimi
5	Smt. Lalthasangi	CG-II	do	Lalthasangi
6	Smt Sangita Roy	CG-II	do	Sangita Roy.
7	Shri Vanmawia	Dafty	do	Vanmawia
8	Shri Vanlalsawma	Usher	do	Vanlalsawma
9	Shri Darhmingliana	Peon	do	Darhmingliana
10	Shri Lalrinmawia	Chawkidar	do	Lalrinmawia

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MEMBER LIST OF CENTRAL GOVT. EMPLOYEES
FEDERATION OF MIZORAM.

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Sl No.	NAME	DESIGNATION	NAME OF DEPTT (Wangtated Post)	SIGNATURE
1.	Shri.L.Z.Pachuau	LDC	Central Internees Management Centre	L.Z.Pachuau
2.	Shri. Vanlalchhuanga	Driver	-do-	Vanlalchhuanga
3.	Smt. V.L.Liani	Peon	-do-	V.L.Liani
4.	Shri.B.Ramdingliana	Cleaner	-do-	B.Ramdingliana

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri Lalthanglawra Ngurte	Dist Youth Coordinator	Nehru Yuva Kendra	Lalthanglawra Ngurte
2	Shri Vumzakap	ACT	do	Vumzakap
3	Shri Rochangliana	GDS	do	Rochangliana
4	Shri Lalremruata	GDS	do	Lalremruata

MEMBER LIST OF CENTRAL GOVT. EMPLOYEES
FEDERATION OF MIZORAM.

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Sl No.	NAME	DESIGNATION	NAME OF DEPTT	SIGNATURE
1.	Shri.Chawngkhuma Chawngthu	Telegraph Operating Asst.(TG)	Telegraph	C. Chawngthu
2.	Shri.N.J.Khan	-do- (T)	-do-	Md. Nazjaman Khan
3.	Shri.R.Lalkhuma	-do-	-do-	R.L. Lalkhuma
4.	Shri.R.L.Muana	Telegraph Master (T)	-do-	R.L. Muana
5.	Mrs.Rothangpuii Varte	Telegraph Operator	-do-	Rothangpuii
6.	Mrs.R.Lalrinchhungi	-do-	-do-	Lalrinchhungi

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Smt Lallianmawii Hnamte	S/E 'SD'	National Informatics Centre	Lallianmawii
2	Shri F.Lalrinliana	S/E 'SC'	do	F. Lalrinliana
3	Smt. Hrangthanhlii	do	do	HRANG THANHLIIR
4	Smt Lalhmacchhuani	S/E 'SB'	do	Lalhmacchhuani
5	Shri Lalhathanga	Scientific Asst 'B'	do	Lalhathanga
6	Smt. Lalmuanawmi	S/E 'SB'	do	Lalmuanawmi
7	Smt. Sharmila Subba	LDC	do	Sharmila Subba
8	Shri F.Lalbiakdika	S/E 'SC'	do	F Lalbiakdika
9	Smt Vanlalvuli	S/E 'SB'	do	Vanlalvuli
10	Shri T.C. Lainghakliana	do	do	T.C. Lainghakliana
11	Shri C.Simon	do	do	C. Simon

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Smt. Rualkhumi	Asst. Director	K.V.I.C	Rualkhumi
2	Smt. Lalbiakluangi	L.D.C	do	Lalbiakluangi
3	Shri Zolawma	Driver	do	Zolawma

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MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

S. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri Vanlallawma	Field Publicity Asst	Directorate of Field Publicity	Vanlallawma
2	Shri Lalnuntianga	L.D.C	do	Lalnuntianga
3	Shri Zosanga	Driver	do	Zosanga
4	Shri Tlanghmingthanga	Cleaner	do	Tlanghmingthanga
5	Shri Hmingthanzaauva	Peon	do	Hmingthanzaauva
6	Shri Liandawla	Chawkidar	do	Liandawla

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri. M.C.Lianmawia	F.P.A	Direcorate of Field Publicity	M.C. Lianmawia
2	Shri Zosiama	Driver	do	L. Zosiama
3	Shri H.Lianvela	Peon	do	H. Lianvela
4	Shri Lalthakima	Chawkidar	do	Lalthakima

MEMBER LIST OF CENTRAL GOVERNMENT EMPLOYEES
FEDERATION OF MIZORAM

SL. NO.	NAME	DESIGNATION	NAME OF DEPTT.	SIGNATURE
1	Shri C.V.Lalhnuia	Field Exhibition Officer	D.A.V.P	C. VAN LALHNUNA
2	Shri MC.Pau/	Projectionist	do	MUKUL CHANDRA PAUL
3	Shri P.Barua	Chawkidar	do	PRIYATOSH BARUA

Writ Petition Principal File

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Adv

for the Plaintiff

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)
KOHIMA BENCH

CIVIL RULE NO. 104(K) OF 1994

Non-Teaching Staff

Association,

North Eastern Hill

University,

Nagaland Campus (Kohima
Unit and Moktizphema Unit,
each represented by its
Vice-President)

& Ors.

.... Petitioners

- VERSUS -

The Union of India

& Ors.

.... Respondents

P R E S E N T

THE HON'BLE MR. JUSTICE W.A. SHISNUK

For the Petitioners

... Mr. Taka Nasa,
Adv.

For the Respondents

... Mr. K. Merung
Adv. (for UGC),
Mr. I. Jamir,
Sr. Govt. Adv.

Date of Hearing

... 13-02-1996

20-03-1996

Date of Judgement

... 22-03-1996.

JUDGEMENT (ORAL)

1. In this writ petition filed under Article 226 of the constitution, the relief sought for is as to the entitlement of House Rent Allowance to the employees (Members of the Association of Non-Teaching Staff Members of the North Eastern Hill University) who have been serving within the State of Nagaland, at rates allowed

to Class-B Cities which have already been allowed to similarly situated employees. The claim is based on certain decisions made by Central Administrative Tribunal in a case filed before it by employees posted in North East Region and also on the basis of the finding given by the Supreme Court in an appeal filed against finding given by CAT. The claim is also based on the fact that the employees of NEHU who are stationed/posted in Mizoram have already been allowed House Rent Allowance at par with other Central Govt. employees posted in Class-B/C Cities.

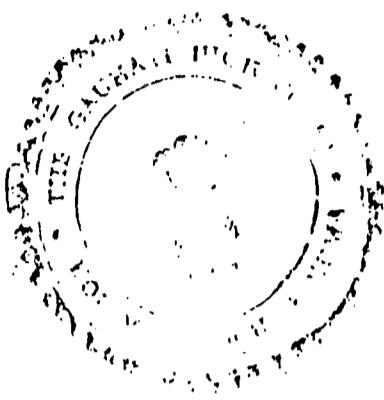
2. Counter affidavits have been filed on behalf of UGC. I have heard learned counsel of the parties at length on few occasions. As Shri K. Meruno who appears in the present case on behalf of UGC was not available the other day, this matter was adjourned to enable him to say if he would like to say anything on behalf of UGC. It is stated by Mr. R. Iralu, learned counsel that Mr. K. Meruno is on leg in the other court. It is further stated that Mr. K. Meruno has no further submissions to make and he supports the submissions ~~not~~ made on behalf of NEHU by Mr. I. Jamir.

3. It is the contention of the members of the aforesaid association that prior to 5th July, 1988 they were given 15% House Rent Allowance of their basic pay which was at par with those employees who were posted in Shillong. However, some change was introduced by the order dated 5th July, 1988. By the said order of 5th July, 1988 Kohima and Aizawl were classified as C Cities. ex. Itaiphema where many employees were posted in the establishment of an Institution there under it became unclassified. The Order runs as under-

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- 1 (3) -



" IN supercession of this office order No.F.7-9/Estt-11-87-2687 dated 13-6-86, the Vice-Chancellor is pleased to order provisional payment of H.R.A to the Group 'A' officers with effect from 1-10-86 at the following revised rates recommended by the IV pay Commission and approved by the UGC".

The rates admissible in the different scales are as follows:-

Rs.1500-2799 - Rs.220/- for Kohima & Mizoram

Rs.190/- for Medziphema
Rs.2300-3599 - Rs.300/- for Kohima & Mizoram

Rs.150/- for Medziphema
Rs.3600-4499 - Rs.400/- for Kohima & Mizoram

Rs.200/- for Medziphema
Rs.1500 and above-Rs.500/- for Kohima & Mizoram

Rs.300/- for Medziphema.

4. The 67th Executive Council meeting held on 15th and 16th September, 1989 took the following actions:-

"NO. EC:67:89:6:06(ix) : The Council felt that all employees of the University, irrespective of their places of posting, should receive the same amount of allowances or other facilities. The Council, therefore, RESOLVED that the H.R.A. as may be admissible to N.E.H.U. employees at Shillong may be paid in all the employees of corresponding grades posted in Nagaland and Mizoram".

contd... 4/-

- 1 (4) in

Thereafter a message was sent by Deputy Finance Officer, NEHU to the Pro Vice Chancellor Mizoram as well as to the Pro Vice Chancellor, Nagaland and also to the Dean, College of Agriculture, Meghalaya on 2/12/89. The message runs as under:-

" PAYMENT OF ARREAR H.R.A. AT SHILLONG
SHOULD BE DEFERRED TO NEXT FINANCIAL YEAR
DUE TO FINANCIAL CONSTRAINTS (.) "

By a letter addressed to the Vice Chancellor, NEHU on 17-2-1990, the members of the Association protested against the non-release of arrear H.R.A. It was submitted at this stage on behalf of the petitioners that payment of House Rent Allowance on equal basis was not an issue at any time. It is also further submitted that the entitlement of House Rent Allowance already paid to those who were stationed at Shillong would also be given to other employees who were spread over in other constituent States was also not an issue as such. Thereafter the Executive Council took up the matter at its 68th meeting held on 21st March, 1990 and took the following decision:-

"No. EC 168/90/04: (i) : The Council considered the letter No. F.1-23/87(NP-1) dated the 10th January, 1990 of the University Grants Commission and the letter of the Government of India No. 11013/2/86-E. II(B) dated the 19th March, 1987 forwarded by the Commission and RESOLVED that the House Rent Allowance may be paid to the employees of the University as per the decision of the Government of India at par with the Central Government employees of equivalent grades. The employees who are staying in rented houses or in their own houses may be paid House Rent Allowance

as per the decision of the Government of India. The employees who are provided with quarters may also be required to pay licence fees as per the Instructions of the Government of India.

5. In the mean time a petition was filed on behalf of the employees of Telecommunication and Postal Departments of Nagaland before the Central Administrative Tribunal at Guwahati Bench claiming that they are eligible to draw House Rent Allowance as eligible to employees posted in B Class Cities. The said petition was disposed of by the learned Tribunal on 31st October, 1980. A copy of the said order has been made available by the petitioner. The learned Tribunal accepted the rank claim of the petitioner. Relevant for the present case is the finding which is recorded in para 5 which is to the following effect :

"5. The application is allowed. The petitioners shall be entitled to House Rent Allowance applicable to Central Government employees posted in 'B' class cities which includes the classifications B-1 & B-2. The order contained in, the Dy. Director General's letter dated 30.10.1981 (Annexure-A-1) is quashed. Arrears of the allowance counting from the 18th of May, 1980 shall be paid to the petitioners within a period of 120 days from the date of receipt of this order. No cost".

6. The Union of India went in appeal against the finding of the learned Tribunal before the Supreme Court. The members of the present Association had also brought to the notice of the University authority stating that the claim of the Central Government employees posted in North East India had been allowed 'B' Class city rates of House Rent Allowance and as such they should also be given 'B' Class city rates of House Rent Allowance.

- (6) -

However, in view of the filing of the appeal by Union of India, the Vice Chancellor informed the petitioner by his letter dated 18th March, 1991 "that the Government of India had gone in appeal against the decision of the Central Administrative Tribunal, Gwalior Bench, and as such, it will be un-judice for the UG to take any decision in the matter. You will, therefore, have to wait till the result of the appeal is out".

At this stage it is submitted on behalf of the petitioner that the University was not really taking any objections as regards to the entitlement of House Rent Allowance claimed by the members of the Association.

Then came the Supreme Court judgment dated 18-2-1993 in Civil Appeal 2705 of 1991. On perusal of the judgement of the Supreme Court, it is clear that the findings of the learned Tribunal were upheld. Further the Supreme court was of the view that the arrears of House Rent Allowance payable to the employees should be effective not from May 18, 1980 as given by the learned Tribunal but from 1st October, 1986. That perhaps was the only change that was introduced by the Supreme Court. Relevant part of the decision of the Supreme Court is as follows:-

"We see no infirmity in the judgment of the Tribunal under appeal. We agree with the reasoning and the conclusions reached therein. We are, however, of the view that the Tribunal was not justified in granting arrears of House Rent Allowance to the respondents from May 18, 1980. The respondents are entitled to the arrears only with effect from October 1, 1986 when the recommendations of the IVth Central Pay Commission were enforced. We direct accordingly and modify the order of the Tribunal to that extent. The appeal is, therefore, disposed of. No costs".

After the delivery of judgment by the Supreme Court as stated above, the members of this Association once again approached the competent authority claiming entitlement of House Rent Allowance as allowed by the Judicial Tribunal as well as by the Supreme Court. However, they have not as yet been given benefit in this regard. It is contended that except the members of the present Association all other employees of Central Government posted in North East India have already received benefit in terms of the decision aforesaid.

7. Mr. T. K. Joshi, learned counsel for the Association submits that there is no reason why the members of this Association should also not be given the benefits which have been given to other employees who are similarly situated. It is also the submission that after a final decision has been taken by the Executive Council at its 68th meeting, there is nothing that stands in the way of releasing House Rent Allowance in terms of the direction given by the Supreme Court. It has also been brought to the notice of this court in the affidavit in reply filed on behalf of the petitioner association that in fact the employees who are serving in Mizoram are getting House Rent Allowance as allowed to B-2 Cities. A copy of letter issued in this regard by the Assistant Registrar of Mizoram Campus has been produced before this Court. Mr. I. J. Jain, learned Sr. Govt. Advocate who appears in this case on behalf of the University does not controvert as regards the benefit which has already been allowed to the employees of Aizawl campus. His only objection is that the benefit should be effective only from 1st March, 1991 and not from 1st October, 1986. It cannot be controverted that NEHU is a Central University. The employees of this University are to be classified as employees of the Central Government. In this view of the matter Annexure-A of the affidavit filed on behalf of the University especially 2nd para should be read to mean that the employees of NEHU are governed by Civil Services Rules.

This view is not controverted on behalf of respondents 1 and 2 (UGC) for whom Shri K. Berme appears.

8. After hearing learned counsel of the parties and on careful perusal of the various documents filed in the present case including the order passed by learned Central Administrative Tribunal at Guwahati Bench and also the order passed by the Supreme Court in appeal against the order of the learned Tribunal, I am of the view that there can be no reasonable ground to discriminate the members of the present Association inasmuch as the members of the present Association are similarly situated. Therefore, to treat equals unequally would certainly offend the Constitutional mandate of equal treatment among equals. It appears to me further that as far as the effective date for entitlement of House Rent Allowance, in view of the fact that the recommendations of the IVth Central Pay Commission came into force with effect from 1st October, 1986 and in view of the fact that the Supreme Court has clearly stated that this should be the effective date, the court option is left but to accept this date i.e. 1st October, 1986 as the effective date for payment of arrear House Rent Allowance.

9. In the result, this petition is allowed in terms of the findings that I have recorded above. It is further stated that the members of the Association shall be entitled to get their arrear House Rent Allowance with effect from 1st October, 1986. The respondents are directed to release arrear House Rent Allowance within 100 (one hundred) days from from today. No costs.

Sd/-JUDGE.

To be true Copy
11/11/1986
S. K. Berme (Signature)
Shri K. Berme (Printed)

SP. ad (17)

IN THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM; NAGALAND; MEGHALAYA; MANIPUR;
TRIPURA; MIZORAM & ARUNACHAL PRADESH)

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AIZAWL BENCH :: AIZAWL

18X

WRIT PETITION (C) NO. 4 OF 2000

104



H.H.A. Steering Committee : Petitioners
Represented by its General
Secretary, Dr. Thangchungnanga
& Anr.

A.R (A)'s Cell
R/No. 2731...
Date 26/2/01.

- VS -

North Eastern Hill
University & Ors.

: Respondents

P R E S E N T

THE HON'BLE MR JUSTICE D. BISWAS

For the petitioners :

Mr. N. Sailo
Mr. K. P. Pathak
Mr. M. Singh
Mr. R. Das

For the respondents :

Mr. S. Sailo

Date of hearing &
Judgement

07.02.2001.

OPERATIVE PORTION OF JUDGMENT & ORDER(OJAL)

6. It has been brought to my notice that the employees of Kohima campus filed a writ petition being Civil Rule No.104(K)/94 for payment of HRA as per recommendation of the 4th Pay Commission placing them at par with the employees of the Shillong campus. The said Civil Rule was disposed of by the learned Single Judge vide judgement dated 22.3.96 extending similar relief to the employees of Kohima campus.

7. Considering the averments made and the documents annexed, especially the decision of the NEHU taken on 5.7.88 and 10.8.93 and the notification of reclassification issued by the Central Government on 14th May, 1993, the writ petition is disposed of with a direction to the respondents to pay HRA to the employees of Aizawl campus of the NEHU at the rate it is paid to the Central Govt.

TRUE COPY
[Signature]
Superintendent, (Jud.)
Gauhati High Court,
Aizawl Bench

ar. 2001
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Contd...2/-

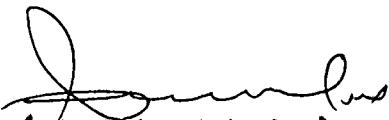
employees posted in a 'C' category city. No disparity in the HRA be made amongst the employees posted at Aizawl, Kohima and Shillong campuses of the University since all these places have been placed in the category of 'C' cities except in accordance with the rules/regulations in this behalf.

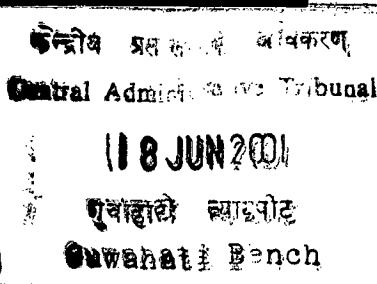
Sd/-
D. BISWAS
JUDGE

Memo No.W.P(C) 4/2000/2 : Dated Aizawl, the 25th February, 2001.
Copy forwarded for favour of information and necessary action to :-

1. House Rent Allowance (HRA), Sterring Committee, Represented by its Secretary, Dr.Thangchungnunga, Aizawl.
2. North Eastern Hills University(NEHU), P.O. Shillong, Meghalaya.
3. The Vice-Chancellor, North Eastern Hills University(NEHU), P.O. Shillong, Meghalaya.
4. The Pro-Vice-Chancellor, N.E.H.U., Mizoram Campus, P.O.Aizawl.
5. The Registrar, N.E.H.U., P.O. Shillong, Meghalaya.
6. Union of India - represented by the Secretary to the Govt. of India, Human Resource Development Department, New Delhi.
7. University Grants Commission - represented by its Secretary, New Delhi - 110 002.

By Order of the High Court.


(LALHUIAMLIANA)
ASST. REGISTRAR(J)
GAUHATI HIGH COURT
AIZAWL PERMANENT BENCH :: AIZAWL.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI

O.A. NO. 381 OF 2000

Sri Lalhuliana

- Vs -

Union of India & Ors.

- And -

In the matter of :

Written statement submitted by the
Respondents

The respondents beg to submit a brief history
of the case which may be treated as a part of the written
statements.

(BRIEF HISTORY OF THE CASE)

The applicant employees have prayed for grant
of HRA at 'B' Class city rates to the Central Government
Employees and 10% of pay as compensation in lieu of rent
free accommodation to all C.G. Employees posted in Mizoram,
stating that Mizoram is one of the most expensive state in
the country and Aizawl is costlier than Shillong and Kohima
in regard to cost of living. It was also stated that Central
Government employees working in Nagaland and Shillong and
employees of North Eastern Hill University posted at Aizawl
and Kohima are being granted HRA at 'B' class city rates and
Postal employees are also getting 10% of their pay as compen-
sation in lieu of Rent Free Accommodation, if not provide

to employees working in Mizoram.

HRA is admissible based on the rates on classification of cities/towns on the basis of population, the population of Aizawl as per 1991 Census is 155240. Therefore, it does not fulfill the prescribed population criteria for 'B' class city as per recommendations of 5th Central Pay Commission ~~according to which city~~ with population more than 50,000 but less than 5 lakhs are classified as 'C' class cities.

In case of employees working in Shillong and Kohima which are also classified as 'C1' cities, HRA for 'B' class city rates is granted due to some court order.

1. That with regard to para 1 to 4.3, the respondents beg to offer no comments.

2. That with regard to para 4.4, the respondents beg to state that the element of expensive locality is now obsolete. Govt. have devised some norms in consideration of the area as remote locality with higher rate of allowances to compensate. Aizawl is one of such locality clarified as Part 'C'.

Copy of Part-'C' is annexed as Annexure - A.

Further HRA is admissible on the rate based on classification of cities/town as classified on the basis of the population reflected in the last decennial census report of Registrar general of India. As per recommendation of 5th CPC accepted by Govt., a city with population between 5 - 10 lakhs is classified as B2 class city and the city lesser than population (i.e., more than 50,000 but less than 5 lakhs) are classified

as 'C' class cities. The population of Aizawl city as per 1991 census is 1,55,240. It does not fulfill the prescribed population criteria for B2 class city. As per F.M. OM. No. 2(30)/97.E.II(B) dated 3.10.97 issued on the recommendation of 5th CPC. Aizawl city in Mizoram is classified as 'C' class city for grant of HRA (copy enclosed Annexure - B.1). Kohima and Shillong also 'C' class cities but postal employees in Nagaland having been granted the facility of rent free accommodation or alternatively 'B' class city HRA vide Department of Post OM No. 41-47 P & T dated 8.1.62 in their service conditions and some court judgement in favour of the employees in Nagaland. The petitioners in the judgments have been granted B2 Class HRA.

Copy of 1991 Census (Aizawl) is annexed herewith
✓ as Annexure - B.

The Respondents further begs to pray that the NORTH EAST HILL UNIVERSITY be listed one of the Co-Respondents to explain the circumstances and authority under which they allow HRA to their employees posted in Aizawl at B Class city rate since it is not admissible in the area.

3. That with regard to para 4.5 and 4.6, the respondents beg to state that according to the recommendation of 5th CPC, Aizawl is a 'C' class city while other area in Mizoram is un-classified. Rent free unfurnished accommodation is admissible to Central Government employees having All India transfer liability only and if posted in Mizoram or HRA at the rate applicable time to time. Compensation and admissible HRA

is granted if a person entitled to rent free accommodation could not be provided accommodation. This is not allowed to other Central Government employees who are entitled to admissible HRA only if no accommodation is provided.

4. That with regard to para 4.7, the respondents beg to offer no comments.

5. That with regard to para 4.8, the respondents beg to state that the averment of the applicant is accepted but this is not admissible for all. Only admissible on the case of Central Government Employees having All India transfer liability and posted in Mizoram vide letter No. 11015/1/E/(B)/76 dated 31.7.1977.

Copy of letter dated 31.7.77 is annexed herewith as Annexure - C.

6. That with regard to paragraph 4.9, the respondents beg to submit the comments what have already made same as para 4.8 above.

7. That with regard to para 4.10 and 4.11, the respondents beg to offer no comments.

8. That with regard to para 4.12, the respondents beg to state that the Postal employees in Nagaland on account of having been granted the facility of rent free accommodation or alternatively (B) Class city HRA vide Department O.M. No. 41-47 P&T dated 8.1.1962 in their service conditions and admissible HRA is granted if a person is entitled rent free accommodation could not be provided accommodation.

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15. That with regard to para 5.4 to 6, the respondents beg to submit the comments what have already made against the foregoing paragraph 4.17 and 4.18, above.

16. That with regard to para 7, the respondents beg to offer no comment.

17. That with regard to para 8, the respondents beg to state that it is stated that the applicant is not entitled to any relief/reliefs in view of the circumstances and facts stated in foregoing paras.

18. That with regard to para 9, the respondents beg to state that the prayer of the applicant for int 'im order' to allow HRA at 'B' class city rate together with c in lieu of rent free accommodation is not justified humbly submitted that the Cabinet Secretary is not tratively concerned with the subject matter of the case and allocation of Business role, so he may kindly be deleted the list of respondents.

Verification..

9. That with regard to para 4.13, the respondents beg to offer no comments.

10. That with regard to para 4.14 and 4.15, the respondents beg to state that the service conditions under which postal employees in Nagaland is granted the facility of rent free accommodation or alternatively 'B' class city rate vide Deptt. OM No. 41-47 P&T dated 8.1.62 are not applicable to the postal employee in Mizoram not having All India transfer liability and posted in Mizoram so that applicant's statement is not accepted. (Annexure - C).

11. That with regard to para 4.16, the respondents beg to offer no comments.

12. That with regard to para 4.17 & 4.18, the respondents beg to state that the agreed and accepted that it is incumbent upon the authorities to extend the benefit to other similarly circumscribed employees but Aizawl in Mizoram does not qualify for HRA at 'B' class city ex rate either according to population criteria or conditions of service under which rent free accommodation is granted.

13. That with regard to para 4.19 & 4.20, the respondents beg to offer no comments.

14. That with regard to para 5.1 to 5.3, the respondents beg to submit the comments what have already made as para 4.4.

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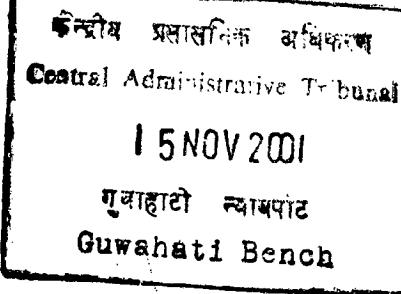
-7-

VERIFICATION

I, Shri I. Pangernungsang working as Director of Postal Services, Mizoram Aizawl do hereby solemnly declare that the statements made in the written statement are true to my knowledge, belief and information and nothing has been suppressed.

And I sign this verification on this 24 th day of May, 2001.

(Signature)
I. Pangernungsang
Director of Postal Services
Mizoram, Aizawl-796001



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH ::
AT GUWAHATI

ORIGINAL APPLICATION NO. 381/2001

Shri Lalhuliana & Others. ... APPLICANTS.

- Versus -

Union of India & Others. ... RESPONDENTS.

REJOINDER TO THE WRITTEN STATEMENT

- 1) That the applicants have received the copy of the Written Statement and has gone through the same. Save and except the statements which are not admitted hereinbelow may be treated as total denial and the statement which are born out of record, the respondents are pur to the strictest proof thereof.

- 2) That with regard to the statement made in the Written Statement under the heading brief history of the case the applicants beg to state that the claim of the applicants for grant of HRA at 'B' Class City rates and 10 % of pay as compensation in lieu of rent free accommodation to all Central Government Employees posted in Mizoram is based on the orders of the Court pursuant to which the said benefits have been extended to Central

2.

Government Employees working in Shillong and Kohima, which are classified as C1 Cities.

3) That with regard to the statement made in para 1 of the Written Statement, the applicants have no comments to offer.

4) That the applicants deny the correctness of the statement made in paragraph 2 of the Written Statement and reiterate and reaffirm the averments made in paragraph 4.4 of the Original Application. As the State of ~~MM~~ Mizoram has been recognised as one of the most expensive locality in the country by the Govt. of India vide OM No. 11626/1E/II(BO)/75 dated 30.8.75, the claim of the applicants deserves due consideration. As a matter of fact, considering these aspects HRA for 'B' Class City have been granted to Central Govt. Employees working in Shillong and Kohima on the orders of the Court. As the applicants are similarly situated they approached the authority for conferring the said benefit, but as the authority has maintained silence in the matter, had to approach this Hon'ble Tribunal. Therefore, the argument that Aizawl is not a 'B' Class City and, as such, the applicants are not entitled to the said benefits cannot be accepted. Once the Govt. of India has implemented the Court's Judgement in respect of Shillong and Kohima, they are legally bound to confer the said benefits to the applicants also as they are similarly

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situated. The rest of the contention being matters of record of the case the same are denied being contrary to what appears from the records of the case.

5) That the applicants deny the correctness of the statement made in paragraph 3 of the Written Statement and reiterate and reaffirm all the averments made in paragraph 4.5 and 4.6 of the Original Application. In this connection the applicants state that the position has not improved since the passing of the OM No. 11626/1.E/II(BO)/75 dated 30.8.75 declaring Mizoram an expensive locality in the country. Even by the order dated 31.1.1977 issued by the Govt. of India, Ministry of Finance the admissible House Rent allowance was not based on classification of cities. Therefore, the analogy sought to be applied may not be correct. It needs to be appreciated that HRA is paid by the Central Govt. for compensating an employee on account of his residential accommodation in his place of posting. So long as the place of posting is not shown to have undergone any improvement in the matter of availability and rent of hired accommodation, the authority cannot be permitted to take a view which prejudicially affects the applicants. This is a relevant consideration which the authority ought to have taken note of notwithstanding the recommendation of the 5th Pay Commission. It is true that in case of

contd...

4.

Nagaland the Govt. of India vide Notification dated 8.1.1962 granted HRA to P & T employees posted in the State of Nagaland at the rate applicable to 'B' Class cities. The consideration which weighed in the mind of the authority while issuing the Notification dated 8.1.62 similar in case of the State of Mizoram also. The observations of the Hon'ble Tribunal in Judgement dated 31.10.90 in Original Application No. 42(G)/89 that Nagaland was considered as a especially difficult area for rented accomodation is equally applicable to the State of Mizoram. It is therefore, evident that the authority failed to take note of this aspect of the matter in filing the Written Statement.

- 6) That with regard to the statement made in paragraph 4 of the Original Application, the applicants have no comments to offer.
- 7) That save and except those which are matters of records of the case all the averments made in para 5 of the Written Statement are denied by the applicants. Further, all the averments made in para 4.8 of the Original Application are reiterated.
- 8) That the applicants deny the correctness of the statement made in paragraphs 6, 7, 8, 9, 10, 11, 12 and 13 of the Written Statement and reiterates and reaffirms all the averments made in paragraphs 4.9, 4.10,

5.

4.11, 4.12, 4.13, 4.14, 4.15, 4.16, 4.17, 4.18, 4.19 and 4.20 of the Original Application. Nothing plausible have been pleaded in the Written Statement as to why the benefits given to Central Govt. Employees working in Shillong and Nagaland should be denied to the applicants who are working in the State of Mizoram. Admittedly Shillong as well as Kohima have been classified as Class 'C1' cities and yet the Central Govt. employees posted therein are enjoying HRA as admissible to employees posted in 'B' Class cities. The consideration under which the Notification dated 8.1.1962 in respect of Nagaland was issued ~~expires~~ applies to the State of Mizoram also. There is no justification to treat Mizoram differently from that of Nagaland from the point of view of availability of rented accommodation. Therefore, it is evident that the stand of the respondents is highly arbitrary, unreasonable and legally not sustainable. The applicants are also entitled to similar direction as granted by this Hon'ble Tribunal in Original Application No. 42(G)/89.

9) That under the facts and circumstances stated above, it is respectfully prayed that Your Lordships may reject the contention made in the Written Statement by the respondents and may allow this application.

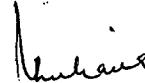
VERIFICATION

6.

VERIFICATION

I, Pu Lalthuliana, Son of Late Thanglura, aged about 48 years, presently working as Post Master, Aizawl Head Post Office, Aizawl and Applicant No. 1 do hereby verify and state that the statement made in paragraphs 1, 2, 3, 4, 5, 6, 7 and 8 are true to my knowledge. I am competent to sign this verification on behalf of the applicants as authorised and I have not suppressed any material facts.

And I sign this verification on this _____ day of October, 2001 at Guwahati.



(Pu Lalthuliana)
SIGNATURE

Annexure - A

V

Special Compensatory (Remote Locality) Allowance**G.I., M.F., O.M. No. 3/1/98-E. II (B), dated the 20th July, 1998.**

The undersigned is directed to refer to the marginally noted orders* relating to the grant of Special Compensatory (Remote Locality) Allowance to Central Government civilian employees serving in different States and Union Territories. The recommendations of the Fifth Central Pay Commission relating to this allowance have been considered by the Government. The President is now pleased to decide that the Special Compensatory (Remote Locality) Allowance to the Central Government employees, serving in the specified areas in different States and Union Territories listed as Parts-A, B, C and D in the Annexure to this OM shall be admissible at the following rates:—

Pay Range	Areas included in			
	Part-A	Part-B	Part-C	Part-D
(Rate of Monthly Allowance in Rupees)				
Below Rs. 3,000 p.m.	300	250	150	40
Rs. 3,000 to Rs. 4,499 p.m.	500	400	300	80
Rs. 4,500 to Rs. 5,999 p.m.	700	550	450	120
Rs. 6,000 to Rs. 8,999 p.m.	1,000	800	600	160
Rs. 9,000 p.m. and above	1,300	1,050	750	200

2. 'Pay' for the purpose of these orders, shall be the pay drawn in the prescribed revised scale of pay, including stagnation increment(s), if any,

*1. No. 20014/12/86-E. IV, dated 23-9-1986 and 9-4-1987.

2. No. 20014/4/86-E. IV, dated 23-9-1986 and 27-4-1987.

3. No. 20014/7/86-E. IV, dated 23-9-1986 and 22-4-1987.

4. No. 20014/1/87-E. II (B), dated 31-5-1991.

5. No. 20014/1/86-E. IV, dated 23-9-1986.

6. No. 20014/13/86-E. IV, dated 23-9-1986 and 2-4-1987.

7. No. 20014/11/86-E. IV, dated 23-9-1986 and 16-4-1987.

8. No. 20014/6/86-E. IV, dated 23-9-1986 and 27-4-1987.

9. No. 20014/2/86-E. IV, dated 23-9-1986 and 16-4-1987.

10. No. 20014/9/86-E. IV, dated 23-9-1986 and 22-4-1987.

11. No. 20014/8/86-E. IV, dated 23-9-1986 and 22-4-1987.

12. No. 20014/10/86-E. IV, dated 23-9-1986 and 22-4-1987.

13. No. 20014/5/86-E. IV, dated 23-9-1986 and 22-4-1987.

and non-practising allowance, but shall not include any other type(s) of pay like special pay on the pre-revised pay, Deputation (Duty) Allowance, etc. In the case of those employees who opt to retain their pre-revised scales of pay, it shall include, in addition to pay in the applicable pre-revised scale, dearness allowance and interim relief appropriate to that pay admissible under orders in force on January 1, 1996.

3. All other terms and conditions governing the grant of Special Compensatory (Remote Locality) Allowance including the classification of different areas for the specific purpose of this allowance shall continue to be applicable.

4. These orders shall take effect from August 1, 1997.

5. In case any other Special Compensatory Allowance(s) are also admissible at a particular place, the Central Government employees working there will have the option to choose the allowance which benefits them the most. Persons drawing any of the admissible Special Compensatory Allowances shall not, however, be eligible for any Compensatory (City) Allowance in addition.

6. These orders shall also apply to the civilian employees paid from the Defence Service Estimates and the expenditure will be chargeable to the relevant Head of the Defence Service Estimates. In respect of Armed Forces personnel and Railway employees, separate orders will be issued by the Ministry of Defence and Ministry of Railways respectively.

7. In so far as the persons serving in the Indian Audit and Accounts Department are concerned, these orders issue in consultation with the Comptroller and Auditor-General of India.

During leave, suspension and joining time.—The special compensatory allowance will be regulated during leave, joining time and suspension in the same manner as Compensatory (City) Allowance under this Ministry's Office Memorandum No. 2 (37)-E. II (B)/64, dated the 27th November, 1965 as amended from time to time.

[G.I., M.F., O.M., dated the 23rd September, 1986].

ANNEXURE TO DEPARTMENT OF EXPENDITURE O.M. NO. 3(1)/98-E. II (B), DATED JULY 20, 1998

AREAS ELIGIBLE FOR GRANT OF SPECIAL COMPENSATORY [REMOTE LOCALITY] ALLOWANCE

A. ANDAMAN AND NICOBAR ISLANDS

I. Areas included in Part 'A'

Middle Andamans, North Andaman, Little Andaman, Nicobar and Narcondum Islands.

II. Areas included in Part 'B'

South Andaman [including Port Blair].

B. ARUNACHAL PRADESH

I. Areas included in Part 'A'

Difficult Areas of Arunachal Pradesh.

II. Areas included in Part 'B'

Throughout Arunachal Pradesh other than those declared as Difficult Areas.

C. ASSAM

I. Areas included in Part 'D'

Entire State.

D. HIMACHAL PRADESH

I. Areas included in Part 'A'

1. (1) Chamba District

(a) Pangi Tehsil.

(b) Following Panchayats and Villages of Bharmour Tehsil:

(i) *Panchayats*

Badgaun, Bajol, Deol Kugti, Nayagam and Tundah.

(ii) *Villages*

Ghatu of Gram Panchayat Jagat, Kanarsi of Gram Panchayat Chauhata.

(2) Kinnaur District

(a) Asrang, Chitkul and Hango Kuno/Charang Panchayats.

(b) 15/20 Area comprising the Gram Panchayats of Chhota Khamba, Nathpa and Rupi.

(c) Pooh sub-Division, excluding the Panchayat Areas specified above.

(3) Kullu District

15/20 Area of Nirmand Tehsil, comprising the Gram Panchayats of Kharga, Kushwar and Sarga.

(4) Lahaul and Spiti District

Entire area of Lahaul and Spiti.

(5) Shimla District

15/20 Area of Rampur Tehsil comprising of Panchayats of Koot, Labana-Sadana, Sarpara and Chandi-Branda.

II. Areas included in Part 'B'

1. Chamba District

Bharmour Tehsil, excluding Panchayats and Villages included in Part 'A'.

2. Kangra District

Areas of Bara Bhangal and Chhota Bhangal.

3. Kinnaur District

Entire District other than Areas included in Part 'A'.

4. Shimla District

(a) Dodra-Kawar Tehsil.

(b) Gram Panchayats of Darkali in Rampur, Kashapath Tehsil and Munish.

(c) Ghori Chaibis of Pargana Sarahan.

III. Areas included in Part 'C'

1. Chamba District

(a) Jhandru Panchayat in Bhatiyat Tehsil.

(b) Churah Tehsil

(c) Dalhousie Town (including Banikhet proper).

2. Kullu District

Outer Seraj (excluding Villages of Jakat-Khana and Burow in Nirmand Tehsil).

3. Mandi District

(a) Chhuhar Valley (Jogindernagar Tehsil).

(b) Following Panchayats in Thunag Tehsil:

Bagraa, Chhatri, Chhotdhar, Garagushain, Gatoo, Gharyas, Janjheli, Jaryar, Johar Kalhani Kalwan, Kholanal, Loth, Silibagi, Somachan, Thachdhar, Tachi and Thana.

(c) Following Panchayats of Dharampur Block:

Binga, Kamlah, Saklana, Tanyar and Tarakholah.

(d) Following Panchayats of Karsog Tehsil:

Balidhar, Bagra, Gopalpur, Khajol, Mahog, Mehudi, Manj, Pekhi, Sainj, Sarahan and Teban.

(e) Following Panchayats of Sundernagar Tehsil:

Bohi, Batwara, Dhanyara, Paura-Kothi, Seri and Shoja.

4. Kangra District

(a) Dharamsala Town and the following offices located outside its Municipal limits but included in Dharamsala Town for purposes of eligibility to Special Compensatory (Remote Locality) Allowance:

(i) Women's ITI, Dari.

(ii) Mechanical Workshop, Ramnagar.

(iii) Child Welfare and Town and Country Planning Offices Sakoh.

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REMOTE LOCALITY ALLOWANCE

- (iv) CRSF Office at lower Sakoh.
- (v) Kangra Milk Supply Scheme, Dugiar.
- (vi) HRTC Workshop, Sudher.
- (vii) Zonal Malaria Office, Dari.
- (viii) Forest Corporation Office, Shamnagar.
- (ix) Tea Factory, Dari.
- (x) I.P.H. Sub-Division, Dari.
- (xi) Settlement Office, Shamnagar.
- (xii) Binwa Project, Shamnagar.

(b) Palampur Town, including HPKVV Campus at Palampur, and the following offices located outside its Municipal limits but included in Palampur Town for this purpose:

- (i) H.P. Krishi Vishvavidyalaya Campus.
- (ii) Cattle Development Office/Jersey Farm, Banuri.
- (iii) Sericulture Office/Indo-German Agriculture Workshop/HPPWD Division, Bundla.
- (iv) Electrical Sub-Division, Lohna.
- (v) DPO Corporation, Bundla.
- (vi) Electrical HPSEE Division, Ghuggar.

5. Shimla District

- 1. (a) Chopal Tehsil.
- (b) (i) Ghoris, Panjaon, Patsnau, Naubis and Teen Koti of Pargana Sarahan.
- (ii) Deothi Gram Panchayat of Taklesh Area.
- (iii) Pargana Barabis.
- (iv) Kasba Rampur and Ghori Nog of Pargana Rampur of Rampur Tehsil.

2. Shimla Town and its suburbs (Dhälli, Jatog, Kasumpti, Mashobra, Taradevi and Tutu).

6. Sirmaur District

- (a) Following Panchayats:
 - (i) Bani, Bakhali (Pachhad Tehsil).
 - (ii) Bharog Bheneri (Paonta Tehsil).
 - (iii) Birla (Nahan Tehsil).
 - (iv) Dibber (Pachhad Tehsil).
 - (v) Thana Kasoga (Nahan Tehsil).
- (b) Thansgiri Tract.

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7. Solan District

Mangal Panchayat.

IV Areas included in Part 'D'

The remaining Areas of Himachal Pradesh not included in any of the Parts 'A', 'B' and 'C'.

E. JAMMU & KASHMIR

I. Areas included in Part 'A'

1. Kathua District

Niabat Bani, Lohi, Malhar and Macchodi.

2. Udhampur District

(a) Dudu Basantgarh, Lander Bhamag Illaqa, Thakrakote and Nagote.

(b) All Areas in Mahore Tehsil other than those included in Part 'B'.

3. Doda District

Illaqs of Padder and Niabat Nowgam in Kishtwar Tehsil.

4. Leh District

(a) Noyama and Nobre.

(b) Zanskar.

(c) All other places in the District.

5. Baramulla District

Entire Gurez-Nirabat, Tangdar Sub-Division and Keran Illaqa.

II. Areas included in Part 'B'

1. Udhampur District

Areas up to Goel from Kamban side and Areas up to Arnas from Keasi side in Tehsil Mahore.

2. Baramulla District

Matchill.

III. Areas included in Part 'C'

1. (i) Areas in Poonch and Rajouri Districts excluding the towns of Poonch and Rajouri and Sunderbani and other Urban areas in the two districts.

(ii) Areas not included in Parts 'A', 'B' and (i) of Part 'C' above, but which are within a distance of 8 km from the line of actual control or at places which may be declared as qualifying for Border Allowance from time to time by the State Government for their own staff.

F. LAKSHADWEEP**I. Areas included in Part 'A'**

Entire Union Territory.

G. MANIPUR**I. Areas included in Part 'C'**

Entire State.

H. MEGHALAYA**I. Areas included in Part 'D'**

Entire State.

I. MIZORAM**I. Areas included in Part 'A'**

Chimptuipui District and areas beyond 25 km from Lunglei Town in Lunglei District.

II. Areas included in Part 'B'

Entire Lunglei District excluding areas beyond 25 km from Lunglei Town.

III. Areas included in Part 'C'

Entire Aizawl District.

J. NAGALAND**I. Areas included in Part 'B'**

Entire State.

K. SIKKIM**I. Areas included in Part 'A'**

Entire State.

L. TRIPURA**I. Areas included in Part 'B'**

Difficult Areas of Tripura.

II. Areas included in Part 'C'

Entire State other than areas declared as Difficult ones and included in Part 'B'.

M. UTTAR PRADESH**I. Areas included in Part 'A'**

Areas under Chamoli, Pithoragarh and Uttar Kashi Districts.

(c) Government servants stationed at hill stations, remote localities, unhealthy localities, Goa, Daman and Diu except to the extent indicated in the separate orders relating to the grant of compensatory allowances at such stations. Where, however, a city classified under these orders is also a hill station where the allowances in accordance with this Ministry's O.M. No. F. 5 (2)-E. II (B)/69 (I), dated 27-5-1969, are admissible, those allowances will be admissible in lieu of the Compensatory (City) Allowance admissible under these orders, and in addition, House Rent Allowance under these orders will also be admissible.

11. These orders, in so far as they relate to the grant of House Rent Allowance, will not also apply to Government servants who are entitled to house rent allowance in lieu of rent-free accommodation as a condition of service. The grant of CCA to such Government servants will, however, be regulated under these orders.

G.I., M.F., O.M. No. 2 (2)/93-E. II (B), dated 14-5-1993

Re-classification of cities/towns from 1-3-1991 based on 1991 census

2. The 1991 census has not so far been conducted in the State of Jammu and Kashmir. In terms of existing orders, Srinagar (UA) is 'B-2' class for the purpose both of HRA/CCA and Jammu is 'C' class for the purpose of HRA. However, CCA is admissible at 'B-2' class rates to Central Government employees posted in Jammu in terms of special orders contained in this Ministry's O.M. No. 2 (54)-E. II (B)/73, dated 29-8-1979. HRA/CCA at 'B-2' class rates to Central Government employees posted in Srinagar (UA) and HRA at 'C' class rate and CCA at 'B-2' rates to Central Government employees posted in Jammu (UA) shall continue to be admissible until issue of further orders. (Since issued—see page 51)

3. The orders issued by this Ministry, as listed at Sl. Nos. (1) to (5) below, relating to grant of HRA/CCA to Central Government employees posted within the municipal area of a city/town at rates admissible in another classified city/town on the basis of the principle of contiguity contained in Para. 3 (a) (i) of this Ministry's O.M. No. 2 (37)-E. II (B)/64, dated 27-11-1965, shall continue to be applicable.

- (1) O.M. No. 2 (4)-E. II (B),/65, dated HRA/CCA at Delhi rates in 5-11-1974. Faridabad Complex.
- (2) O.M. No. 11023/9/E. II (B)/78, HRA/CCA at Delhi rates in dated 26-5-1979. Ghaziabad Municipal area.
- (3) O.M. No. 21011/20/89-E. II (B), HRA/CCA at Delhi rates in Vol. II, dated 31-1-1990. Noida.

(4) **O.M. No. 11013/2/81-E. II (B), HRA at Mumbai rates in New
dated 3-8-1982. *1986 rates*
(5) O.M. No. 11013/1/87-E. II (B), HRA/CCA at Jalandhar rates
dated 12-10-1987. *in Jalandhar Cantonment*

The orders, listed at Sl. Nos. (6) to (13) below, issued by this Ministry relating to HRA/CCA to Central Government employees posted in cities/towns/hill stations covered under these orders, where HRA/CCA has been granted not on the basis of classification of these cities/towns as per the population criterion but on special reasons, shall also continue to be applicable, until further orders.

(6) O.M. No. 11023/1/86-E. II (B), HRA/CCA at Delhi rates in
dated 9-12-1986. *Gurgaon*
(7) O.M. No. 11018/6/87-E. II (B), CCA at 'B-2' rates in
dated 29-12-1988. *Jamnagar*
(8) O.M. No. 11018/2/83-E. II (B), HRA at 'C' class rates in
dated 14-11-1986. *Mahe*
(9) O.M. No. 2 (13)-E. II (B)/74-
Vol. II, dated 16-4-1992. HRA at 'C' class rates in Goa
and Union Territory of
Daman and Diu
(10) O.M. No. 2 (27)-E. II (B)/65,
dated 9-8-1965. HRA at 'C' class rates in
Coonoor.
*(11) O.M. No. 2 (54)-E. II (B)/73,
dated 29-8-1979. CCA in cities mentioned in
these orders on the basis of
costliness.
and
O.M. No. 11016/2/81-E. II (B),
dated 30-4-1981.
(12) O.M. No. 11014/1/E. II (B)/84,
dated 5-2-1990. HRA at 'A', 'B-1' and 'B-2'
class rates in Shillong.
(13) O.M. No. 11021/1/77-E. II (B),
dated 6-4-1978. (See page 30) HRA at 'C' class rates in hill
stations.

*Cities which are granted CCA at 'B-2' rates as per O.M., dated
29-8-1979 (Sl. No. 11 above).

1. Asansol	6. Nasik
2. Durgapur	7. Goa
3. Gauhati	8. Bhilai
4. Rourkela	9. Jammu
5. Meerut	10. Alwaye

** Also in Panvel/Urban area, as per the OM.

ANNEXURE II

*(i) List of cities where House Rent Allowance is admissible to
Central Government employees*

ANDHRA PRADESH

'A-1'
Nil
'A'
Hyderabad (UA)
'B-1'
Nil
'B-2'
Vijayawada (UA)
Vishakhapatnam (UA)
'C'

Adilabad
Adoni
Anakapalle
Anantapur
Bapatla
Bellampalle
Bhimavarapu
Bodhan
Chilakaluripet
Chirala (UA)
Chittoor
Curidapah (UA)
Dharmavaram
Eluru
Gudivada
Gudur
Guntakal
Guntur
Hindupur
Jagtial
Kadiri
Kagaznagar
Kakinada (UA)
Karimnagar
Kavali
Khammam (UA)
Kothagudem (UA)
Kurnool (UA)
Machilipatnam
Madanapalle
Mahbubnagar
Mancheriyal
Mangalagiri

Andhra Pradesh (Contd.)

Miryalaguda
Nalgonda
Nandyal
Narasaraopet
Narsapur
Nellore
Nirmal
Nizamabad
Ongole (UA)
Palacole
Palwancha
Ponnuru
Proddatur
Rajahmundry (UA)
Ramgundam
Sangareddy
Siddipet
Sircilla
Srikakulam
Srikalahasti
Suryapet
Tadepalligudem
Tadipatri
Tanuku
Tenali
Tirupati (UA)
Vizianagaram
Warangal (UA)
Yemmiganur

ANDAMAN & NICOBAR ISLANDS

'A-1', 'A', 'B-1' and 'B-2'

Nil
'C'
Port Blair

ASSAM

'A-1', 'A' and 'B-1'

Nil
'B-2'
Guwahati City
'C'
Dhubri

Assam (Contd.)

Dibrugarh (UA)
Jorhat (UA)
Karimganj
Nagaon
Silchar
Tezpur
Tinsukia

BIHAR

'A-1', 'A' and 'B-1'
Nil
'B-2'
Patna (UA)
Ranchi (UA)
'C'

Adityapur
Arrah
Bagaha
Barauni
Begusarai (UA)
Bettiah
Bhagalpur (UA)
Bihar
Bokaro Steel City (UA)
Buxar
Chaibasa
Chapra
Daltonganj
Darbhanga
Dehri
Deoghar (UA)
Dhanbad (UA)
Gaya (UA)
Giridih
Hajipur
Hazaribagh
Jamalpur
Jamshedpur (UA)
Jehanabad
Jhumritilaiya
Katihar
Kishanganj
Lakhisarai
Madhubani

Bihar (Contd.)

Mokameh	(AU) नगरपालिका
Motihami (UA)	(AU) नगरपालिका
Munger	नगरपालिका
Muzaffarpur	(AU) नगरपालिका
Nawada	नगरपालिका
Phusro (UA)	नगरपालिका
Purnia (UA)	(AU) नगरपालिका
Ramgarh (UA)	(AU) नगरपालिका
Saharsa	नगरपालिका
Sasaram	नगरपालिका
Saunda	नगरपालिका
Siwan	नगरपालिका

CHANDIGARH

'A-1', 'A' and 'B-1'

Nil

'B-2'

Chandigarh (UA)

'C'

Nil

DELHI

'A-1'

Delhi (UA)

'A', 'B-1', 'B-2'

and 'C'

Nil

GOA

'A-1', 'A', 'B-1'

and 'B-2'

Nil

'C'

Margao (UA)

Marmugao (UA)

GUJARAT

'A-1'

Nil

'A'

Ahmedabad (UA)

'B-1'

Surat (UA)

Vadodara (UA)

Gujarat (Contd.)

'B-2'

Rajkot (UA)

'C'

Amrelli (UA)

Anand (UA)

Anjar

Anklesvar (UA)

Bharuch (UA)

Bhavnagar (UA)

Bhuj (UA)

Botad

Dabholi

Deesa

Dhoraji (UA)

Dhrangadhra

Dohad (UA)

Gandhidham

Gandhinagar

Godhra (UA)

Gondal (UA)

Himatnagar

Jamnagar (UA)

Jetpur (UA)

Junagadh (UA)

Kaloj (UA)

Keshod

Khambhat (UA)

Mahesana (UA)

Mahuva (UA)

Morvi (UA)

Nadiad (UA)

Navsari (UA)

Palanpur (UA)

Patan (UA) Distt. Mahesana

Petlad

Porbandar (UA)

Savarkundla (UA)

Sidhpur (UA)

Surendranagar

Unjha

Upleta

Valsad (UA)

Veraval

Viramgam

Visnagar (UA)

Haryana (Contd.)

'B-2'

Faridabad Complex

'C'

Ambala

Ambala (UA)

Bahadurgarh (UA)

Bhiwani

Gurgaon (UA)

Hansi

Hisar (UA)

Jind

Kaithal

Karnal (UA)

Narnaul

Palwal

Panchkula Urban Estate

Panipat

Rewari (UA)

Rohtak

Sirs

Sonipat

Thaneswar

Yamunanagar (UA)

HIMACHAL PRADESH

'A-1', 'A', 'B-1'

and 'B-2'

Nil

'C'

Shimla (UA)

KARNATAKA

'A-1'

Nil

'A'

Bangalore (UA)

'B-1'

Nil

'B-2'

Hubli-Dharwad

Karnataka (Contd.)**'C'**

Bagalkot

Belgaum (UA)

Bellary

Bhadravati (UA)

Bidar (UA)

Bijapur (UA)

Channapatna

Chikmagalur

Chintamani

Chitradurga (UA)

Dandeli

Davangere (UA)

Dodaballapur

Gadag-Batigeri

Gangawati (UA)

Gokak

Gulbarga (UA)

Harihar

Hassan (UA)

Hospet (UA)

Karwar

Kolar

Kolar Gold Fields (UA)

Mandy

Mangalore (UA)

Mysore (UA)

Nipani

Rabkavi-Banhatti

Raichur (UA)

Ramanagaram

Ranibennur

Shimoga (UA)

Tumkur (UA)

KERALA**'A-1', 'A' and 'B-1'**

Nil

'B-2'

Kochi (UA)

Thiruvananthapuram (UA)

'C'

Alappuzha (UA)

Changanassery

Kanhagad (UA)

Kannur (UA)

Kasargod

Kayamkulam

Kollam (UA)

Kerala (Contd.)

Kottayam (UA)

Kozhikode (UA)

Manjeri

Palakkad (UA)

Payyannur

Ponnani

Taliparamba

Thiruvalla

Thrissur (UA)

Vadakara (UA)

MADHYA PRADESH**'A-1' and 'A'**

Nil

'B-1'

Bhopal

Indore (UA)

'B-2'

Gwalior (UA)

Jabalpur (UA)

'C'

Ambikapur (UA)

Balaghat (UA)

Barhanpur

Betul (UA)

Bhind

Bilaspur (UA)

Chhatarpur (UA)

Chhindwara (UA)

Damoh (UA)

Datia

Dewas

Dhamtari

Dhar

Durg

Guna

Hoshangabad

Itarsi (UA)

Jagdalpur (UA)

Jaora (UA)

Khandwa

Khargone

Korba

Mandsaur

Mhow (UA)

Morena

Murwara (Katni)

Nagda

Neemuch (UA)

Madhya Pradesh (Contd.)

Raigarh (UA)

Raipur (UA)

Rajharajhara Dalli

Rajnandgaon

Ratlam (UA)

Rewa

Sagar (UA)

Sarni (UA)

Satna (UA)

Sehore (UA)

Seoni

Shahdol (UA)

Shivpuri

Tikamgarh

Ujjain (UA)

Vidisha

MAHARASHTRA**'A-1'**

Brihan Mumbai (UA)

'A'

Nil

'B-1'

Nagpur (UA)

Pune (UA)

'B-2'

Aurangabad (UA)

Nashik (UA)

Solapur (UA)

'C'

Achalpur

Ahmednagar (UA)

Akola

Akot

Amalner

Ambejogai

Amravati

Ballarpur (UA)

Barshi

Bhandara

Bhiwandi (UA)

Bhusawal (UA)

Bid

Buldana

Chalisgaon

Chandrapur

Dhule

Gondiya

Maharashtra (Contd.)	
Hinganghat	Nil
Hingoli	
Ichalkaranji (UA)	
Jalgaon	
Jalna	
Kamptee (UA)	
Karad	
Khamgaon	
Kolhapur (UA)	
Latur	
Malegaon	
Malkapur	
Manmad	
Nalasopara	
Nanded (UA)	
Nandurbar	
Osmanabad	
Pandharpur	
Panvel	
Parbhani	
Parli	
Pusad	
Ratnagiri	
Sangli (UA)	
Satara	
Shirampur (UA)	
Udgir	
Virar	
Wardha	
Yavatmal (UA)	
MANIPUR	
'A-1', 'A', 'B-1' and 'B-2'	
Nil	
'C'	
Imphal (UA)	
MEGHALAYA	
'A-1', 'A', 'B-1' and 'B-2'	
Nil	
'C'	
Shillong (UA)	
MIZORAM	
'A-1', 'A', 'B-1' and 'B-2'	
Nil	

Mizoram (Contd.)	
'C'	
Aizawl	
NAGALAND	
'A-1', 'A', 'B-1' and 'B-2'	
Nil	
'C'	
Dimapur	
Kohima	
ORISSA	
'A-1', 'A', 'B-1' and 'B-2'	
Nil	
'C'	
Balangir	
Baleshwar (UA)	
Bargarh	
Bhadrak	
Bhawanipatna	
Bhubaneswar	
Brahampur	
Brajarajnagar	
Cuttack (UA)	
Jeypur	
Jharsuguda	
Puri	
Rourkela (UA)	
Sambhalpur (UA)	
Sunabeda	
PUNJAB	
'A-1' and 'A'	
Nil	
'B-1'	
Ludhiana	
'B-2'	
Amritsar	
Jalandhar	
'C'	
Abohar	
Barnala	
Batala (UA)	
Bhatinda	

Punjab (Contd.)	
Faridkot (UA)	
Fazilka	
Firozpur	
Firozpur Cantt.	
Gurdaspur	
Hoshiarpur	
Kapurthala	
Khanna	
Kotkapura	
Malerkotla	
Malout	
Mansa	
Moga (UA)	
Muktsar	
Nabha	
Pathankot (UA)	
Patiala (UA)	
Phagwara (UA)	
Rajpura	
SAS Nagar (Mohali)	
Sangrur	
PONDICHERRY	
'A-1', 'A', 'B-1' and 'B-2'	
Nil	
'C'	
Karaikal	
Oulgaret	
Pondicherry (UA)	
Yanam (UA)	
RAJASTHAN	
'A-1' and 'A'	
Nil	
'B-1'	
Jaipur (UA)	
'B-2'	
Jodhpur	
Kota	
'C'	
Ajmer	
Alwar (UA)	
Banswara (UA)	
Baran	
Bamer	

* Annexure - B.

CAT CASE

F.No. 2(47)/2000-E.II(B)
Government of India
Ministry of Finance
Department of Expenditure

D. D. G. (T & B)
Dy. No. S.9.9.2
Date 22/12

New Delhi, the 21st Dec, 2000.

OFFICE MEMORANDUM

निदेशक (स्थापना)
Director (Estt.) 6205
क्र. सं/Dy. No. ७८८-१२-८०
दिनांक/Date.....

Subject:- O.A. No. 381/2000 filed by Sh. Lalhullana and Others in Guwahati Bench of CAT.

The undersigned is directed to refer to O.A. No. 381/2000 filed by Sh. Lalhullana and 696 other Central Government employees in CAT, Guwahati Bench.

2. Director General, Department of Posts is one of the Respondents and would have also received a notice dated 16.11.2000 from the Deputy Registrar, CAT in this matter. Since the applicants from Sr. No. 1-287 are the employees working under the administrative jurisdiction of Department of Posts, the Department of Posts will defend the matter in CAT on behalf all the respondent other Ministries/ Departments as well.

3. The applicant employees have prayed for grant of HRA at 'B' class city rates to the Central Government employees and 10% of pay as compensation in lieu of rent free accommodation to all the Central Government employees posted in Mizoram State. They have stated that Mizoram is one of the most expensive States in the Country and its Capital Aizwal is costlier than Shillong and Nagaland in regard to cost of living and taking accommodation on rent. They have stated that the employees working in Shillong and Nagaland are being granted HRA at 'B' class city rates and the postal employees are also getting 10% of their pay as compensation in lieu of rent free accommodation if not provided. This concession has not been extended to Mizoram for which they have now filed this CAT case.

4. HRA is admissible on the rates based on classification of cities. Cities/towns are classified on the basis of the population reflected in the last decennial Census Report of the RGI. As per the recommendations of the 5th CPC and accepted by the Government, a city with a population between 5-10 lakhs is classified as B-2 class city and the cities with lesser population (i.e. more than 50,000 but less than 5 lakhs) are classified as 'C' class cities. The population of Aizwal city as per 1991 Census is 1,55,240. It does not fulfil the prescribed population criteria for B-2 class city. As per this Ministry's O.M. No. 2(30)/97-E.II(B) dated 3.10.97 issued on the recommendations of the 5th CPC Aizwal city of Mizoram is classified as 'C' class city for grant of HRA and CCA. Other areas of Mizoram are unclassified. It may also be mentioned that Kohima and Deemapur in Nagaland and Shillong in Meghalaya are also classified as 'C' class cities as per the orders issued by this Ministry. However, on account of postal employees in

23/PAP/2001
2/1

AD E/AD B
To process as
required of C
1st

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2M

and having been granted the facility of Rent Free Accommodation or alternatively 'B' class city HRA vide Department of Posts O.M. No. 41-17, P&T dated 1962 in their service conditions and some Court judgements in favour of the employees in Nagaland, the petitioners in those judgements have been granted B-2 class HRA in Nagaland. 10% compensation and admissible HRA is granted if a person entitled to Rent free accommodation could not be provided accommodation. This is not allowed to other Central Government employees who are entitled to the admissible HRA only if no accommodation is provided.

5. Department of Posts may defend the case on behalf of Union of India before CAT keeping in view the position explained above. Other concerned Ministries/ Departments are being asked to keep in touch with the Department of Posts in this matter. This may be processed further with the Ministries/ Departments as per list enclosed.



(N.P. Singh)
Under Secretary to the Govt. of India

✓ FA (Posts)
Department of Posts,
Dak Bhawan,
Sansad Marg,
NEW DELHI

Copies to:-

- 1) Union of India, represented by the Cabinet Secretary, New Delhi.
- 2) Secretary to the Government of India, Communication, New Delhi.
- 3) Secretary to the Government of India, Information and Broadcasting, Sashtri Bhawan, New Delhi.
- 4) Secretary to the Government of India, Human Resource Development, Department of Youth Welfare & Sports, Shastri Bhawan, New Delhi.
- 5) Secretary to the Government of India, Ministry of Small Scale Industries & Agro. and Rural Industries, New Delhi.
- 6) Secretary to the Government of India, Ministry of labour, 3/10 Jam Nagar House, New Delhi.
- 7) Secretary to the Government of India, Ministry of Agriculture, Krishi Bhawan, New Delhi.
- 8) The Secretary, Central Board of Excise & Customs, North Block, New Delhi.
- 9) Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
- 10) The Director General, All India Radio, Akashbani Bhawan, Sansad Bhawan.
- 11) The Director General, Door Darshan, Copernicus Marg, New Delhi.

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Principal Officer, Press Information Bureau, Sansad Bhawan, New Delhi.

- (3) The Director, Field Publicity, East Block (IV, Level -III, R.K. Puram, New Delhi.
- (4) The Director, Nehru Yobakendra Santhan, East Plaza, IJI Stadium, New Delhi.
- (5) Chief Executive Officer, Khadi & Village Industries Commission, 3rd Irla Road, Biletarale, Mumbai-56.
- (6) The Director General, Employment & Training, Jam Nagar House, New Delhi.
- (7) Registrar General of India, 2/A Mansingh Road, New Delhi.
- (8) The Director General, National Information Centre, 'A' Block, CGO Complex, New Delhi.

with directions that they may contact Department of Posts to defend the case on behalf of them. Any information that may be relevant in this case may be passed on to the Department of Posts for proper defence of the case.

(N.P. Singh)
Under Secretary to the Govt. of India

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Annexure C

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[26]
[26]

the Ministry of Fin. (Dept of Expenditure) New
Delhi reg. grant of rent fr Annexure Adition House
REGD INDIAN POSTS AND TELEGRAPHS DEPARTMENT printed to
OFFICE OF THE POSTMASTER GENERAL, N.E. CIRCLE
Mizoram. SHILLONG

All Supdt of P.Os, in N.E. Circle, directed to convey
Supt. The Supt. of P.Os/PMG, Gauhati to grant of rent
The Supt. EMS, the Supt. Bikaner to the Central Govt.
The Supt. P.S.D., Gauhati to transfer liability and
The Manager, MMS, Gauhati territory of Mizoram, to house
The Postmasters (Gas) Shillong/Gauhati the rat. of rent
The APMG(E)/AD(A&M)/ JAO, in O.O. Shillong.
The H.Os, Estt / A&T/ BGT & Mails Secy. O.O. Shillong
All Shares in Bldg. Secy., O.O. Shillong, high way falls
No. Bldg. 5-3/76 Dated Shillong 31.1.77.

Subj.: Grant of rent free accommodation HRA etc
Central Govt employees posted to Mizoram. 100/-
Ref.: Dtes Note 9-6/77 PRAT dt 10.3.77 off st. from

1.1. A copy of O.M. No. 11015/11(B)/76 dt
31.1.77 on the above subject received through Dte: sin
letter under reference is forwarded herewith for
necessary action as may be deemed necessary. for and
Auditor kindly acknowledge receipt.

Sd/- (Signature)

for Postmaster General,

N.E. Circle, Shillong.

Copy of letter No. 11015/1/E/(B)/76 dt 31.1.77 from
Supt. Bikaner

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[26]

the Ministry of Fin. (Dept of Expenditure) New
Delhi reg. grant of rent free accommodation House
Rent Allowance to Central Govt. employees posted to
Mizoram.

The undersigned is directed to convey
the sanction of the President to the grant of rent
free unfurnished accommodation to the Central Govt.
employees having all India transfer liability, and
posted to the Union Territory of Mizoram, or house
rent allowances in lieu thereof at the rates men-
tioned below : -

Pay range	Rate
Upto Rs. 560/-	Accommodation 15% of pay with a min. of Rs. 20/-
Rs. 560/- 599/-	Amount by which pay falls short of Rs. 560/- 17.5% of pay subjected to a minimum of Rs. 20/- per day
Rs. 600/- and above	17.5% of pay subjected to a minimum of Rs. 20/- per day

2. These orders will take effect from
1.1.1977.

3. In their application to the personnel in
the Indian Audit & Accounts Deptt, these orders
issue in consultation with the Controller and
Auditor General of India, New Delhi.